

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 25, 2008/ Phalguna 6, 1929(Saka)

No. 277

12.25 P.M.

1. National Anthem

The National Anthem was played.

2. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 25th February, 2008.

3. Obituary References

The Speaker made references to the passing away of Shri Prakash Paranjpe, a sitting member and member of Eleventh, Twelfth and Thirteenth Lok Sabhas; Shri Alkha Ram, a member of Eighth Lok Sabha; Shri Trilok Chand, a member of Seventh Lok Sabha; Dr. Pratap Chandra Chunder, a member of Sixth Lok Sabha; Shri P. Ganga Reddy, a member of Fourth and Fifth Lok Sabhas; Shri Mohammad Mahfooz Ali Khan, a member of Eighth Lok Sabha; Shri Manphool Singh Chaudhary, a member of Seventh, Eighth and Tenth Lok Sabhas.

He also made a references to the passing away of Baba Amte, a Social Reformer and Sir Edmund Hillary, a renowned mountaineer.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

12.39 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th February, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 26, 2008/ Phalgun 7, 1929 (Saka)

No. 278

11.00 A.M.

1. Oath

Three members took the oath in Hindi, signed the Roll of Members and took their seats in the House.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 1 – 20 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1 – 134 and 136 – 176 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12 Noon.)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution :-
 - (i) The Delimitation (Amendment) Ordinance, 2008 (No. 1 of 2008), promulgated by the President on the 14th January, 2008.
 - (ii) The Railways (Amendment) Ordinance, 2008 (No. 2 of 2008), promulgated by the President on the 31st January, 2008.
 - (iii) The Forward Contracts (Regulation) Amendment Ordinance, 2008 (No. 3 of 2008), promulgated by the President on the 31st January, 2008.
 - (iv) The Sugar Development Fund (Amendment) Ordinance, 2008 (No. 4 of 2008), promulgated by the President on the 5th February, 2008.
 - (v) The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 2008 (No 5 of 2008), promulgated by the President on the 7th February, 2008.
 - (vi) The Food Safety and Standards (Amendment) Ordinance, 2008 (No. 6 of 2008), promulgated by the President on the 7th February, 2008.
- (2)
 - (i) A copy of the Proclamation (Hindi and English versions) dated 3rd January, 2008 issued by the President under article 356 in relation to the State of Nagaland published in Notification No. G.S.R. 10 (E) in Gazette of India dated the 3rd January, 2008, under article 356 (3) of the Constitution.
 - (ii) A copy of the Order (Hindi and English versions) dated 3rd January, 2008 made by the President in pursuance of sub-clause(i) of clause (c) of the above proclamation published in Notification No. G.S.R. 11 (E) in Gazette of India dated the 3rd January, 2008.

- (3) A copy of the Report (Hindi and English versions) of the Governor of Nagaland dated the 13th, 14th, 16th, and 17th December, 2007 to the President.
- (4) A copy of the Notification No. G.S.R 203 (Hindi and English versions) published in Gazette of India dated the 6th October, 2007 containing corrigendum to the Notification No. G.S.R. 1 dated the 28th December, 2005 issued under Central Industrial Security Force Act, 1968.
- (5) A copy of the Determination of the Price of the Forfeited Property Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.638 (E) in Gazette of India dated the 20th October, 2005, under sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967.
- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Commercial) (No. 22 of 2007) – Public Sector Undertakings – Review of Housing Finance Activities in Central Public Sector - Housing Finance Companies – Performance Audit, for the year ended the 31st March, 2006, under article 151 (1) of the Constitution.
- (7) An Explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Forward Contracts (Regulation) Amendment Ordinance, 2008, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2006-2007.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Assent to Bills

Secretary-General laid on the Table the following eight Bills passed by the Houses of Parliament during the Twelfth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 19th November, 2007:

- (1) The Appropriation (No. 4) Bill, 2007;
- (2) The Appropriation (No. 5) Bill, 2007;
- (3) The Appropriation (Railways) No. 4 Bill, 2007;
- (4) The Indian Boilers (Amendment) Bill, 2007;
- (5) The Indira Gandhi National Tribal University Bill, 2007;
- (6) The Sashastra Seema Bal Bill, 2007;
- (7) The Rajiv Gandhi Institute of Petroleum Technology Bill, 2007;
and
- (8) The Armed Forces Tribunal Bill, 2007.

Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General Rajya Sabha, of the following seven Bills passed by the Houses of Parliament and assented to by the President:-

- (1) The All-India Institute of Medical Sciences and Post-Graduate Institute of Medical Education and Research (Amendment) Bill, 2007;
- (2) The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2007;
- (3) The Aircraft (Amendment) Bill, 2007;
- (4) The Payment of Bonus (Amendment) Bill, 2007;
- (5) The Tyre Corporation of India (Disinvestment of Ownership) Bill, 2007;
- (6) The Payment and Settlement Systems Bill, 2007; and
- (7) The Maintenance and Welfare of Parents and Senior Citizens Bill, 2007.

5. Decisions of the Speaker under Tenth Schedule to the Constitution

Secretary-General laid on the Table, a copy each of the decisions (Hindi and English versions) of the Speaker, Lok Sabha, dated 27 January, 2008, under the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985, in the following three matters:

1. Petition given by Shri Rajesh Verma, MP under the Tenth Schedule to the Constitution and rules thereunder against Shri Mohd. Shahid Akhlaque.
2. Petition given by Shri Rajesh Verma, MP under the Tenth Schedule to the Constitution and rules thereunder against Shri Ramakant Yadav.
3. Petition given by Shri Rajesh Verma, MP under the Tenth Schedule to the Constitution and rules thereunder against Shri Bhal Chandra Yadav.

6. Report of Standing Committee on Labour

Shri Furkan Ansari presented a copy of the Twenty-Sixth Report (Hindi and English versions) of the Standing Committee on Labour on "The Payment of Gratuity (Amendment) Bill, 2007."

7. Statements by Ministers

(1) The Minister of Parliamentary Affairs and Minister of Information and Broadcasting laid the following statements (Hindi and English versions) regarding:

- (i) the status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Information Technology on Demands for Grants (2006-2007) pertaining to the Ministry of Information and Broadcasting;

- (ii) the status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Information Technology on Demands for Grants (2007-2008) pertaining to the Ministry of Information and Broadcasting; and
- (iii) the status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Information Technology on 'The Role of Prasar Bharati and its future status'.

2. The Minister of State in the Ministry of Home Affairs made a statement correcting the reply given on 14.08.2007 to Unstarred Question No. 373 by Dr. Laxminarayan Pandey and Shrimati Karuna Shukla, M.Ps. regarding Leaving of Jobs by personnel of Para Military Forces alongwith the reasons for delay in correcting the reply.

8. Motion for Election to the Tea Board

Shri Jairam Ramesh moved the following motion -

"That in pursuance of section 4(3) (f) of the Tea Act, 1953 read with rules 4(1) (b) and 5(1) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.04 P.M.

9. The Budget (Railways) – 2008-2009

Shri Lalu Prasad *presented a statement of the estimated receipt and expenditure of the Government of India for the year 2008-09 in respect of Railways.

(The House adjourned at 2.00 P.M. and re-assembled at 3.00 P.M.)

3.03 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S.K. Kharventhan regarding need to announce relief measures for poultry industry in Tamil Nadu & Andhra Pradesh.
- (2) Shri V.K. Thummar regarding need to accord priority for conversion of metre gauge railway line into broad gauge line from Dhansa to Jetalsar in Amreli Parliamentary constituency of Gujarat.
- (3) Dr. Karan Singh Yadav regarding need to open a Kendriya Vidyalaya at Behror in Alwar, Rajasthan.
- (4) Shri Madhusudan Mistry regarding need to make operational the Himmat Nagar Radio Station of Akashwani in Gujarat.
- (5) Shri Rayapati Sambasiva Rao regarding need to revoke the ban imposed by Russia on purchase of Indian Tobacco.
- (6) Shri Bhanu Pratap Singh Verma regarding need to construct a bridge over river Yamuna connecting Jalaun and Kanpur Dehat districts of Uttar Pradesh.
- (7) Prof. Rasa Singh Rawat regarding need to provide compensation to the farmers of Rajasthan whose crops have been affected due to frost and cold waves prevailing in the region.

* While concluding his speech the Minister stated that he was laying those paras which he could not read during his speech. Those paragraphs formed part of the proceedings.

- (8) Shri Kiren Rijiju regarding need to stop encroachments in reserved forest areas of Assam bordering Arunachal Pradesh.
- (9) Shri Jual Oram regarding need to undertake cadre-review of Diploma-holder Engineers in Steel Authority of India Limited.
- (10) Shri Srichand Kriplani regarding need to review the new Opium policy.
- (11) Dr. K.S. Manoj regarding need to safeguard the interests of fishermen community by constituting a Fishermen's Debt Relief Commission.
- (12) Shri Varkala Radhakrishnan regarding need to establish a bench of Kerala High Court at Thiruvananthapuram.
- (13) Shri Hari Kewal Prasad regarding need to give a remunerative price of sugarcane to farmers in Uttar Pradesh.
- (14) Shri Mohan Singh regarding need for development of National Highways connecting Eastern Uttar Pradesh and Bihar.
- (15) Shri Ram Kripal Yadav regarding need to provide adequate share of power to Bihar from the Central Pool.
- (16) Shri D. Venugopal regarding need to relax norms in the issuance of Commercial Pilot Licences and establish a Pilot Training Institute in Tiruppattur, Tamil Nadu.
- (17) Shri Ilyas Azmi regarding need to accord clearance for construction of roads under Pradhanmantri Gram Sadak Yojana in Lakhimpur-Kheri, Uttar Pradesh.
- (18) Shri Sadashivrao D. Mandlik regarding need to start an E.S.I. Hospital in Kolhapur, Maharashtra.
- (19) Shri Sippiparai Ravichandaran regarding need to take up gauge-conversion work on Virudhunagar-Manamadurai railway line in Tamil Nadu.

3.04 P.M.

11. Statutory Resolution – Adopted

Time Taken : 7 mts.

Shri Shriprakash Jaiswal moved the following resolution :-

“ That this House approves the Proclamation issued by the President on the 3rd January, 2008 under Article 356 of the Constitution in relation to the State of Nagaland.”

The following members took part in the debate :-

- (1) Shri Kiren Rijju
- (2) Dr. Thokchom Meinya

Shri Shriprakash Jaiswal replied to the debate.

The Resolution was adopted.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

3.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th February, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 27, 2008/ Phalguna 8, 1929 (Saka)

No. 279

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 21 – 40 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 177 – 352 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12 Noon.)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2006-2007, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2006-2007.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Emigration (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 658 (E) in Gazette of India dated the 15th October, 2007 under section 44 of the Emigration Act, 1983.
- (4) A copy of the Notification No. G.S.R. 733(E) published in Gazette of India dated the 28th November, 2007 making certain amendments in the Notification No. G.S.R.603 dated the 23rd December, 2006 issued under the Passport Act, 1967.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 1930 (E) and S.O. 1931 (E) published in Gazette of India dated the 14th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 2 (Kanpur-Varanasi section) in State of Uttar Pradesh.
 - (ii) S.O. 2082 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi section) in State of Uttar Pradesh.
 - (iii) S.O. 2133 (E) published in Gazette of India dated the 14th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi section) in State of Uttar Pradesh.
 - (iv) S.O. 1925(E) published in Gazette of India dated the 13th November, 2007 making certain amendments in the Notification No. S.O. 1206(E) dated the 16th October, 2003.
 - (v) S.O. 1936(E) published in Gazette of India dated the 14th November, 2007 regarding acquisition of land for public purpose for building

(widening) maintenance, management and operation of National Highway No. 31 in State of West Bengal.

- (vi) S.O. 1886(E) published in Gazette of India dated the 7th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in State of Orissa.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (5) above.

3. Report of the Committee of Privileges

Shri V. Kishore Chandra S. Deo laid on the Table a copy of the Tenth Report (Hindi and English versions) of the Committee of Privileges.

4. Report of Business Advisory Committee

Shri Santosh Gangwar presented the Forty-Fifth Report of the Business Advisory Committee.

12.02 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri L. Rajagopal regarding need to undertake measures for prevention of AIDS in the country.
- (2) Shri Virendra Kumar regarding need to explore natural gas reserves in Sagar district, Madhya Pradesh.
- (3) Dr. Laxminarayan Pandey regarding need to impose a ban on the entry of private companies in the Opium-processing industry.

- (4) Shri Chandramani Tripathi regarding need to set up a Manganese Ore based industry in Rewa district, Madhya Pradesh.
- (5) Shri Punnu Lal Mohale regarding need to maintain status-quo-ante with regard to quota of seats reserved for SCs/STs in Chhattisgarh Legislative Assembly and for Lok Sabha from the State.
- (6) Shri Parsuram Majhi regarding need to include the Revised Long Term Action Plan of the KBK districts in the Eleventh Five Year Plan.
- (7) Smt. Minati Sen regarding need to universalize Integrated Child Development Services Scheme by providing sufficient Anganwadi Centres in the country.
- (8) Shri Rasheed Masood regarding need to provide rail-link between Jalalabad and Sarsawa in Uttar Pradesh.
- (9) Shri Bhartruhari Mahtab regarding need to preserve the archeological site at Shisupalgarh in Bhubneswar, Orissa.
- (10) Shri Ajoy Chakraborty regarding need to increase the frequency of train between Barasat and Hasnabad section in Eastern Railways.
- (11) Shri Prabhunath Singh regarding need to check water logging and siltation due to floods in Chhapra & Siwan districts of Bihar.
- (12) Shri Hem Lal Murmu regarding need to provide a special financial package for the victims of natural calamities in Pakur and Sahibganj districts of Rajmahal Parliamentary constituency in Jharkhand.
- (13) Shri K. Yerrannaidu regarding need to accord the status of a 'Classical' language to Telugu Language.
- (14) Shri Thupstan Chhewang regarding need to provide financial assistance to the nomadic tribes facing hardships due to heavy snowfall in Ladakh region of Jammu & Kashmir.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th February, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 28, 2008/ Phalgun 9, 1929 (Saka)

No. 280

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 41 – 60 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 353 – 582 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12 Noon.)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Economic Survey, 2007-2008 (Hindi and English versions).
- (2) A copy of the Public Enterprises Survey, 2006-2007 (Volumes-I and II) (Hindi and English versions).

(3) A copy of the Notification No. S.O.1729(E) published in Gazette of India dated the 10th October, 2007 indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi season 2007-2008 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

3. Report of the Committee of Privileges

Shri V. Kishore Chandra S. Deo moved the following motion:-
"That this House do agree with the Tenth Report (Hindi and English versions) of the Committee of Privileges."

The motion was adopted.

4. Report of Standing Committee on Home Affairs

Shri Amitava Nandy laid on the Table a copy of the One-Hundred and Twenty-ninth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Sixth Schedule to the Constitution (Amendment) Bill, 2007 and the Constitution (One Hundred and Seventh Amendment) Bill, 2007.

5. Evidence tendered before the Standing Committee on Home Affairs

Shri Amitava Nandy laid on the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on the Sixth Schedule to the Constitution (Amendment) Bill, 2007 and the Constitution (One Hundred and Seventh Amendment) Bill, 2007.

6. Statement by Minister of Parliamentary Affairs

Shri Priya Ranjan Dasmunsi made a statement regarding Government Business for the week commencing the 3rd March, 2008.

12.08 P.M.

7. Motions for Elections to Committees

(i) Shri C. Kuppusami moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule(1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009”.

The motion was adopted.

(ii) Prof. Vijay Kumar Malhotra moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009”.

The motion was adopted.

(iii) Prof. Vijay Kumar Malhotra moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Shri Rupchand Pal moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009.

The motion was adopted.

(v) Shri Rupchand Pal moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) Shri Ratilal Kalidas Varma moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009.”

The motion was adopted.

(vii) Shri Ratilal Kalidas Varma moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

8. Motion regarding Forty Fifth Report of Business Advisory Committee

Shri Priya Ranjan Dasmunsi moved the following motion:-

“That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 27th February, 2008.”

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th February, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 29, 2008/ Phalguna 10, 1929 (Saka)

No. 281

11.00 A.M.

1. The Budget (General) – 2008-2009

Shri P. Chidambaram presented a statement of the estimated receipts and expenditure of the Government of India for the year 2008-2009.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri P. Chidambaram laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (i) Macro-Economic Framework Statement;
- (ii) Medium-Term Fiscal Policy Statement; and
- (iii) Fiscal Policy Strategy Statement.

3. Government Bill – Introduced

The Finance Bill, 2008.

12.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd March, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 3, 2008/ Phalguna 13, 1929 (Saka)

No. 282

11.00 A.M.

1. Oath

Lt. Gen. (Retd.) Tej Pal Singh Rawat, PVSM, VSM took the oath in English, signed the Roll of Members and took his seat in the House.

11.03 A.M.

2. Reference by Speaker

The Speaker, on behalf of the House, congratulated Indian Captain Virat Kohli and his team for winning the under-19 Cricket World Cup by beating South Africa in the finals at Kuala Lumpur on 2nd March, 2008.

He also congratulated the senior Indian cricket team for winning the first match of the finals against Australia of the One Day triangular series at Sydney on 2nd March, 2008.

11.15 A.M.

3. Submissions by Members

Regarding incidents of violence against North Indians in Mumbai and other parts of the country.

The following members made submission regarding incidents of violence against North Indians in Mumbai and other parts of the country:-

- (1) Shri Prabhunath Singh
- (2) Shri Devendra Prasad Yadav
- (3) Shri Syed Shahnawaz Hussain
- (4) Shri Ramji Lal Suman
- (5) Shri Ilyas Azmi
- (6) Shri Mohammad Salim
- (7) Shri Anant Gangaram Geete
- * (8) Shri Braja Kishore Tripathy

(Due to interruptions in the House, Lok Sabha adjourned at 11.50 A.M. and re-assembled at 12.00 Noon)

4. Questions

Since the Members continued to make submissions on many unlisted matters in the House, Starred Question could not be called for Oral answer. Starred Question Nos. 61 – 80 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 583 – 804 will be printed in the official Report for the day.

* At 2.06 P.M.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2006-2007.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (4) A copy of the Employee's State Insurance (Central) (2nd amendment) Rules, 2007. (Hindi and English versions) published in Notification No. G.S.R. 685 (E) in Gazette of India dated the 31 October, 2007 under sub-section (4) of Section 95 of the Employee's State Insurance Act, 1948.
- (5) A copy of the Statement (Hindi and English versions) on Action Taken or proposed to be taken on the ILO Convention No.174 and Recommendation No.181 concerning Prevention of Major Industrial Accidents adopted at the 80th Session of the International Labour Conference held in Geneva in 1993.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2006-2007.
 - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for

the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of Gujarat State Seeds Corporation Limited for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (9) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2006-2007.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2002-2003.
 - (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 1998-1999.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 1999-2000.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2000-2001.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2001-2002.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2006-2007.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2006-2007, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2006-2007.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 3 of the Jute Packaging Material (Compulsory use in Packing Commodities) Act, 1987 :-
- (i) Notification No. F.No. 9/5/2007-Jute published in Gazette of India dated the 9th August, 2007 directing that the commodities mentioned therein shall be packed in jute packaging material, for supply of distribution, in such minimum percentage specified in the Notification for the Jute year 2007-2008.
 - (ii) S.O. 1514 (E) published in Gazette of India dated the 11th September, 2007 declaring the above Notification as a Statutory Order instead of a Resolution.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2006-2007.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section (3) of the Essential Commodities Act, 1955 :-
- (i) The Rice (Stock Declaration by Companies or firms or Individuals) Order, 2007 published in Notification No. S.O.1991 (E) in Gazette of India dated the 27th November, 2007.
 - (ii) G.S.R. 758(E)/Ess.Com./Sugarcane published in Gazette of India dated the 6th December, 2007 fixing the minimum price of sugarcane mentioned therein for the sugar year 2006-2007.

- (iii) G.S.R. 759(E)/Ess.Com./Sugarcane published in Gazette of India dated the 6th December, 2007 fixing the minimum price of sugarcane mentioned therein for the sugar year 2007-2008.
- (iv) The Sugar (Price Determination of 2006-2007 production) Amendment Order, 2007 published in Notification No. G.S.R. 757 (E)/Ess.Com./Sugar dated the 6th December, 2007.
- (v) The Sugarcane (Control) Amendment Order, 2007 published in Notification No. S.O.2198(E)/Ess.Com./Sugarcane dated the 28th December, 2007.

6. Message from Rajya Sabha

Secretary-General reported the following message from Rajya Sabha :-

“That at its sitting held on the 27th February, 2008, Rajya Sabha passed the Maternity Benefit (Amendment) Bill, 2008.”

7. Bill as passed by Rajya Sabha – Laid on the Table

The Maternity Benefit (Amendment) Bill, 2008, as passed by Rajya Sabha on the 27th February, 2008.

8. Government Bill – Introduced

The Delimitation (Amendment) Bill, 2008.

9. Statement regarding Ordinance

The Minister of Law and Justice laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Delimitation (Amendment) Ordinance, 2008 (No. 1 of 2008).

10. Government Bill – Introduced

The Railways (Amendment) Bill, 2008.

11. Statement regarding Ordinance

The Minister of Railways laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Railways (Amendment) Ordinance, 2008 (No. 2 of 2008).

(Due to interruptions in the House, Lok Sabha adjourned at 12.19 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

12. Statements by Ministers

- * (i) The Minister of External Affairs made a statement on Foreign Policy-related Developments.
- (ii) The Minister of Railways made a statement regarding death of 16 persons due to run over by train No. 9031 (Mumbai Central – Bhuj) Kutch Express between Udhna and Surat Railway Stations on 27.02.2008.

(Due to interruptions in the House, Lok Sabha adjourned at 2.16 P.M. and re-assembled at 2.30 P.M.)

* At 12.00 Noon

2.32 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S.K. Kharventhan regarding need to allocate adequate funds under various schemes meant for the welfare of OBCs.
- (2) Dr. Thokchom Meinya regarding need to maintain the territorial integrity of Manipur.
- (3) Shri Kishanbhai V. Patel regarding need to check the increasing pollution level in Vapi industrial area in Gujarat.
- (4) Shri Harisinh Chavda regarding need to declare the roads linking Kandla-Ambaji *via* Palanpur-Khed Braha-Shyamla and Ahmedabad-Abu road as National Highways.
- (5) Shri Rayapati Sambasiva Rao regarding need to introduce new railway services to provide better connectivity to Guntur with other cities.
- (6) Shri Adhir Chowdhury regarding need to address the problem of shortage of drinking water in district Murshidabad, West Bengal.
- (7) Dr. Vallabhbhai Kathiria regarding need to set up a Bench of High Court at Rajkot, Gujarat.
- (8) Shri Kashiram Rana regarding need to give an early clearance to proposal of Gujarat Govt. for setting up Information Technology Institutes and an I.I.T. in the State.
- (9) Shri Syed Shahnawaz Hussain regarding need to include the ancient 'Vikramshila University' at Bhagalpur, Bihar in Buddhist Circle.
- (10) Shri Santosh Gangwar regarding need to set up a Rail Coach Factory at Bareilly in Uttar Pradesh.
- (11) Shri Ram Singh Kaswan regarding need to provide financial assistance to the farmers of Rajasthan facing crop-failure due to frost and cold wave from Calamity Relief Fund.
- (12) Adv. P. Satheedevi regarding need to increase the number of Notaries in Kerala.
- (13) Shri Bansagopal Choudhury regarding need to check the incidents of fire in the Jharia & Raniganj coalfields.
- (14) Shri Harikewal Prasad regarding need to open more branches of Nationalised Banks in Salempur Parliamentary Constituency, Uttar Pradesh.

(15) Shri Shailendra Kumar regarding need to provide adequate wages and facilities to Beedi workers in Uttar Pradesh and other parts of the country.

(16) Shri Devendra Prasad Yadav regarding need to construct a bridge over river Bhutahi-balan on N.H. 104 in Bihar.

(17) Shri D. Venugopal regarding need to evolve a comprehensive policy with a view to ensure adequate supply of fertilizers in the country.

(18) Shri Kamla Prasad Rawat regarding need to construct a Railway-Over-Bridge near the 'dargah' of Haji Waris Ali at Barabanki, Uttar Pradesh.

(19) Shri K. Yerrannaidu regarding need to stop eviction of villagers by railway authorities from Nowpada estate village in Srikakulam district, Andhra Pradesh.

2.33 P.M.

14. Motion of Thanks on the President's Address

Time Allotted : 12 hrs.
Time Taken : 4 hrs. 27 mts.
Balance : 7 hrs. 33 mts.

Shri Ajit Jogi moved the following motion:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 25, 2008'."

Shrimati Krishna Tirath seconded the motion.

Fifty One (91-106, 339-353 and 464-483) Amendments were moved.

The following members took part in the debate:-

- (1) Shri L.K. Advani
- (2) Shri Mohammad Salim
- (3) Shri Ramesh Dube
- (4) Shri Alok Kumar Mehta

- (5) Shri Bhartruhari Mahtab
- (6) Shri Ajoy Chakraborty
- (7) Shri Kharabela Swain
- (8) Shri Adhir Chowdhury (Speech unfinished)

The discussion was not concluded.

#7.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th March, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 4, 2008/ Phalguna 14, 1929 (Saka)

No. 283

11.00 A.M.

1. Starred Questions

Starred Question Nos. 82 – 88 were orally answered. Replies to Starred Question Nos. 81 and 89 – 100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 805 – 971 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the table :-

(1) A copy of the Notification No. S.O. 2224(E) (Hindi and English versions) published in Gazette of India dated the 31st December, 2007 appointing 31st day of December, 2007 as the date on which the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2006 shall come into force issued under sub-section (3) of section 1 of the said Act.

(2) A copy of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.1 (E) in Gazette of India dated the 1st January, 2008 under sub-section (3) of section 14 of the Scheduled Tribes and Other Traditional Forest

Dwellers (Recognition of Forest Rights) Act, 2006 together with a corrigendum thereto published in Notification No.G.S.R 73(E) dated the 6th February, 2008.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995:-

- (i) The Cable Television Networks (Third Amendment) Rules, 2007 published in Notification No. G.S.R. 774 (E) in Gazette of India dated 18th December, 2007.
- (ii) The Cable Television Networks Rules, 2008 published in Notification No. G.S.R.25 (E) in Gazette of India dated 10th January 2008.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2006-2007.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2006-2007.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982 :-

- (i) Notification No. F. No. 5/1/2007-M&G published in Gazette of India dated the 26th February, 2008 containing Special Order issued by the President increasing the amount under the Hospitality Expenses, Contract Allowances and Tour Expenses of Schedule-II to the Governor of Haryana.
- (ii) Notification No. F. No. 7/4/2006-M&G published in Gazette of India dated the 26th February, 2008 containing Special Order issued by the President increasing the amount under the Schedule-I to the Governor of Assam.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992 :-

- (i) The Indo-Tibetan Border Police, General Duty Cadre (Group 'B' and 'C' Posts) Recruitment (Amendment) Rules, 2007 published in Notification No. G.S.R.801(E) in Gazette of India dated the 31st December, 2007.
- (ii) The Indo-Tibetan Border Police Force, Second-in-Command (Transport) Recruitment Rules, 2007 published in Notification No. G.S.R.545(E) in Gazette of India dated the 14th August, 2007.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (9) above.

(11) A copy of the Central Industrial Security Force (Subordinate Ranks) Recruitment Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.88(E) in Gazette of India dated the 15th February, 2008 under article 309 of the Constitution.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2006-2007, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 2006-2007.
- (13)
- (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2006-2007.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
- (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2006-2007, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2006-2007.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-
- (i) Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2006-2007.
 - (ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 2006-2007 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English version) of the Indian Council of Philosophical Research, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2006-2007.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2006-2007.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2006-2007.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Visva Bharati for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.

(26) A copy of each of the following Notifications (Hindi and English versions) under section 389 of the New Delhi Municipal Council Act, 1994:-

- (i) The New Delhi Municipal Council (Dengue, Malaria, Filariasis, Yellow Fever and other Vector Borne Disease) Bye-laws, 2007 published in Notification No. F.No. 4/4/2006/NDMC/14663 in Delhi Gazette dated the 14th August, 2007.
- (ii) The New Delhi Municipal Council (Powers, Duties and Functions of Secretary) Regulations, 2007 published in Notification No. 4/41/2006/NDMC/8009 in Delhi Gazette dated the 18th May, 2007.

(27) A copy of the Notification No. DMN/VAT-2005/07-08/716 (Hindi and English versions) published in UT Administration of Daman and Diu Gazette dated the 25th October, 2007 making certain amendments in the third Scheduled to the Daman and Diu Value Added Tax Regulation, 2005 issued under sub-section (2) of section 103 of the said Regulation.

4. Statement of Standing Committee on Defence

Shri Balasaheb Vikhe Patil laid a copy of the Statement (Hindi and English versions) showing further action taken by the Government on the recommendations contained in Chapter – I & V of the Twentieth Report of the Standing Committee on Defence (Fourteenth Lok Sabha) regarding action taken by the Government on the recommendations contained in their Seventh Report (Fourteenth Lok Sabha) on Defence Ordnance Factories.

5. Report of Standing Committee on Urban Development

Shri Sudhangshu Seal presented the Twenty-eighth Report (Hindi and English versions) of the Standing Committee on Urban Development (2007-2008) on Action Taken by the Government on the Recommendations contained in the Twenty-second Report of the Committee on 'Directorate of Printing' of Ministry of Urban Development

6. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2007-08):

- (1) Twenty-ninth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-fourth Report on Demands For Grants (2007-08) of the Ministry of Social Justice and Empowerment.
- (2) Thirtieth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-fifth Report on Demands for Grants (2007-08) of the Ministry of Tribal Affairs.
- (3) Thirty-first Report on Action taken by the Government on the observations/recommendations contained in the Twenty-sixth Report on Demands for Grants (2007-08) of the Ministry of Minority Affairs.
- (4) Thirty-second Report on the subject "Voluntary Organisations Engaged in Implementing Integrated Programme for Welfare of Older Persons" pertaining to the Ministry of Social Justice and Empowerment.

7. Reports of Standing Committee on Transport, Tourism and Culture

Dr. K. Dhanaraju laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred and Twenty-seventh Report of the Committee on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its One Hundred and Eighteenth Report on Demands for Grants (2007-2008) of the Department of Road Transport and Highways;
- (2) One Hundred and Twenty-eighth Report of the Committee on the Action Taken by the Government on the recommendations/

observations of the Committee contained in its One Hundred and Seventeenth Report on Demands for Grants (2007-2008) of the Department of Shipping;

- (3) One Hundred and Twenty-ninth Report of the Committee on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its One Hundred and Twentieth Report on Demands for Grants (2007-2008) of the Ministry of Culture; and
- (4) One Hundred and Thirtieth Report of the Committee on National Waterway (Lakhipur-Bhanga Stretch of the Barak River) Bill, 2007.

8. Reports of Joint Parliamentary Committee on Wakf

Shri Chandrakant Bhaurao Khaire laid on the Table a copy each (Hindi and English versions) of the following reports of the Joint Parliamentary Committee on Wakf:-

- (1) First Report on implementation of Wakf Act, 1995 in West Bengal and Working of Board of Wakfs, West Bengal;
- (2) Second Report on implementation of Wakf Act, 1995 in Rajasthan and Working of Rajasthan Board of Muslim Wakfs;
- (3) Third Report on Amendments to the Wakf Act 1995;
- (4) Fourth Report on implementation of Wakf Act, 1995 in Assam and working of Assam Board of Wakfs; and
- (5) Fifth Report on implementation of Wakf Act, 1995 in U.T. of Chandigarh and working of Chandigarh Wakf Board.

12.04 P.M.

9. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 29th February, 2008.

10. Announcement by the Speaker regarding cancellation of sitting

The Speaker made the following announcement :-

“Hon’ble Members, I have to inform the House that, as decided in the meeting of the Business Advisory Committee, by majority, held yesterday, the sitting fixed for Friday, the 7th March, 2008 may be cancelled.

I hope the House agrees.”

The House agreed.

12.07 P.M.

11. Statements by Ministers

- (i) The Minister of Rural Development made a statement regarding the electronic transfer of Monthly Progress Reports of Rural Development Programmes.

12.11 P.M.

- (ii) The Minister of Home Affairs made a statement in response to the matter of public importance raised by the Members on 3rd March, 2008 regarding incidents of violence against North Indians in Mumbai and other parts of the country.

***12. Report of Business Advisory Committee**

Shri Santosh Gangwar presented the Forty-Sixth Report of the Business Advisory Committee.

* At 4.33 P.M.

***12.57 P.M.**

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S. V. Chitthan regarding need to release a commemorative postage stamp and First Day Postal cover in honour of Smt. Velu Naatchiar, freedom fighter from Sivaganga, Tamil Nadu.
- (2) Shri Manoranjan Bhakta regarding need to open a branch of State Bank of India at Havelock Island, Andaman & Nicobar Islands.
- (3) Shri Madhusudan Mistry regarding need to expedite the construction of a railway link between Modasa and Shamlaji in district Sabarkantha, Gujarat.
- (4) Shi V. K. Thummar regarding need to release the payment due to farmers under National Agriculture Insurance Scheme in Amreli Parliamentary Constituency, Gujarat.
- (5) Dr. Karan Singh Yadav regarding need to extend Rewari-Delhi passenger train upto Alwar in Rajasthan.
- (6) Shri Haribhau Rathod regarding need to provide reservation in jobs to the Denotified Tribes.
- (7) Shri Punnu Lal Mohale regarding need to sanction a new railway line linking Bilaspur (Chhattisgarh) and Mandla (Madhya Pradesh).
- (8) Shri P.S. Gadhavi regarding need to issue a 'No Objection Certificate' for carrying out Hydrographic Survey and port activity in Kori Creek area of Kutch, Gujarat.
- (9) Shri Girdhari Lal Bhargava regarding need to provide financial assistance to farmers in Rajasthan whose crops have been damaged due to frost and cold-waves in the region.

* From 12.25 P.M. to 12.56 P.M., Members raised matters of urgent public importance.

- (10) Shri Mansukhbhai D. Vasava regarding need to amend the laws governing forest reserve areas and Wild Life Protection Act, with a view to promote socio-economic development of tribal areas in Bharuch, Gujarat.
- (11) Smt. C.S. Sujatha regarding need to enhance the quota of rice and wheat sold through PDS in Kerala.
- (12) Shri Rajnarayan Budholiya regarding need to provide relief to the drought-affected people of Bundelkhand region.
- (13) Shri Alok Kumar Mehta regarding need to expedite the construction of 'Karpoori dam' in Samastipur, Bihar.
- (14) Adv. Tukaram Ganpatrao Renge Patil regarding need to set up a Food Park at Parbhani, Maharashtra.
- (15) Shri Bhartruhari Mahtab regarding need to allow the Government of Orissa to levy duty on generation of power.
- (16) Shri Sadashivrao D. Mandlik regarding need to open a Regional Passport Office at Kolhapur, Maharashtra.
- (17) Shri Prabodh Panda regarding need to ensure adequate supply of fertilizers to the farmers in West Bengal.
- (18) Shri Zora Singh Mann regarding need to undertake census of BPL families in Punjab with a view to extend government facilities to the deserving SC families.
- (19) Dr. Arun Kr. Sarma regarding need to improve the service conditions of Home Guards in Assam.
- (20) Shri Nakul Das Rai regarding need to ensure uninterrupted supply of essential commodities through NH-31 A to Sikkim via Darjeeling, West Bengal.

12.57 P.M.

14. Motion of Thanks on the President's Address

Time Allotted : 12 hrs.
Time Taken : 11 hrs. 28 mts.
Balance : 32 mts.

Discussion on the following motion moved by Shri Ajit Jogi and seconded by Shrimati Krishna Tirath on the 3rd March, 2008, continued :-

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 25, 2008.’”

The following Members took part in the debate :-

- (1) Shri Adhir Chowdhury
- (2) Shri Anant Gangaram Geete
- (3)* Shri Virendra Kumar
- (4) Shri Ramji Lal Suman
- (5) Shri Prabhunath Singh
- (6) Shri Sukhdev Singh Dhindsa
- (7) Shri Ananth Kumar
- (8) Shri Madhusudan Mistry
- (9) Smt. M.S.K. Bhavani Rajenthiran
- (10) Shri Sita Ram Singh
- (11)** Shri Shailendra Kumar
- (12)* Prof. K.M. Kadermohideen
- (13) Prof. M. Ramadass
- (14)* Shri Harikewal Prasad
- (15) Shri Bikram Keshari Deo
- (16) Shri Kirip Chaliha
- (17)* Dr. Sebastian Paul
- (18) Shri L. Ganesan
- (19) Shri Ilyas Azmi
- (20) Shri Kiren Rijiju
- (21) Smt. Botcha Jhansi Lakshmi
- (22) Shri K. Yerrannaidu
- (23)* Shri Chandramani Tripathy
- (24)** Shri Munshi Ram
- (25)** Shri Prahlad Joshi

* Written speeches were laid

** Some portion of written speeches were laid on the Table

- (26)* Shri Raghuraj Singh Shakya
(27)* Shri Naveen Jindal
(28) Shri S.K. Kharventhan
(29) Shri Joachim Baxla
(30) Shri Sarbananda Sonowal
(31) Adv. Suresh Kurup
(32) Shri Asaduddin Owaisi
(33) Shri A.R. Shaheen
(34)* Shri P.C. Thomas
(35)** Shri Ratilal Kalidas Varma
(36)** Shri Francis Fanthome
(37) Shri Francis K. George
(38)** Shri Ravi Prakash Verma
(39) Shri Mani Charenamei
(40)* Dr. Babu Rao Mediyam
(41) Shri Haribhau Rathod
(42)** Shri Ramdas Bandu Athawale
(43) Shri Sippiparai Ravichandaran
(44) Shri S.K. Bwiswmuthiary
(45)** Dr. Thokchom Meinya
(46) Dr. Vallabhbbhai Kathiria
(47)** Shri M.P. Veerendra Kumar
(48)* Shri Bhanu Pratap Singh Verma
(49)* Shri Shankhlal Majhi

The discussion was not concluded.

#8.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th March, 2008)

**P.D.T. ACHARY,
Secretary-General.**

* Written speeches were laid

** Some portion of written speeches were laid on the Table.

From 7.58 P.M. to 8.21 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 5, 2008/ Phalguna 15, 1929 (Saka)

No. 284

11.00 A.M.

1. Felicitation to Indian Cricket Team

The Speaker on behalf of the House congratulated the Indian Cricket Team and its Captain Mahendra Singh Dhoni for the spectacular victory against Australia at Brisbane on 4th March, 2008 and for clinching the Commonwealth Bank tri-series Championship.

2. Announcements by Speaker

The Speaker made the following announcements:-

- (i) "Hon'ble Members, there has been a long pending demand that a statue of Shaheed Bhagat Singh be installed in Parliament House Complex as a mark of our humble tribute to this great patriotic son of India. The proposal has been accepted by the Joint Committee on Installation of Portraits and Statues of National Leaders in Parliament House Complex. I am happy to inform the House that an 18 feet bronze statue of Shaheed Bhagat Singh will be installed in Parliament House Complex which will be prepared by the renowned sculptor Shri Ram V. Sutar. The cost will be borne by the Lok Sabha Secretariat. The Statue will be unveiled in August, 2008."

(ii)* "I have to inform the House that I have received letters dated 3 March, 2008 from Sarvashri K. Chandrashekar Rao, Madhusudan Takkala Reddy, Ravinder Naik Dharavath and B. Vinod Kumar elected members from karimnagar, Adilabad, Warangal and Hanamakonda Parliamentary Constituencies, respectively, of Andhra Pradesh resigning from the membership of Lok Sabha with immediate effect.

I have accepted their resignations with effect from 3 March, 2008."

3. Starred Questions

Starred Question Nos. 101, 104, 107, 108, 109, 110 and 112 were orally answered. Replies to Starred Question Nos. 102, 103, 105, 106, 111 and 113 – 120 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 972 – 1138 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

* At 12.01 P.M.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2006-2007.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2006-2007.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1921(E) published in Gazette of India dated the 13th November, 2007 regarding acquisition of land for building, maintenance and operation of National Highway No. 2 (Delhi-Agra Section) in the National Capital Territory of Delhi.
- (ii) S.O. 1791(E) published in Gazette of India dated the 22nd October, 2007 regarding acquisition of land for building, maintenance and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Baghpat Section) in the State of Uttar Pradesh.
- (iii) S.O. 2087(E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building, maintenance and operation of National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) (Gautam Budh Nagar Section) in the State of Uttar Pradesh.

- (iv) S.O. 2182(E) published in Gazette of India dated the 26th December, 2007 authorizing Additional District Magistrate, Sant Ravidas Nagar, Bhadohi, Uttar Pradesh as the competent authority to acquire land for building, maintenance, management and operation of Toll Plaza on National Highway No. 2 in the State of Uttar Pradesh.
- (v) S.O. 2146(E) published in Gazette of India dated the 18th December, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (vi) S.O. 116(E) published in Gazette of India dated the 21st January, 2008 regarding acquisition of land for building (widening/four-laning, bypasses, etc.), maintenance, management and operation of National Highway No. 34 (Dalkola By-pass Section) in the State of West Bengal.
- (vii) S.O. 2145(E) published in Gazette of India dated the 18th December, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 200 (Sukinda-Bhuban Section) in the State of Orissa.
- (viii) S.O. 2147(E) published in Gazette of India dated the 18th December, 2007 authorizing officers mentioned therein to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Border) in the State of Orissa.
- (ix) S.O. 1852(E) published in Gazette of India dated the 30th October, 2007 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Faridabad Section) in the State of Haryana.
- (x) S.O.2097(E) published in Gazette of India dated the 5th December, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 60 (Balasore-Laxmannath Section) in the State of Orissa.
- (xi) S.O. 2148(E) published in Gazette of India dated the 18th December, 2007 authorizing the Additional District Magistrate, Land Acquisition,

- Ghaziabad to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xii) S.O. 2149 (E) published in Gazette of India dated the 18th December, 2007 authorizing the Additional District Magistrate, Land Acquisition, Gautam Budh Nagar to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xiii) S.O. 2150 (E) published in Gazette of India dated the 18th December, 2007 authorizing the Additional District Magistrate, Land Acquisition, Bulandsahar to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xiv) S.O. 2151 (E) published in Gazette of India dated the 18th December, 2007 authorizing the Additional District Magistrate, Land Acquisition, Aligarh to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xv) S.O. 2158 (E) published in Gazette of India dated the 18th December, 2007 containing corrigendum (in Hindi version only) to the Notification No. S.O.1971(E) dated the 15th November, 2006.
- (xvi) S.O. 2159 (E) published in Gazette of India dated the 18th December, 2007 containing corrigendum (in Hindi version only) to the Notification No. S.O.2015 (E) dated the 24th November, 2006.
- (xvii) S.O. 2215 (E) published in Gazette of India dated the 28th December, 2007 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xviii) S.O. 2090 (E) and S.O.2091(E) published in Gazette of India dated the 5th December, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation

of different stretches of National Highway No. 3 (Indore-Khalghat section) in the State of Madhya Pradesh.

- (xix) S.O. 2199 (E) published in Gazette of India dated the 28th December, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 75(Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xx) S.O. 2165 (E) published in Gazette of India dated the 19th December, 2007 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Dhule section) in the State of Maharashtra.
- (xxi) S.O. 1926 (E) published in Gazette of India dated the 13th November, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 4 (Satara - Pune section) in the State of Maharashtra.
- (xxii) S.O. 2135(E) published in Gazette of India dated the 17th December, 2007 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Vadpe - Gonde section) in the State of Maharashtra.
- (xxiii) S.O. 2166 (E) published in Gazette of India dated the 19th December, 2007 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Dhule section) in the State of Maharashtra.

(8) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2006-2007.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

6. Report of Estimates Committee

Shri C. Kuppusami presented the Sixteenth Report (Hindi and English versions) of Estimates Committee on the 'Ministry of Culture – Maintenance of Monuments by Archaeological Survey of India'.

7. Report of Committee on Public Undertakings

Shri Rupchand Pal presented the Twenty-fifth Report (Hindi and English Versions) of the Committee on Public Undertakings on Chapter III of C&AG's Report (Commercial) No. 9 (Performance Audit) of 2007 regarding review of performance of Engine Division of Bharat Earth Movers Limited.

8. Report of the Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Thirty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Report of the Joint Committee on Offices of Profit

Shri Chandra Bhushan Singh presented the Fifth Report (Hindi and English versions) of the Joint Committee on Offices of profit.

10. Report of Standing Committee on Transport, Tourism and Culture

Shri Adhir Chowdhury laid on the Table a copy of One Hundred and Thirty-first Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the 'Closure of Bangalore and Hyderabad Airports and matters related thereto'.

11. Statement by Minister of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs on behalf of Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 10th March, 2008.

12. Motion

Shri Priyaranjan Dasmunsi moved the following motion:-

“That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th March, 2008.”

The motion was adopted.

13. Supplementary Demands For Grants (Railways)

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2007-08.

14. Demands for Excess Grants (Railways)

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2005-06.

12.11 P.M.

15. Motion of Thanks on the President's Address

Time Taken: 12 hrs. 33 mts.

Discussion on the following motion moved by Shri Ajit Jogi and seconded by Shrimati Krishna Tirath on the 3rd March, 2008, continued :-

“That an Address be presented to the President in the following terms:-

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 25, 2008’.”

Dr. Manmohan Singh replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.05 P.M.)

2.06 P.M.

Time Allotted: 12 hrs.

Time Taken: 3 hrs. 54 mts.

Balance : 8 hrs. 06 mts.

16. (I) Statutory Resolution – Under Consideration

Government Bill – Under Consideration

(II) The Budget (Railways) – 2008-09

The following items of business were taken up together :-

- (i) Statutory Resolution disapproving the Railways (Amendment) Ordinance, 2008;
- (ii) Railways (Amendment) Bill, 2008;
- (iii) General Discussion on the Budget (Railways) – 2008-09;
- (iv) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2008-09;
- (v) Supplementary Demands for Grants Nos. 10, 12, 14, 15 and 16 in respect of Budget (Railways) – 2007-08; and
- (vi) Demand for Excess Grants Nos. 4, 6, 10 and 16 in respect of Budget (Railways) – 2005-06.

Shri Prabodh Panda moved the following Resolution :-

“That this House disapproves of the Railways (Amendment) Ordinance, 2008 (No.2 of 2008) promulgated by the President on 31 January, 2008.”

The Railway (Amendment) Bill, 2008

The motion for consideration of the Bill was moved by Shri Lalu Prasad.

The following members took part in the combined debate :-

- (1)* Shri Harin Pathak
- (2) Shri Nikhil Kumar
- (3)** Shri Sugrib Singh
- (4) Shri Basudeb Acharia
- (5) Shri Shailendra Kumar
- (6)* Shri Raghunath Jha

* Some portions of written speeches were laid on the Table.

** Written speech was laid on the Table.

- (7) Shri Kashiram Rana
- (8) Shri Surendra Prakash Goyal
- (9)** Shri Bikram Keshari Deo
- (10) Shri N.N. Krishnadas
- (11) Shri Anandrao Vithoba Adsul
- (12)* Shri Kailash Baitha
- (13)* Shri Ganesh Singh
- (14) Shri S.K. Kharventhan

The discussion was not concluded.

#6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th March, 2008)

**P.D.T. ACHARY,
Secretary-General.**

* Some portions of written speeches were laid on the Table.

** Written speech was laid on the Table.

From 6.00 P.M. to 6.28 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 10, 2008/ Phalgun 20, 1929 (Saka)

No. 285

11.00 A.M.

1. Reference by Speaker

Speaker made a reference on the occasion of Commonwealth Day celebrated across the Commonwealth annually on the second Monday in March.

2. Questions

Starred Question Nos. 141 – 146 were orally answered.

Replies to Starred Question Nos. 147 – 160 were laid on the Table.

Replies to Unstarred Question Nos. 1369 – 1540 were laid on the Table.

Replies to Starred Question Nos. 121 – 140 listed for the 7th march, 2008 were also treated as Unstarred and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

Replies to Unstarred Question Nos. 1139 – 1368 listed for the 7th March, 2008 would also be printed in the Official Report for the day.

12.00 Noon

3. Papers laid on the Table

(1) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

(1) Ministry of Defence for the year 2008-2009.

(2) Defence Services Estimates for the year 2008-2009.

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Commercial) (No. CA 12 of 2008) (Telecommunications Sector) – Compliance Audit Observations for the year ended the March, 2007, under article 151(1) of the Constitution.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology for the year 2008-2009.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-

(i) The Wheat (Stock Declaration by Companies or Firms or Individuals) Order, 2008 published in Notification No. S.O. 288 (E) in Gazette of India dated the 11th February, 2008.

(ii) Notification No. G.S.R. 95(E)/Ess.Com./Sugarcane published in Gazette of India dated the 19th February, 2008 fixing the minimum prices of sugar for the sugar year 2006-2007.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for delay for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.

4. Statements by Ministers

(1) The Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution made a statement regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Agriculture on Demands for Grants (2007-08), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture.

(2) The Minister of State in the Ministry of Communications & Information Technology made a statement regarding the status of implementation of the recommendations contained in the 46th Report of the Standing

Committee on Information Technology on Demands for Grants (2007-08), pertaining to the Department of Information Technology, Ministry of Communications and Information Technology.

5. The Karnataka Budget – 2008-2009

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Karnataka for the year 2008-09.

6. Supplementary Demands for Grants (Karnataka) – 2007-2008

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Karnataka for 2007-08.

7. Government Bills – Introduced

- (i) *The Representation of the People (Amendment) Bill, 2008.*
- (ii) *The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008.*

8. Statement regarding Ordinance

The Minister of Parliamentary Affairs laid on the Table a copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by the Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 2008 (No. 5 of 2008).

***12.05 P.M.**

9. Submission by Members

Regarding attack on CPI(M) Central Committee Office, New Delhi.

The following Members made submission regarding attack on CPI(M) Central Committee Office, New Delhi :-

- (1) Shri Mohammad Salim
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Madhusudan Mistry

***1.15 P.M.**

- (4) Shri Mohan Singh
- (5) Shri Prabhunath Singh
- (6) Shri Gurudas Dasgupta
- (7) Shri C. Kuppusami
- (8) Km. Mamata Banerjee
- (9) Shri Ram Kripal Yadav
- (10) Shri Ilyas Azmi
- (11) Shri Santosh Gangwar
- (12) Shri Mohan Rawale
- (13) Shri Francis K. George
- (14) Shri Braja Kishore Tripathy
- (15) Shri M. P. Veerendra Kumar

Shri Pranab Mukherjee responded.

(Due to interruptions in the House, Lok Sabha adjourned at 12.26 P.M. and re-assembled at 1.15 P.M.)

* From 12.05 P.M. to 12.26 P.M. and from 1.15 P.M. to 1.31 P.M., Members raised matters of urgent public importance.

***10. Withdrawal of Member from the House**

When the matter of urgent public importance regarding attack on CPI(M) Central Committee Office, New Delhi was being raised in the House, Shri Ram Kripal Yadav, MP who was continuously interrupting the proceedings, was directed by the Speaker to withdraw from the House.

Shri Ram Kripal Yadav thereupon withdrew from the House.

Hon'ble Speaker later on announced in the House that he had permitted him to participate in the proceedings of the House, as he had tendered unqualified apology in writing for his conduct in the House.

*At 12.19 P.M.

1.31 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S.K. Kharventhan regarding need to construct a railway line between Avadi and Sriperumbudur in Tamil Nadu.
- (2) Shri Harisinh Chavda regarding need to extend the sheds over Platform Nos. 1, 2 and 3 at Palanpur railway station, Banaskantha, Gujarat.
- (3) Shri V.K. Thummar regarding need to start broadcasting of F.M. radio in Amreli Parliamentary Constituency, Gujarat.
- (4) Shri K.C. Singh 'Baba' regarding need to relax the norms of physical standards for youth from Uttarakhand for recruitment in Indian Army.
- (5) Shri Adhir Chowdhury regarding need to run Hazarduari Express between Kolkata & Murshidabad on daily basis.
- (6) Dr. Tushar A. Chaudhary regarding need to provide appointment on compassionate ground to the dependents of deceased employees of Kakrapar Atomic Power Station in Gujarat.
- (7) Smt. Jayaben B. Thakkar regarding need to accord approval to Gujarat Motor Vehicles (Use of Fuel) Regulation Bill submitted by Gujarat Government.
- (8) Dr. Satyanarayan Jatiya regarding need to give financial assistance for providing medical facilities in Madhya Pradesh and other parts of the country.
- (9) Shri Ananta Nayak regarding need to take immediate steps for eradication of Malaria in Keonjhar and other parts of Orissa.
- (10) Shri Girdhari Lal Bhargava regarding need to accord the status of a Central University to Rajasthan University.
- (11) Shri Punnu Lal Mohale regarding need to start flights from Chakarbhata in Bilaspur, Chhattisgarh.
- (12) Shri Swadesh Chakraborty regarding need to strengthen Khadi and Village Industries Commission.
- (13) Shri P. Karunakaran regarding need to grant pensions to the surviving freedom-fighters of Naval Mutiny.

(14) Shri Rajnarayan Budholiya regarding need to widen and upgrade N.H. 75-76 between Jhansi-Mirzapur-Hamirpur (Uttar Pradesh) and Chhattarpur (Madhya Pradesh) and NH 86 between Kanpur-Sagar passing through Hamirpur Parliamentary Constituency.

(15) Shri Shailendra Kumar regarding need to expedite construction and linking of National Highways with district headquarters in Chail Parliamentary Constituency.

(16) Shri Ram Kripal Yadav regarding need to implement measures for the welfare of the farmers in the country.

(17) Shri Kamla Prasad Rawat regarding need to provide easy availability of kerosene in the country.

(18) Shri M. Appadurai regarding need to simplify the procedure for attestation of documents of citizens seeking jobs abroad.

(19) Shri Zora Singh Mann regarding need to ensure appropriate utilization of funds under Pradhan Mantri Gram Sadak Yojana in Punjab.

(20) Shri M.P. Veerendrakumar regarding need to include 'Kudumbi' tribe of Kerala in the list of Scheduled Tribes category.

1.37 P.M.

Time Taken : 13 hrs. 59 mts.

**12. (I) Statutory Resolution – Under Consideration
Government Bill – Under Consideration**

(II) The Budget (Railways) – 2008-09

Combined discussion on the following items of business taken up together continued :-

- (i) Statutory Resolution disapproving the Railways (Amendment) Ordinance, 2008;
- (ii) Railways (Amendment) Bill, 2008;
- (iii) General Discussion on the Budget (Railways) – 2008-09;
- (iv) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2008-09;
- (v) Supplementary Demands for Grants Nos. 10, 12, 14, 15 and 16 in respect of Budget (Railways) – 2007-08; and

- (vi) Demand for Excess Grants Nos. 4, 6, 10 and 16 in respect of Budget (Railways) – 2005-06.

Shri Prabodh Panda moved the following Resolution :-

“That this House disapproves of the Railways (Amendment) Ordinance, 2008 (No.2 of 2008) promulgated by the President on 31 January, 2008.”

The Railway (Amendment) Bill, 2008

The motion for consideration of the Bill was moved by Shri Lalu Prasad.

The following members took part in the combined debate :-

- (1)** Shri Girdhari Lal Bhargava
- (2)** Shri Rakesh Singh
- (3) Smt. Sumitra Mahajan
- (4)** Shri Bhartruhari Mahtab
- (5) Shri Brahmananda Panda
- (6) Dr. Rameshwar Oraon
- (7) Shri Prabodh Panda
- (8) Shri Rewati Raman Singh
- (9) Shri Vijoy Krishna
- (10)* Dr. Laxminarayan Pandey
- (11) Sardar Sukhdev Singh Libra
- (12)** Shri Jaysingrao Gaikwad Patil
- (13) Dr. Col. Dhani Ram Shandil
- (14) Shri Rajiv Ranjan 'Lalan' Singh
- (15)** Shri Jivabhai A. Patel
- (16)** Shri V.K. Thummar
- (17)** Shri D. Narbula
- (18) Shri Ilyas Azmi
- (19)** Shri Avinash Rai Khanna

*Some portions of speeches were laid on the Table.

** Written speeches were laid on the Table.

- (20)**Shri Mahavir Bhagora
(21)* Smt. Yashodhara Raje Scindia
(22)**Shri P.C. Gaddigoudar
(23)**Shri M. Appadurai
(24) Shri A. Sai Prathap
(25)**Shri Paras Nath Yadav
(26) Shri E.G. Sugavanam
(27) Shri L. Ganesan
(28)* Prof. Rasa Singh Rawat
(29)**Shri Braja Kishore Tripathy
(30)* Shri Alakesh Das
(31) Shri Naveen Jindal
(32) Shri E. Ponnuswamy
(33)**Shri Bhailal
(34) Shri Chandra Pal Singh Yadav
(35) Shri Tapir Gao
(36)**Shri Iqbal Ahmed Saradgi
(37)**Shri Bhupendrasinh Solanki
(38) Shri Jai Prakash (Hissar)
(39)**Shri Santasri Chatterjee
(40)**Shri D.V. Sadananda Gowda
(41) Shri Arjuncharan Sethi
(42)**Shri Suraj Singh
(43)**Shri Harikewal Prasad
(44)**Shri Shrinivas Patil
(45) Shri Mukeem Mohammad
(46)**Shri Chandramani Tripathi
(47) Shri Sukhdev Singh Dhindsa
(48)* Shri G. Karunakara Reddy
(49)**Shri Nihal Chand

*Some portions of speeches were laid on the Table.

** Written speeches were laid on the Table

- (50)**Shri Ashok Kumar Pradhan
(51)**Shri Shrichand Kripalani
(52)** Shri Pankaj Chowdhary
(53) Ch. Lal Singh
(54)**Shri G.M. Siddeswara
(55) Shri Tufani Saroj
(56)**Shri Prahlad Joshi
(57) Shri P. Karunakaran
(58)**Shri Sippiparai Ravichandaran
(59) Shri A.R. Shaheen
(60)**Dr. Prasanna Kumar Patasani
(61)**Dr. Satyanarayan Jatiya
(62)* Shri Sarbananda Sonowal
(63)* Shri Virendra Kumar
(64)**Shri Rupchand Pal
(65)* Shri Manvendra Kunwar Singh (Mathura)
(66) Shri C.K. Chandrappan
(67)**Shri M. Raja Mohan Reddy
(68)**Shri Ram Singh Kaswan
(69) Shri Francis K. George
(70)**Shri Anirudh Prasad *Alias* Sadhu Yadav
(71)* Shri P.S. Gadhavi
(72)**Shri Haribhau Madhav Jawale
(73)* Shri Devwart Singh
(74) Smt. C.S. Sujatha
(75)**Shri S. Mallikarjuniah
(76)**Shri Amitava Nandy
(77)**Shri P.C. Thomas
(78)* Shri Syed Shahnawaz Hussain
(79)**Shri Chandra Bhan Singh

*Some portions of speeches were laid on the Table.

** Written speeches were laid on the Table

- (80) Dr. Karan Singh Yadav
(81)**Shri Vikrambhai Arjanbhai Madam
(82) Shri Ram Kripal Yadav
(83)* *Shri M. Shivanna*
(84)**Prof. M. Ramadass
(85)* Shri Faggan Singh Kulaste
(86)**Dr. Ramkrishna Kusmaria
(87)**Smt. Manorama Madhvaraj
(88) Shri Bijendra Singh
(89)**Shri Ram Ghuram
(90) Shri M.P. Veerendra Kumar
(91)**Shri Ananta Nayak
(92)* Shri Rajnarayan Budholiya
(93)**Shri Rayapati Sambasiva Rao
(94) Adv. P. Satheedevi
(95) Shri Hansraj G. Ahir
(96) Shri Balasaheb Vikhe Patil
(97) Shri Ramdas Bandu Athawale
(98) Dr. Vallabhbhai Kathiria
(99) Smt. Pratibha Singh
(100) Dr. K.S. Manoj
(101)**Smt. Susmita Bauri
(102)**Shri Santosh Gangwar
(103)*Shri Bhanu Pratap Singh Verma
(104) Smt. Botcha Jhansi Lakshmi
(105)*Shri Mohan Rawale
(106) Shri Dharmendra Yadav
(107) Smt. Rupatai Diliprao Nilangekar Patil
(108) Shri Vijay Bahuguna
(109)*Shri Sunil Khan

*Some portions of speeches were laid on the Table.

** Written speeches were laid on the Table

- (110) Dr. Shafiqur Rahman Barq
(111)*Dr. Ramlakhan Singh
(112) Shri Bapu Hari Chaure
(113)*Dr. C. Krishnan
(114) Shri Abu Ayes Mondal
(115) Shri Nand Kumar Sai
(116)*Shri Jasubhai Dhanabhai Barad
(117)*Shri Ravi Prakash Verma
(118)*Shri Nikhil Kumar Choudhary
(119) Shri Madhusudan Mistry
(120) Dr. Sujan Chakraborty
(121)**Shri Ananta Venkata Rami Reddy
(122) Shri Haribhau Rathod
(123) Shri Francisco Sardinha
(124) Shri Suresh Kurup
(125)*Shri Ashok Argal
(126) Dr. Meinya Thokchom
(127)*Shri Shankhlal Majhi
(128) Smt. Jayaben B. Thakkar
(129)*Dr. Arvind Sharma
(130) Shri Shishupal N. Patle
(131) Dr. Dharendra Agarwal
(132)**Prof. Chander Kumar
(133)*Shri Kharabela Swain

The discussion was not concluded.

11.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th March, 2008)

**P.D.T. ACHARY,
Secretary-General.**

*Some portions of speeches were laid on the Table.

** Written speeches were laid on the Table

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 11, 2008/ Phalgun 21, 1929 (Saka)

No. 286

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161, 162, 164, 165 and 166 were orally answered. Replies to Starred Question Nos. 163 and 167 – 180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1541 – 1733 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2006-2007.
- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2006-2007.
- (ii) Annual Report of the Mineral Exploration Corporation Limited,

Nagpur, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2006-2007.

(ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2006-2007.

(ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2005-2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2006-2007.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Prasar Bharati (Broadcasting Corporation of India) Investment of Moneys Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.284 in Gazette of India dated the 22nd December, 2007 under sub-section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.
- (8) A copy of the Notification No. S.O.281 (E) (Hindi and English versions) published in Gazette of India dated the 8th February, 2008 notifying the sporting events mentioned therein as the events of national importance, issued under sub-section (1) of section (2) of the Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Rules, 2007.
- (9) A copy of the Official Languages (Use in Official Purposes of the Union) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.162 in Gazette of India dated the 11th August, 2007 under sub-section (2) section 8 of the Official Languages Act, 1963.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority, Nagaland, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority, Nagaland, for the year 2006-2007.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan of the U.P. Education for All Project Board, Lucknow, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan of the U.P. Education for All Project Board, Lucknow, for the year 2006-2007.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2006-2007.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Central Tibetan Schools Administration, Delhi, for the year 2006-2007.
- (20) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :-
- (i) Report of the Comptroller and Auditor General of India – Union Government (No. PA 6 of 2008) (Indirect Taxes-Central Excise, Service Tax and Customs) – (Performance Audit) for the year ended the March, 2007.

- (ii) Report of the Comptroller and Auditor General of India – Union Government (No. CA 7 of 2008) (Indirect Taxes-Central Excise, Service Tax and Customs) – (Compliance Audit) for the year ended the March, 2007.
- (iii) Report of the Comptroller and Auditor General of India – Union Government (No. PA 7 of 2008) (Direct Taxes) – (Performance Audit) for the year ended the March, 2007.
- (iv) Report of the Comptroller and Auditor General of India – Union Government (No. CA 8 of 2008) (Direct Taxes) for the year ended the March, 2007.

(21) A copy of the Notification No. S.O.246(E) (Hindi and English versions) published in Gazette of India dated the 5th February, 2008 making certain amendments in Notification No. S.O.477(E) dated the 25th July, 1991 issued under section 29B of the Industries (Development and Regulation) Act, 1951.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2006-2007 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2006-2007.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondecherry, for the year 2006-2007 together with Audit Report thereon.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2006-2007.
- (27)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2006-2007.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 2006-2007.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2006-2007.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2006-2007.
- (30)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2006-2007.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2006-2007.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2006-2007.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2006-2007.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

- (34) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2006-2007 together with Audit Report thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Imphal, for the year 2006-2007.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Imphal, for the year 2006-2007.
- (37) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.
- (38) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of Aligarh Muslim University, for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.

4. Report of the Committee on Government Assurances

Shri Harin Pathak presented a copy of the Twenty-first Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

5. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table a copy each of the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Working of Central Bureau of Investigation (CBI).

6. Report of Standing Committee on Science & Technology, Environment & Forests

Shrimati Jayaben B. Thakkar laid on the Table a copy of the 184th Report (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the One-Hundred Seventy-fourth Report of the Committee on the Demands for Grants (2007-08) of the Ministry of Environment & Forests.

7. Statement by Minister

Minister of Science & Technology and Minister of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 180th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2007-08), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology.

8. Government Bill – Introduced

The Sugar Development Fund (Amendment) Bill, 2008.

9. Statement regarding Ordinance

Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food & Public Distribution on behalf of the Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sugar Development Fund (Amendment) Ordinance, 2008 (No. 4 of 2008).

12.05 P.M.

10. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 7th March, 2008.

(Due to interruptions in the House, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 12.30 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.33 P.M. and re-assembled at 1.30 P.M.)

1.31 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Lt. Gen. (Retd.) Tej Pal Singh Rawat, PVSM, VSM regarding need to relax the norms of physical and educational standards for youth from border areas of Uttarakhand for gaining an entry in the Indian Army.
- (2) Shri Harin Pathak regarding need to ensure adequate and timely supply of L.P.G. in Ahmedabad, Delhi and other parts of the country.
- (3) Shri Kashiram Rana regarding need to expedite the process of upgradation and expansion of Surat Airport, Gujarat.
- (4) Shri Hansraj G. Ahir regarding need to ensure adequate supply of food grains under PDS in Chandrapur and Gadchiroli districts of Maharashtra.
- (5) Shri Lakshman Singh regarding need to expedite four-laning of National Highway No.3 between Shivpuri and Dewas in Madhya Pradesh.
- (6) Shri Sunil Khan regarding need to reverse the decision of closure of the Hyderabad and Bangalore Airports.
- (7) Shri Mohan Singh regarding need to open a Regional Passport office in Azamgarh, Uttar Pradesh.
- (8) Dr. K. Dhanaraju regarding need for effective implementation of National Prohibition Policy.
- (9) Shri Pannian Ravindran regarding need to set up a bench of High Court at Thiruvananthapuram, Kerala.

1.31 P.M.

Time Taken : 14 hrs. 53 mts.

**12. (I) Statutory Resolution – Withdrawn
Government Bill – Passed**

(II) The Budget (Railways) – 2008-09

Combined discussion on the following items of business taken up together continued :-

- (i) Statutory Resolution disapproving the Railways (Amendment) Ordinance, 2008;
- (ii) Railways (Amendment) Bill, 2008;
- (iii) General Discussion on the Budget (Railways) – 2008-09;
- (iv) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2008-09;
- (v) Supplementary Demands for Grants Nos. 10, 12, 14, 15 and 16 in respect of Budget (Railways) – 2007-08; and
- (vi) Demand for Excess Grants Nos. 4, 6, 10 and 16 in respect of Budget (Railways) – 2005-06.

The following members laid their written speeches for inclusion in the combined debate :-

- (1) Shri Raghuraj Singh Shakya
- (2) Shri K.C. Singh `Baba'
- (3) Prof. S.P. Singh Baghel
- (4) Shri Jaswant Singh Bishnoi
- (5) Shri Shripad Yesso Naik
- (6) Shri Dushyant Singh
- (7) Smt. Bhavana P. Gawali
- (8) Shri Mansukhbhai Dhanjibhai Vasava
- (9) Shri Munshi Ram
- (10) Shri Adhir Ranjan Chowdhury
- (11) Smt. Kiran Maheshwari
- (12) Shri Ratilal Kalidas Verma
- (13) Shri D.K. Adikesavulu
- (14) Shri Ranen Barman
- (15) Shri Rashid J.M. Aaron
- (16) Shri Lakshman Seth

Shri Lalu Prasad replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under Column 3 of printed list of Demands for Grants on Account (Railways) for 2008-2009 were voted in full.

All the Supplementary Demands for Grants Nos. 10, 12, 14, 15 and 16 for the amount shown under Column 3 of printed list of Supplementary Demand for Grants (Railways) for 2007-2008 were voted in full.

All the Demands for Excess Grants Nos. 4, 6, 10 and 16 for the amount shown under column 3 of the printed list of Demand for Excess Grants (Railways) for 2005-2006 were voted in full.

13. Statutory Resolution – Withdrawn

The following resolution moved by Shri Prabodh Panda on the 5th March, 2008, was withdrawn :-

“ That this House disapproves of the Railways (Amendment) Ordinance, 2008 (No. 2 of 2008) promulgated by the President on 31 January, 2008.”

14. Government Bill – Passed

The Railways (Amendment) Bill, 2008.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

15. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2008.

16. Government Bill – Passed

The Appropriation (Railways) Vote on Account Bill, 2008.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

17. Government Bill – Introduced

The Appropriation (Railways) Bill, 2008.

18. Government Bill – Passed

The Appropriation (Railways) Bill, 2008.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

19. Government Bill – Introduced

The Appropriation (Railways) No. 2 Bill, 2008.

20. Government Bill – Passed

The Appropriation (Railways) No. 2 Bill, 2008.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

2.32 P.M.

21. The Karnataka Budget – 2008-2009

Time Taken : 2 hrs. 38 mts.

The following items were taken up together:-

- (i) General Discussion on the Budget for the State of Karnataka for 2008-2009.
- (ii) Demands for Grants on Account Nos. 1 to 29 in respect of Budget for the State of Karnataka for 2008-2009.
- (iii) Supplementary –II Demands for Grants Nos. 1 to 29 in respect of the Budget for the State of Karnataka for 2007-2008.

The following Members took part in the combined debate:-

- (1) Shri Ananth Kumar
- (2) Shri R.L. Jalappa
- (3) Shri P. Karunakaran
- (4) Shri C.K. Chandrappan
- (5) Shri D.V. Sadananda Gowda
- (6) Smt. Tejaswani Gowda

- (7)* Shri M. Shivanna
- (8) Shri Suresh Angadi
- (9) Shri Iqbal Ahmed Saradgi
- (10)* Shri Prahlad Joshi
- (11) Shri G.M. Siddeswara
- (12) Shri C.H. Vijayashankar

Shri P. Chidambaram replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 28 (both Revenue and Capital Account) in respect of Budget for the State of Karnataka for the amount shown under Column 3 of the printed list of Demands for Grants on Account (Karnataka) for 2008-2009 were voted in full.

All the Supplementary-II Demands for Grants Nos. 1 to 5 and 7 to 28 (both Revenue and Capital Account) in respect of Budget for the State of Karnataka for the amount shown under Column 3 of the printed list of Demands for Grants (Karnataka) for 2007-2008 were voted in full.

*Some portions of written speeches were laid on the Table.

5.11 P.M.

22* Statutory Resolution – Withdrawn

Time Taken : 3 hrs.

Shri Prabodh Panda moved the following Resolution :

“ That this House disapproves of the Delimitation (Amendment) Ordinance, 2008 (No. 1 of 2008) promulgated by the President on 14 January, 2008.”

After discussion, as indicated in para below 23 (i), the Resolution was withdrawn by leave of the House.

23. Government Bill – Passed

(i)* The Delimitation (Amendment) Bill, 2008

(ii)* The Representation of the People (Amendment) Bill, 2008

The motions for consideration of the Bill viz. (i) The Delimitation (Amendment) Bill, 2008 and (ii) The Representation of the People (Amendment) Bill, 2008 were moved by Shri Hans Raj Bhardwaj.

The following members took part in the combined discussion :-

- (1) Shri Bachi Singh Rawat
- (2) Dr. Rameshwar Oraon
- (3) Shri Basudeb Acharia
- (4) Shri Shailendra Kumar
- (5) Shri Vijoy Krishna
- (6) Shri Bhartruhari Mahtab
- (7) Shri Suresh Prabhakar Prabhu
- (8) Shri A. Krishnaswamy
- (9) Km. Mamata Banerjee
- (10) Smt. Neeta Pateriya
- (11) Dr. Meinya Thokchom
- (12) Shri Varkala Radhakrishnan
- (13) Dr. M. Jagannath
- (14) Shri C.K. Chandrappan
- (15) Shri Kiren Rijju

* Discussed together.

- (16) Smt. Sushila Kerketta
- (17) Dr. Arun Kumar Sarma
- (18) Shri Nand Kumar Sai
- (19) Shri Ramdas Bandu Athawale
- (20) Shri Dharmendra Pradhan
- (21) Dr. Ramlakhan Singh

Shri Hans Raj Bhardwaj replied to the combined debate.

Shri Prabodh Panda (spoke by way of reply to his Resolution).

- (i) The motion for consideration of The Delimitation (Amendment) Bill, 2008 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hans Raj Bhardwaj.

The motion was adopted and the Bill was passed.

- (ii) The motion for consideration of The Representation of the People (Amendment) Bill, 2008 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hans Raj Bhardwaj.

The motion was adopted and the Bill was passed.

8.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th March, 2008)

**P.D.T. ACHARY,
Secretary-General**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 12, 2008/ Phalguna 22, 1929 (Saka)

No. 287

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 181 – 200 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 1734 – 1908 will be printed in the official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 1.00 P.M.)

1.00 P.M.

2. Papers laid on the Table

The following papers were laid on the table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a) (i) Statement regarding Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2006-2007.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms

Development Corporation Limited, Shillong, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation, Guwahati, for the year 2006-2007.

(ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation, Guwahati, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967 :-

(i) The Passport (Amendment) Rules, 2007 published in Notification No. G.S.R.43(E) in Gazette of India dated the 22nd January, 2008.

(ii) The Passport (Amendment) Rules, 2008 published in Notification No, G.S.R.103 (E) in Gazette of India dated the 22nd February, 2008.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission, for the year 2008-2009.

(5) A copy of the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.84(E) in Gazette of India dated the 12th February, 2008 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2006-2007.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2006-2007.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2006-2007, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2006-2007.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2006-2007.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2006-2007.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Prevention of Food Adulteration (3rd Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.707(E) in Gazette of India dated the 13th November, 2007 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2004-2005 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2004-2005.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2006-2007.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2006-2007 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2006-2007.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
- (i) S.O. 2170 (E) published in Gazette of India dated the 24th December, 2007 declaring Highways mentioned therein to be National Highways.
 - (ii) S.O. 247(E) published in Gazette of India dated the 5th February, 2008 directing that the development and maintenance of the stretch of National Highway No. 39 (Maran-Imphal section) in the State of Manipur shall be exercised by the Border Roads Organisation.

- (iii) S.O. 248 (E) published in Gazette of India dated the 5th February, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (iv) S.O. 2163 (E) published in Gazette of India dated the 19th December, 2007 authorizing Joint Secretary, Bodoland Territorial Council to acquire land, for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (v) S.O. 97 (E) published in Gazette of India dated the 1st February, 2007 authorizing Additional Deputy Commissioner, Jorhat to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 37 (Jorhat-Dibrugarh section) in the State of Assam.
- (vi) S.O. 142(E) published in Gazette of India dated the 24th January, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo section and Pinjore-Kalka-Parwanoo bypass) in the State of Himachal Pradesh.
- (vii) S.O. 140(E) and S.O. 141(E) published in Gazette of India dated the 24th January, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur section) in the State of Punjab.
- (viii) S.O. 1905 (E) published in Gazette of India dated the 12th November, 2007 making certain amendments in the Notification No. S.O. 528(E) dated the 9th April, 2007.
- (ix) S.O.2154(E) published in Gazette of India dated the 18th December, 2007 containing corrigendum to the Notification No. S.O. 1017(E) (in Hindi version only) dated the 26th June, 2007.

- (x) S.O.2152(E) published in Gazette of India dated the 18th December, 2007 containing corrigendum to the Notification No. S.O. 1018(E) dated the 26th June, 2007.
 - (xi) S.O.2153(E) published in Gazette of India dated the 18th December, 2007 authorizing the Officers mentioned therein to acquire land for building (widening/four-laning etc.), maintenance, management and operation of the National Highways No. 12 in the State of Rajasthan.
 - (xii) S.O.53(E) published in Gazette of India dated the 9th January, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of the National Highways No. 76 in the State of Rajasthan.
 - (xiii) S.O.126(E) published in Gazette of India dated the 22nd January, 2008 authorizing the Officers mentioned therein to acquire land for building (widening/four-laning etc.), maintenance, management and operation of the National Highways No. 11 (Jaipur-Reengus section), including construction of bypasses, in the State of Rajasthan.
 - (xiv) S.O. 163 (E) published in Gazette of India dated the 29th January, 2008, rescinding the Notification No. S.O.1537(E) dated the 13th September, 2007.
 - (xv) S.O. 245 (E) published in Gazette of India dated the 5th February, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of the National Highways No. 3 (Agra-Gwalior section) in the State of Rajasthan.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v) of (23) above.

(25) A copy of the Highways Administration (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. S.O. 2171(E) in Gazette of India dated the 24th December, 2007 under sub-section (3) of section 50 of the Control of National Highways (Land and Traffic) Act, 2002.

(26) A copy of the Notification No. S.O. 120(E) (Hindi and English versions) published in Gazette of India dated the 21st January, 2008 appointing the Project Directors of the National Highways Authority of India mentioned therein to exercise the powers and discharge the functions conferred upon under various sections of the Control of National Highways (Land and Traffic) Act, 2002, issued under sub-section (1) of section 20 of the said Act.

(27) A copy of the Notification No. S.O. 55(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 2008 regarding recognition of Environmental Laboratories mentioned therein issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2005-2006.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Gobind Ballabh Pant Institute of Himalayan Environment and Development, Almora, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gobind Ballabh Pant Institute of

Himalayan Environment and Development, Almora, for the year 2006-2007.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalisation of Local Health Traditions, Bangalore, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalisation of Local Health Traditions, Bangalore, for the year 2006-2007.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

3 Report of Committee on Private Members' Bills and Resolutions

Ch. Lal Singh presented the Thirty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

4. Report of Study Tour of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table a copy of the Report (Hindi and English versions) of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Mumbai, Madurai, Chennai and Thiruvananthapuram during June, 2007.

5. Report of Committee on Government Assurances

Shri Harin Pathak presented the Twenty-second Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

6. Supplementary Demands for Grants (General)

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2007-08.

1.03 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Madhu Goud Yaskhi regarding need to give clearance to the drinking water projects of Andhra Pradesh under Centrally Sponsored Schemes.
- (2) Shri Bachi Singh 'Bachda' Rawat regarding need to restore the quota of food grains under PDS in Uttarakhand.
- (3) Shri Bhanu Pratap Singh Verma regarding need to construct a dam over river Betwa for mitigating the problem of water-shortage in Bundelkhand region.
- (4) Shri Virendra Kumar regarding need to confer Bharat Ratna Award on Dr. Sir Hari Singh Gaur and accord the status of a Central University to Sagar University, Madhya Pradesh.
- (5) Shri P.S. Gadhavi regarding need to give approval to proposals of the Government of Gujarat for the border road projects linking Kutch and Banaskantha districts of the State.

- (6) Prof. Rasa Singh Rawat regarding need to sanction the estimates submitted by the Government of Rajasthan for National Highway Projects in the State.
- (7) Shri A.V. Bellarmin regarding need to provide interest-free education loan to students.
- (8) Shri P. Rajendran regarding need to ban the entry of private sector in mining of precious sand from the Western Coast of the country.
- (9) Shri Paras Nath Yadav regarding need to relax the norms for sanctioning loans to farmers in the country.
- (10) Shri Chandra Pal Singh Yadav regarding need to renovate and maintain the historical site of Jhansi Fort in Uttar Pradesh.
- (11) Shri Ilyas Azmi regarding need to give approval to a pilot scheme for computerization of ration cards for disbursement of cash amount to BPL families in Hardoi and Lakhimpur khiri districts of Uttar Pradesh.
- (12) Shri Bhubneshwar Prasad Mehta regarding need to bring Hazaribagh in Jharkhand on the Railway map of India.
- (13) Shri Ramswaroop Prasad regarding need to provide additional coaches in the Daily Passenger train between Islampur and Patna in Bihar.
- (14) Shri Munshi Ram regarding need to release the pending dues of sugarcane growers in Uttar Pradesh.

(Due to interruptions in the House, Lok Sabha adjourned at 1.13 P.M. and re-assembled at 1.30 P.M.)

1.33 P.M.

8. The Budget (General) – 2008-09

Time Allotted: 12 hrs.
Time Taken: 4 hrs. 8 mts.
Balance : 7 hrs. 52 mts.

General discussion on the Budget (General) for 2008-2009 commenced.

The following Members took part in the debate:-

- (1)* Prof. Vijay Kumar Malhotra
- (2) Shri Balasaheb Vikhe Patil
- (1) Shri Rupchand Pal
- (4)** Smt. Bhavana P. Gawali
- (5) Prof. Ramgopal Yadav
- (6)** Dr. M. Jagannath
- (7)** Shri Dahyabhai Vallabhbhai Patel
- (8) Shri Devendra Prasad Yadav
- (9)** Shri D. Vittal Rao
- (10) Shri Ilyas Azmi
- (11) Shri Tathagata Satpathy
- (12) Shri Suresh Prabhakar Prabhu
- (13)** Shri Ratilal Kalidas Varma

The discussion was not concluded.

5.41 P.M.

9. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Civil Aviation made a statement regarding Hyderabad and Bangalore Airports.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

5.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th March, 2008)

**P.D.T. ACHARY,
Secretary-General**

*Some portion of written speech was laid on the Table.

** Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 13, 2008/ Phalguna 23, 1929 (Saka)

No. 288

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201 – 206 were orally answered. Replies to Starred Question Nos. 207 - 220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1909 – 2138 were laid on the Table.

12.00 P.M.

3. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2005-2006.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2005-2006, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2008-2009.
- (5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2008-2009.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2006-2007.
 - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2006-2007.
 - (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, Noida, for the year 2006-2007.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, Noida, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

- (i) Ministry of Parliamentary Affairs for the year 2008-2009.
- (ii) Ministry of Chemicals and Fertilizers for the year 2008-2009.

(9) A copy of the Outcome Budget (Hindi and English versions) of the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(10) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2006-2007.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2006-2007.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

Railway Welfare Organisation, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2006-2007.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2006-2007.

- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2006-2007.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the

Bharat Bhari Udyog Limited and its subsidiaries, Kolkata, for the year 2006-2007.

(ii) Annual Report of the Bharat Bhari Udyog Limited and its subsidiaries, Kolkata, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the National Automative Testing and R & D Infrastructure Project Implementation Society, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automative Testing and R & D Infrastructure Project Implementation Society, New Delhi, for the year 2006-2007.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2008-2009.

(26) A copy of the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of Use in Automobiles) Amendment Order, 2007 (Hindi and English versions) published in Notification No. G.S.R.689(E) in Gazette of India dated 1st November, 2007 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(27) A copy of the Petroleum and Natural Gas Regulatory Board (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 405(E) in Gazette of India dated 31st May, 2007 under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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(29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2006-2007.
- (ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2006-2007.
- (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2006-2007.
- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2006-2007.
- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(30) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

12.02 P.M.

4. Announcement by Speaker

The Speaker made the following announcement :-

“I have to inform the House that on 25 January, 2008, Shri Avtar Singh Bhadana gave a petition under rule 6 of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 against Shri Kuldeep Bishnoi praying that the member be declared to have incurred disqualification for being member of the House under paragraph 2 (1) (a) of the Tenth Schedule to the Constitution for having voluntarily given up membership of his original political party viz. Indian National Congress.

In terms of Rule 7 (3) of the said Rules, I caused copy of the petition together with its annexures to be forwarded to the respondent and the leader of the Indian National Congress for furnishing comments in the matter.

After going through the comments and having regard to the nature and circumstance of the case, I have decided to refer the petition to the Committee of Privileges under 7(4) of the said Rules for making a preliminary inquiry and submitting a report to me.”

5. Report on Participation of the Indian Parliamentary Delegation in the 19th CSPO Conference

Secretary-General laid on the Table a copy of the Report (Hindi and English versions) on Participation of the Indian Parliamentary Delegation in the 19th Commonwealth Speakers and Presiding Officers Conference held at London from 2 January to 5 January 2008.

6. Parliamentary Committees – Summary of Work

Secretary-General laid on the Table a copy of the ‘Parliamentary Committees (other than Financial and Departmentally Related Standing Committees) – Summary of Work’ (Hindi and English versions) pertaining to the period from 1 June, 2006 to 31 May, 2007.

7. Report of Estimates Committee

Shri C. Kuppusami presented the Seventeenth Report (Hindi and English versions) of Estimates Committee on the Ministry of Human Resource Development (Department of Higher Education) – University Grants Commission.

8. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2007-2008):

- (1) Sixty-third Report on Action Taken on 19th Report of PAC (14th Lok Sabha) on "National AIDS Control Programme" ;
- (2) Sixty-fourth Report on Action Taken on 38th Report of PAC (14th Lok Sabha) on "Performance Audit of Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy";
- (3) Sixty-fifth Report on Action Taken on 40th Report of PAC (14th Lok Sabha) on "Management of Projects relating to Utilization and Conservation of Soil and Water undertaken by Institute of ICAR" ; and
- (4) Sixty-sixth Report on Action Taken on 43rd Report of PAC (14th Lok Sabha) on "Sarva Shiksha Abhiyan (SSA)".

9. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Rupchand Murmu presented the following Reports:-

- (1) Twenty-sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Revenue) on Action Taken by the Government on the recommendations contained in their Twelfth Report (Fourteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs (CBEC)"; and

- (2) Twenty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Financial Services – Insurance Division) on Action Taken by the Government on the recommendations contained in their Nineteenth Report (Fourteenth Lok Sabha) on “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in United India Insurance Company Limited”.

10. Report of Joint Committee on Offices of Profit

Shri Chandra Bhushan Singh presented the Sixth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

11. Statements by Ministers

- (1) The Minister of State in the Ministry of Chemicals & Fertilizers and Minister of State in the Ministry of Parliamentary Affairs made a statement regarding the status of implementation of the recommendations contained in the 17th, 19th and 24th Reports of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (2) The Minister of State in the Ministry of Railways made a Statement (i) correcting the reply given on November 22, 2007 to Starred Question No. 114 by Shri Magunta Sreenivasulu Reddy, MP, regarding Capacity Augmentation on Saturated Routes; and (ii) giving reasons for delay in correcting the reply.

12.04 P.M.

12. Government Bill – Withdrawn

The Forward Contracts (Regulation) Amendment Bill, 2006.

12.14 P.M.

13. Government Bill – Introduced

The Forward Contracts (Regulation) Amendment Bill, 2008.

***12.15 P.M.**

14 Submissions by Members

12.18 P.M.

- (i) Regarding alleged violation of security guidelines by an MP during his visit to Orissa.

Shri Braja Kishore Tripathy made a submission regarding alleged violation of security guidelines by an MP during his visit to Orissa. Shri Priyaranjan Dasmunsi responded.

12.58 P.M.

- (ii) Regarding need to provide compensation to the family of a worker who died in a rail accident while working on a Railway project.

Shri Ram Kripal Yadav made a submission regarding need to provide compensation to the family of a worker who died in a rail accident while working on a Railway project. Shri Naranbhai Rathwa responded.

1.12 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to give concessions on fresh loans to the farmers who have repaid their loans in time.
- (2) Shri Haribhau Rathod regarding need to extend the benefit of loan waiver scheme to the farmers having 16 acres and 10 acres land in unirrigated and irrigated areas respectively.
- (3) Shri Mahavir Bhagora regarding need to give approval to pending schemes of electrification under 'Rajiv Gandhi Gramin Vidyutikaran Yojana' in Rajasthan.

* From 12.15 P.M. to 1.12 P.M., Members raised matters of urgent public importance.

- (4) Shri Avinash Rai Khanna regarding need to give compensation to the farmers of Punjab who are unable to cultivate their lands due to border-fencing.
- (5) Dr. Vallabhbai Kathiria regarding need to construct over bridges under East West corridor on N.H. 8-B linking Gondal-Rajkot-Wankaner Boundary in Gujarat.
- (6) Smt. Rupatai D. Nilangekar Patil regarding need to cover the wait-listed applicants for BSNL broad-band internet services in Latur & Osmanabad districts of Maharashtra.
- (7) Dr. K.S. Manoj regarding need to protect traditional rights of fishermen community in Coastal areas.
- (8) Shri Ramji Lal Suman regarding need to increase the area of cultivable land for enhancing the production of food-grains in the country.
- (9) Shri Mahendra Prasad Nishad regarding need to set-up a Rail Coach Factory in Banda, Uttar Pradesh.
- (10) Dr. Arun Kumar Sarma regarding need to set up a Special Protection Force for the safety of ongoing railway projects in insurgency-hit North Eastern Region.
- (11) Shri Francis K. George regarding need to exempt the Local Self Government Institutions from the levy of service tax on the rent of buildings owned by them.

1.14 P.M.

16. The Budget (General) – 2008-09

Time Allotted : 12 hrs.
Time Taken: 10 hrs. 33 mts.
Balance : 1 hr. 27 mts.

The following items of business were taken up together:-

- (i) Further discussion on the Budget (General) for 2008-09.
- (ii) Demands for Grants on Account (General) for 2008-2009, in respect of Demand Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77, 79 to 105.
- (iii) Supplementary Demands for Grants Nos. 1, 2, 4, 5, 7 to 15, 18 to 26, 28 to 33, 35, 39 to 48, 50 to 61, 65, 69, 70, 72, 78 to 87, 89 to 99, 103 and 104 in respect of Budget (General) for 2007-08.

The following members took part in the combined debate:-

- (1) Shri Sharanjit Singh Dhillon
- (2) Shri Thawar Chand Gehlot
- (3) Shri Rahul Gandhi

- (4) Shri A. Krishnaswamy
(5)** Shri Kashiram Rana
(6)** Shri V.K. Thummar
(7)** Shri Jivabhai A. Patel
(8) Shri P. Karunakaran
(9)** Smt. Manorama Madhvaraj
(10)** Shri Brahmananda Panda
(11) Shri Ramji Lal Suman
(12) Shri C.K. Chandrappan
(13)** Shri Sugrib Singh
(14)** Shri Virendra Kumar
(15) Shri Ram Kripal Yadav
(16) Shri Dharmendra Pradhan
(17) Shri K.S. Rao
(18)** Shri Vikrambhai Arjanbhai Madam
(19)** Shri Vijay Bahuguna
(20)** Shri Nihal Chand
(21)** Shri Mahavir Bhagora
(22)** Dr. Laxminarayan Pandey
(23) Shri Rajiv Ranjan 'Lalan' Singh
(24)** Shri Avinash Rai Khanna
(25)** Shri Bhartruhari Mahtab
(26) Prof. M. Ramadass
(27)** Smt. Sushila Kerketta
(28) Shri Mohan Singh
(29)** Shri A. Sai Pratap
(30) Dr. Satyanarayan Jatiya
(31)** Shri Girdhari Lal Bhargava
(32) Shri L. Rajagopal
(33) Dr. Rattan Singh Ajnala
(34)** Shri Rashid J.M. Aaron
(35) Dr. Sujana Chakraborty
(36)** Shri Ram Singh Kaswan
(37)** Shri M. Appadurai
(38)* Dr. C. Krishnan
(39)* Smt. Kiran Maheshwari
(40)** Shri Atma Singh Gill
(41)** Shri P.C. Thomas
(42)** Shri Mohan Jena
(43) Shri R. Prabhu
(44)** Shri Ganesh Singh
(45)* Shri Munshi Ram
(46) Shri Lakshman Singh

* Some portions of their speeches were laid on the Table.

** Written speeches were laid on the Table.

- (47) Shri Sandeep Dikshit
(48)** Shri S.K. Kharventhan
(49)** Shri Rayapati Sambasiva Rao
(50)** Shri Anantha Venkata Rami Reddy
(51) Shri Shailendra Kumar
(52) Shri Asaduddin Owaisi
(53)** Shri P.S. Gadhavi
(54)* Shri M. Shivanna
(55)* Shri Suresh Ganpatrao Waghmare
(56)* Shri Sarbananda Sonowal
(57)** Shri Naveen Jindal
(58)** Shri Chandra Bhan Singh
(59)** Smt. Botcha Jhansi Lakshmi
(60)** Shri Haribhau Madhav Jawale
(61)* Dr. Vallabhbhai Kathiria
(62)** Dr. Arvind Sharma

The discussion was not concluded.

#7.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th March, 2008)

**P.D.T. ACHARY,
Secretary-General**

*Some portion of written speech was laid on the Table.

** Written speeches were laid on the Table.

#From 7.39 P.M. to 7.59, Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 14, 2008/ Phalguna 24, 1929 (Saka)

No. 289

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221, 222, 223, 224, 227 and 228 were orally answered. Replies to Starred Question Nos. 225, 226 and 229 – 240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2139 – 2368 were laid on the Table.

12.00 Noon

3. Announcement by Speaker

The Speaker made the following announcement:-

“Hon’ble Members, the Minister of Parliamentary Affairs has requested me that in order to enable more members to participate in the ongoing further General Discussion on the Budget (General) – 2008-09 and to dispose of all the questions necessary in connection with the Demands for Grants on Account (General) for 2008-09 and Supplementary Demands for Grants (General) for 2007-08, the discussion may be taken up immediately after the Question Hour, the lunch hour may be dispensed with and the Private Members’ Business fixed for today (14.03.2008) may be transferred to the next part of the Session.

If the House agrees, there will be no lunch break today. The Private Members' Business (Resolutions) fixed for today may be transferred to 17th April, 2008 thereby protecting the rights of the Members in whose names Private Members' Resolutions are listed in today's Revised List of Business."

The House agreed.

12.03 P.M.

4. Papers laid on the Table

The following papers were laid on the table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003 :-

(i) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Fourth Amendment) Regulations, 2007 published in Notification No. L-7/25(5)/2003-CERC in Gazette of India dated the 31st December, 2007.

(ii) The Central Electricity Regulatory Commission (Sharing of revenue derived from utilization of transmission assets for other business) Regulations, 2007 published in Notification No. F.No. L-7/106(122)/CERC-2007 in Gazette of India dated the 31st December, 2007.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2006-2007 together with Audit Report thereon.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power, for the year 2008-2009.

(4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Power, for the year 2008-2009.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2006-2007.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the "Recruitment Regulations" of Director (Ministerial) Delhi Development Authority, 2007 (Hindi and English versions) published in Notification No. G.S.R.6(E) in Gazette of India dated the 3rd January, 2008 under section 58 of the Delhi Development Act, 1957.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-
- (i) The Ministry of Finance for the year 2008-2009.
 - (ii) Parliaments, Secretariats of the President and Vice-President for the year 2008-2009.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2006-2007.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Notification No. O.N. 2(E) (Hindi and English versions) published in Gazette of India dated the 18th January, 2008 making certain amendments in the order No. 9 dated the 16th May, 2005 under sub-section (3) of section 10 of the Delimitation Act, 2002.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 10A of the Delimitation (Amendment) Ordinance, 2008 :-
- (i) S.O. 283(E) published in Gazette of India dated the 8th February, 2008 deferring the delimitation exercise in the State of Assam with immediate effect and until further orders.
 - (ii) S.O. 284(E) published in Gazette of India dated the 8th February, 2008 deferring the delimitation exercise in the State of Arunachal Pradesh with immediate effect and until further orders.
 - (iii) S.O. 285(E) published in Gazette of India dated the 8th February, 2008 deferring the delimitation exercise in the State of Nagaland with immediate effect and until further orders.
 - (iv) S.O. 286 (E) published in Gazette of India dated the 8th February, 2008 deferring the delimitation exercise in the State of Manipur with immediate effect and until further orders.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Notaries Act, 1952 :-
- (i) The Notaries (Fourth Amendment) Rules, 2007 published in Notification No. G.S.R. 686(E) in Gazette of India dated the 31st October, 2007.
 - (ii) The Notaries (Amendment) Rules, 2008 published in Notification No. G.S.R.51(E) in Gazette of India dated the 23rd January, 2008.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2008-2009.

(17) A copy of the Notification No. 1-CA(7)/104/2007 (Hindi and English versions) published in Gazette of India dated the 8th October, 2007 establishing the Disciplinary Directorate headed by Shri T. Karthikeyan, the Director of the Institute for making investigations in respect of any information on complaint received by it, issued under section 21 of the Chartered Accountants Act, 1949.

(18) A copy of the Notification No. S.O. 2104(E) (Hindi and English versions) published in Gazette of India dated the 7th December, 2007 establishing a Tribunal consisting of one Presiding Officer and two members to decide the dispute under section 10A of the Cost and Works Accountant Act, 1959 issued under section 10B of the said Act.

(19) A copy of the Competition Commission of India (Term of the Selection Committee and the manner of selection of penal of names) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.111(E) in Gazette of India dated 27th February, 2008, under sub-section (3) of section 63 of the Competition Act, 2002.

(20) A copy of the Notification No. G.S.R.719(E) (Hindi and English versions) published in Gazette of India dated the 16th November, 2007 making certain amendments in the Schedule-VI of the Companies Act, 1956 issued under sub-section (3) of section 641 of the said Act.

(21) A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.720(E) in Gazette of India dated the 16th November, 2007 under sub-section (3) of section 642 of the Companies Act, 1956.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2003-2004.
- (iii) A copy of the Conclusion and Recommendations (Hindi and English

versions) on the Annual Report of the National Commission for Women, New Delhi, for the year 2003-2004.

(iv) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2003-2004.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2008-2009.

(25) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R.753(E) and G.S.R.754(E) published in Gazette of India dated the 5th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 68/2007-Cus. (N.T.) dated the 16th July, 2007.
- (ii) G.S.R.768(E) to G.S.R.770 (E) published in Gazette of India dated the 13th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 68/2007-Cus. (N.T.) dated the 16th July, 2007.
- (iii) G.S.R.57 (E) published in Gazette of India dated the 24th January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
- (iv) G.S.R.741(E) published in Gazette of India dated the 29th November, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
- (v) G.S.R.788(E) published in Gazette of India dated the 26th December, 2007 together with an explanatory memorandum making certain

- amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
- (vi) G.S.R.24(E) published in Gazette of India dated the 10th January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus. dated the 1st March, 2006.
 - (vii) G.S.R.33(E) published in Gazette of India dated the 15th January, 2008 together with an explanatory memorandum seeking to grant additional tariff concessions to 539 tariff items under India-Singapore Comprehensive Economic Cooperation Agreement.
 - (viii) G.S.R.53(E) published in Gazette of India dated the 23rd January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus. dated the 23rd July, 1996.
 - (ix) G.S.R.797(E) published in Gazette of India dated the 31st December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
 - (x) G.S.R.799(E) and G.S.R. 800(E) published in Gazette of India dated the 31st December, 2007 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
 - (xi) G.S.R.67(E) published in Gazette of India dated the 4th February, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus. dated the 23rd July, 1996.
 - (xii) G.S.R.773(E) published in Gazette of India dated the 17th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 113/2003-Cus. dated the 22nd July, 2003.
 - (xiii) G.S.R. 119 (E) to G.S.R. 128 (E) published in Gazette of India dated the 1st March, 2008 together with an explanatory memorandum regarding Customs Duty changes in context of the Budget proposals

pertaining to indirect taxes as announced by Finance Minister in Lok Sabha on 29th February, 2008.

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.68(E) published in Gazette of India dated the 5th February, 2008 together with an explanatory memorandum seeking to continue anti-dumping duty imposed on imports of flexible-slabstock polyol or FSP, originating in, or exported from, the United States of America, to offset dumping and against Singapore and Japan to prevent recurrence of dumping in order to remove the likelihood of injury to the domestic industry at the rates recommended by the Designated Authority.
- (ii) G.S.R.69 (E) published in Gazette of India dated the 5th February, 2008 together with an explanatory memorandum rescinding the Notification No. 120/2002-Cus. Dated the 31st October, 2002.
- (iii) G.S.R.4 (E) published in Gazette of India dated the 1st January, 2008 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Mulberry Raw Silk originating in, or exported from the People's Republic of China, upto and inclusive of 1st January, 2009.
- (iv) G.S.R. 8 (E) published in Gazette of India dated the 3rd January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 117/2003-Cus. dated the 24th July, 2003.
- (v) G.S.R.9 (E) published in Gazette of India dated the 3rd January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 102/2006-Cus. dated the 29th September, 2006.
- (vi) G.S.R.12(E) published in Gazette of India dated the 4th January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 165/2003-Cus. dated the 12th November, 2003.

- (vii) G.S.R.20 (E) published in Gazette of India dated the 8th January, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Trimethoprim, originating in, or exported from the People's Republic of China at the rates recommended by the Designated Authority.
- (viii) G.S.R.21 (E) published in Gazette of India dated the 8th January, 2008 together with an explanatory memorandum rescinding the Notification No. 89/2002-Cus. dated the 3rd September, 2002.
- (ix) G.S.R.28 (E) published in Gazette of India dated the 14th January, 2008 together with an explanatory memorandum rescinding the Notification No. 122/2002-Cus. dated the 31st October, 2002.
- (x) G.S.R.29 (E) published in Gazette of India dated the 14th January, 2008 together with an explanatory memorandum rescinding the Notification No. 100/2006-Cus. dated the 29th September, 2006.
- (xi) G.S.R.52 (E) published in Gazette of India dated the 23rd January, 2008 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Homopolymer of vinyl chloride monomer, originating in, or exported from, Taiwan, People's Republic of China, Indonesia, Japan, Korea RP, Malaysia, Thailand and USA and imported into India.
- (xii) G.S.R.735(E) published in Gazette of India dated the 28th November, 2007 together with an explanatory memorandum seeking to provisionally exempt imports of nylon tyre cord fabrics, exported by M/s Quingdao Lian Chuang Stock Company Limited, People's Republic of China and imported into India from, anti-dumping duty.
- (xiii) G.S.R.747(E) published in Gazette of India dated the 30th November, 2007 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Ceftriaxone Sodium Sterile, originating in, or exported from, the People's Republic of China and imported into India.
- (xiv) G.S.R.776(E) published in Gazette of India dated the 18th December, 2007 together with an explanatory memorandum seeking to impose

anti-dumping duty on imports into India of Compact Fluorescent Lamps, exported by M/s Ossam China Lighting, People's Republic of China with effect from the 13th February, 2006.

- (xv) G.S.R.777 (E) published in Gazette of India dated the 18th December, 2007 together with an explanatory memorandum rescinding the Notification No. 7/2006-Cus. dated the 13th February, 2006.
- (xvi) G.S.R.784 (E) published in Gazette of India dated the 20th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 142/2003-Cus. dated the 23rd September, 2003.
- (xvii) G.S.R.798 (E) published in Gazette of India dated the 31st December, 2007 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Steel Wheels originating in, or exported from, the People's Republic of China and imported into China.
- (xviii) G.S.R.96(E) published in Gazette of India dated the 19th February, 2008 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Phosphoric acid, technical grade or food grade including industrial grade, originating in, or exported from, the People's Republic of China.
- (xix) G.S.R.97 (E) published in Gazette of India dated the 19th February, 2008 together with an explanatory memorandum rescinding Notification No. 104/2007-Cus., dated the 14th September, 2007.
- (xx) G.S.R.129 (E) published in Gazette of India dated the 1st March, 2008 together with an explanatory memorandum making certain amendments in the First Schedule to the Customs Tariff Act, 1975.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) The Central Excise (Amendment) Rules, 2008, published in Notification No. G.S.R.40(E) in Gazette of India dated the 18th January, 2008, together with an explanatory memorandum.

- (ii) G.S.R. 42(E) published in Gazette of India dated the 18th January, 2008, together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (iii) G.S.R. 54 (E) published in Gazette of India dated the 24th January, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 2/2006-CE(N.T.) dated the 1st March, 2006.
- (iv) The Central Excise (Compounding of Offences) Amendment Rules, 2007 published in Notification No. G.S.R.790(E) in Gazette of India dated the 27th December, 2007 together with an explanatory memorandum.
- (v) G.S.R. 743(E) published in Gazette of India dated the 30th November, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-CE(N.T.) dated the 30th September, 2006.
- (vi) The Central Excise (Second Amendment) Rules, 2008 published in Notification No. G.S.R.58(E) in Gazette of India dated the 25th January, 2008 together with an explanatory memorandum.
- (vii) G.S.R. 81(E) published in Gazette of India dated the 11th February, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 45/2001-CE(N.T.) dated the 26th June, 2001.
- (viii) G.S.R. 130 (E) to G.S.R. 142(E) published in Gazette of India dated the 1st March, 2008 together with an explanatory memorandum regarding Central Excise duty changes and exemption in context of Budget proposals pertaining to indirect taxes as announced by Finance Minister in Lok Sabha on 29th February, 2008.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 739 (E) published in Gazette of India dated the 29th November, 2007 together with an explanatory memorandum making certain

amendments in the Notification No. 41/2007-Service Tax dated the 6th October, 2007.

- (ii) G.S.R.740(E) published in Gazette of India dated the 29th November, 2007 together with an explanatory memorandum seeking to exempt by way of refund of service tax paid, the taxable service, namely business exhibition service provided to manufacturers of goods who are registered as exporters of such goods with any of the organizations mentioned therein for a period of upto 31st March, 2009.
- (iii) The Service Tax (Sixth Amendment) Rules, 2007 published in Notification No. G.S.R. 791(E) in Gazette of India dated the 28th December, 2007 together with an explanatory memorandum.
- (iv) G.S.R. 94(E) published in Gazette of India dated the 19th February, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 41/2007-Service Tax dated the 6th October, 2007.
- (v) G.S.R. 148 (E) to G.S.R. 159 (E) published in Gazette of India dated the 1st March, 2008 together with an explanatory memorandum regarding certain changes made in Service Tax in context of the Budget proposals announced by Finance Minister in Lok Sabha on 29th February, 2008.

(29) A copy of the Notification No. G.S.R. 55(E) (Hindi and English versions) published in Gazette of India dated the 24th January, 2008 together with an explanatory memorandum appointing 25th day of January, 2008 as the date of the purpose of clause (ii) of section 133 of the Finance Act, 2007 issued under section 133 of the said Act.

(30) A copy of the Notification No. G.S.R. 41(E) (Hindi and English versions) published in Gazette of India dated the 18th January, 2008 together with an explanatory memorandum seeking to specify the form of the quarterly return to be filed by units availing area based exemptions in Uttarakhand and Himachal Pradesh, issued under Central Excise Rules, 2002.

(31) A copy of the Security Interest (Enforcement) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. S.O.1837(E) in Gazette of India dated the 26th October, 2007 under sub-section (3) of section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 .

(32) A copy each of the following Notifications under sub-section (4) of section 23A of the Regional Rural Bank Act, 1976 :-

- (i) S.O. 2015(E) published in Gazette of India dated the 30th November, 2007 regarding Amalgamation of Kishan Gramin Bank, Devi Patan Kshetriya Gramin Bank, Rani Laxmibai Kshetriya Gramin Bank and Uttar Pradesh Gramin Bank.
- (ii) S.O. 2162(E) published in Gazette of India dated the 19th December, 2007 regarding dissolution of Kishan Gramin Bank, Devi Patan Kshetriya Gramin Bank, Rani Laxmibai Kshetriya Gramin Bank and Uttar Pradesh Gramin Bank.

(33) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-

- (i) The Income Tax (Fifteenth Amendment) Rules, 2007 published in Notification No.S.O.1989(E) in Gazette of India dated the 27th November, 2007.
- (ii) The Income Tax (Second Amendment) Rules, 2008 published in Notification No.S.O.113 (E) in Gazette of India dated the 18th January, 2008.

(34) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.2(E) in Gazette of India dated the 1st January, 2008, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(35) A copy of the Notification No. F. No. DGIT (Admin.)/HRD/2007-2008 (Hindi and English versions) published in Gazette of India dated the 31st December, 2007

containing the Presidential Assent to the constitution of the Directorate of Income-Tax, Human Resource Development (HRD), Central Board of Direct Taxes, Department of Revenue, Ministry of Finance together with an explanatory memorandum.

(36) A copy of the consolidated report (Hindi and English versions) on the working of the Public Sector Banks as on 31st March, 2007.

(37) A copy of the Bangiya Gramin Vikas Bank (Officers and Employees) Service Regulations, 2007 (Hindi and English versions) published in Notification No. 46 in weekly Gazette of India dated the 17th November, 2007 under sub-section (2) of section 30 of Regional Rural Banks Act, 1976.

(38) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992 :-

- (i) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2007 published in Notification No. 11/LC/GN/2007/4485 in Gazette of India dated the 10th October, 2007.
- (ii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 2007 published in Notification No. 11/LC/GM/2007/31/12/2007 in Gazette of India dated the 31st December, 2007.

(39) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, India, Hyderabad, for the year 2006-2007, alongwith Audited Accounts, under sub-section (3) of section 20 of the Insurance Regulatory and Development Authority Act, 1999.

(40) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2006-2007 alongwith Audited Accounts.

(41) A copy of the Review (Hindi and English versions) by the Government on the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2006-2007.

(42) A copy each of the following papers (Hindi and English versions) under article 151 (1) of the Constitution :-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. CA 4 of 2008) – (Compliance Audit) – Army and Ordnance Factories for the year ended the March 2007.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. CA 2 of 2008) – Autonomous Bodies for the year ended the March 2007.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Scientific Department) (No. CA 3 of 2008) – (Compliance Audit) for the year ended the March 2007.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. CA 5 of 2008) – (Compliance Audit) Air Force and Navy for the year ended the March 2007.

(43) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999 :-

- (i) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2007 published in Notification No. G.S.R. 663(E) in Gazette of India dated the 16th October, 2007.
- (ii) The Foreign Exchange Management (Deposit) (Second Amendment) Regulations, 2007 published in Notification No. G.S.R. 664(E) in Gazette of India dated the 16th October, 2007.
- (iii) The Foreign Exchange Management (Borrowing or Lending in Rupees) (Amendment) Regulations, 2007 published in Notification No. G.S.R. 711(E) in Gazette of India dated the 14th November, 2007.
- (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2007

published in Notification No. G.S.R. 712(E) in Gazette of India dated the 14th November, 2007.

- (v) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Second Amendment) Regulations, 2007 published in Notification No. G.S.R. 713 (E) in Gazette of India dated the 14th November, 2007.
- (vi) The Foreign Exchange Management (Deposit) (Fourth Amendment) Regulations, 2007 published in Notification No. G.S.R. 714 (E) in Gazette of India dated the 14th November, 2007.
- (vii) The Foreign Exchange Management (Realisation, Repatriation and Surrender of Foreign Exchange) (Amendment) Regulations, 2007 published in Notification No. G.S.R. 715 (E) in Gazette of India dated the 14th November, 2007.

(44) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906 :-

- (i) The Coinage of the Five Rupees coined to commemorate the occasion of "State Bank of India Bicentennial Year" Rules, 2007 published in Notification No. G.S.R.45(E) in Gazette of India dated the 22nd January, 2008.
- (ii) The Coinage of the Five Rupees coined to commemorate the occasion of "Lal Bahadur Shastri Birth Centenary (1904-2004)" Rules, 2007 published in Notification No. G.S.R.47(E) in Gazette of India dated the 22nd January, 2008.

(45) A copy of the Notification No. G.S.R. 782(E) (Hindi and English versions) published in Gazette of India dated the 19th December, 2007 together with an explanatory memorandum prescribing a special procedure for payment of duty in respect of pan masala and pan masala containing tobacco, issued under Rule 15 of the Central Excise Rules, 2002.

5. Messages from Rajya Sabha

Secretary-General reported the following messages received from Rajya Sabha :-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2008, passed by the Lok Sabha on the 11th March, 2008.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 2008, passed by the Lok Sabha on the 11th March, 2008.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 2008, passed by the Lok Sabha on the 11th March, 2008.
- (iv) That at its sitting held on the 13th March, 2008, Rajya Sabha agreed without any amendment to the Railways (Amendment) Bill, 2008, passed by Lok Sabha on the 11th March, 2008.
- (v) That at its sitting held on the 13th March, 2008, Rajya Sabha passed the Food Safety and Standards (Amendment) Bill, 2008.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Food Safety and Standards (Amendment) Bill, 2008.

7. Statements of Public Accounts Committee

Prof. Vijay Kumar Malhotra laid on the Table the Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the following Action Taken Reports of the Public Accounts Committee:

- (1) 25th Report (14th Lok Sabha) on "Non-realisation of Foreign exchange";
- (2) 26th Report (14th Lok Sabha) on "Ganga Action Plan";
- (3) 32nd Report (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2002-2003)";

- (4) 37th Report (14th Lok Sabha) on "Review of Norms for re-appropriation of funds"; and
- (5) 39th Report (14th Lok Sabha) on "Procurement and Utilisation of Plant and Equipment in DRDO".

8. Reports of Standing Committee on Food Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution:-

- (1) Twenty-first Report on action taken by the Government on the recommendations/observations contained in the Eighteenth Report of the Committee on Demands for Grants (2007-2008) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- (2) Twenty-second Report on action taken by the Government on the recommendations/observations contained in the Nineteenth Report of the Committee on Demands for Grants (2007-2008) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

9. Statements by Ministers

- (1) The Minister of Law & Justice laid on the Table a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2007-08), pertaining to the Ministry of Law and Justice.
- (2) The Minister of Rural Development laid on the Table a statement (Hindi and English) regarding the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Rural

Development on Demands for Grants (2007-08), pertaining to the Department of Land Resources, Ministry of Rural Development.

10. Statement by Minister of State in the Ministry of Chemicals and Fertilizers and Minister of State in the Ministry of Parliamentary Affairs

Minister of State in the Ministry of Chemicals and Fertilizers and Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 17th March, 2008.

***12.15 P.M.**

11. Submission by Member

Shri Ramji Lal Suman made a submission regarding problems being faced by the Haj Pilgrims.

Sarvashri Shailendra Kumar, Ravi Prakash Verma, Neeraj Shekhar and Smt. Jayaprada associated

Shri Pranab Mukherjee responded.

*From 12.15 P.M. to 12.24 P.M., Members raised matters of urgent public importance.

12.26 P.M.

12. The Budget (General) – 2008-09

Time Taken: 16 hrs. 24 mts.

The following items of business were taken up together:-

- (i) Further discussion on the Budget (General) for 2008-09.
- (ii) Demands for Grants on Account (General) for 2008-2009, in respect of Demand Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77, 79 to 105.
- (iii) Supplementary Demands for Grants Nos. 1, 2, 4, 5, 7 to 15, 18 to 26, 28 to 33, 35, 39 to 48, 50 to 61, 65, 69, 70, 72, 78 to 87, 89 to 99, 103 and 104 in respect of Budget (General) for 2007-08.

The following members took part in the combined debate:-

- (1) Shri Kharabela Swain
- (2)** Shri Francis K. George
- (3)** Shri Anandrao Vithoba Adsul
- (4)** Shri Ramesh Dube
- (5)** Shri Francisco Sardinha
- (6)** Dr. Meinya Thokchom
- (7)** Smt. Jayaprada
- (8)** Shri Mansukhbhai Dhanjibhai Vasava
- (9)** Shri Nikhil Kumar
- (10)** Dr. Prasanna Kumar Patasani
- (11) Shri R.L. Jalappa
- (12)** Shri Prahlad Joshi
- (13)** Shri Chandra Bhan Singh
- (14)** Shri Adhir Ranjan Chowdhury
- (15)** Shri Rajnarayan Budholiya
- (16)** Shri Sukhdeo Paswan
- (17) Dr. Shafiqur Rahman Barq
- (18) Smt. Sangeeta Kumari Singh Deo
- (19)* Shri K.V. Thangkabalu
- (20)** Shri Hansraj Gangaramji Ahir
- (21) Smt. Rupatai Diliprao Nilangekar Patil
- (22) Shri S.K. Bwiswmuthiary
- (23) Smt. Tejaswani Gowda
- (24) Smt. Neeta Pateriya
- (25)** Shri Francis Fanthome
- (26) Prof. Chander Kumar
- (27) Shri Suravaram Sudhakar Reddy
- (28) Prof. Rasa Singh Rawat

*Some portion of written speech was laid on the Table.

** Written speeches were laid on the Table.

- (29) Shri Lalit Mohan Suklabaidya
- (30) Shri Sita Ram Singh
- (31) Shri Dharmendra Yadav
- (32) Shri Bikram Keshari Deo
- (33)**Shri Kiren Rijju
- (34) Shri Arun Yadav
- (35)**Shri Harikewal Prasad
- (36) Shri M.P. Veerendra Kumar
- (37)**Smt. Jayaben B. Thakkar
- (38) Smt. Archana Nayak
- (39) Dr. Ramlakhan Singh
- (40) Shri Manoranjan Bhakta
- (41) Shri Chandra Pal Singh Yadav
- (42)* Shri Bhanu Pratap Singh Verma
- (43)* Dr. K.S. Manoj
- (44) Shri Harisinh Chavda
- (45) Dr. Ramkrishna Kusmaria
- (46) Dr. Arun Kumar Sarma
- (47)* Shri Manjunath Kunnur
- (48)* Shri Ashok Argal
- (49)**Shri Syed Shahnawaz Hussain
- (50)**Shri Ashok Kumar Pradhan
- (51)**Shri Nikhil Kumar
- (52)**Shri Ram Das Bandu Athawale

Shri P. Chidambaram replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77, 79 to 105 (Both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of printed List of Demands for Grants on Account (General) for 2008-09, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 4, 5, 7 to 15, 18 to 26, 28 to 33, 35, 39 to 48, 50 to 61, 65, 69, 70, 72, 78 to 87, 89 to 99, 103 and 104 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of printed List of Supplementary Demands for Grants (General) for 2007-08, were voted in full.

13. Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2008.

*Some portions of written speeches were laid on the Table.

** Written speeches were laid on the Table.

14. Government Bill – Passed

The Appropriation (Vote on Account) Bill, 2008.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

15. Government Bill – Introduced

The Appropriation Bill, 2008.

16. Government Bill – Passed

The Appropriation Bill, 2008.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed

The Karnataka (Budget) – 2008-09

17. Government Bill – Introduced

The Karnataka Appropriation (Vote on Account) Bill, 2008

18. Government Bill – Passed

The Karnataka Appropriation (Vote on Account) Bill, 2008

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed

19. Government Bill – Introduced

The Karnataka Appropriation Bill, 2008

20. Government Bill – Passed

The Karnataka Appropriation Bill, 2008

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th March, 2008)

**P.D.T. ACHARY,
Secretary-General**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 17, 2008/ Phalguna 27, 1929 (Saka)

No. 290

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241, 242, 243, 244, 246 and 247 were orally answered. Replies to Starred Question Nos. 245 and 248 – 260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2369 – 2532 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

(i) Ministry of Agriculture for the year 2008-2009.

(ii) Ministry of Consumer Affairs, Food and Public Distribution for the year 2008-2009.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2008-2009.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises, for the year 2008-2009.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2008-2009.

(7) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2008-2009.

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2008-2009.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2008-2009.

(10) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2008-2009.

(11) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.655 (E) in Gazette of India dated the 10th October, 2007, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946, together with a Corrigendum thereto published in Notification No. G.S.R.708 (E) dated the 13th November, 2007.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprenticeship Act, 1961:-

- (i) The Apprenticeship (Amendment) Rules, 2008 published in Notification No. G.S.R.17(E) in Gazette of India dated 8th January, 2008.
- (ii) The Apprenticeship (Ninth Amendment) Rules, 2007 published in Notification No. G.S.R.264(E) in Gazette of India dated 1st December, 2007.
- (iii) The Apprenticeship (Seventh Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.696(E) in Gazette of India dated the 7th November, 2007.

(13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2008-2009.

(14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy, for the year 2008-2009.

(15) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy, for the year 2008-2009.

(16) A copy each of the following Detailed Demand for Grants (Hindi and English versions) :-

- (i) Department of Telecommunications, Ministry of Communications and Information Technology for the year 2008-2009.
- (ii) Department of Posts, for the year 2008-2009.

(17) A copy each of the following Outcome Budgets (Hindi and English versions):-

- (i) Department of Posts, Ministry of Communications and Information Technology, for the year 2008-2009.
- (ii) Department of Information Technology, Ministry of Communications and Information Technology, for the year 2008-2009.
- (iii) Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2008-2009.

(18) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2002-2003.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2005-2006.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of National Council for Cooperative Training, New Delhi, for the year 2006-2007.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Multi-State Cooperative Societies (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.717(E) in Gazette of India dated 15th November, 2007, under sub-section (3) of section 124 of the Multi-State Cooperative Societies Act, 2002.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2006-2007.

(27) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2006-2007.

(ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2006-2007., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy of the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2008. (Hindi and English versions) published in Notification No. S.O. 400(E) in Gazette of India dated the 28th February, 2008 under sub-section(6) of section 3 of the Essential Commodities Act, 1955.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the

National Federation of Fishermen's Cooperative Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperative Limited, New Delhi, for the year 2006-2007.

(31) A copy of the Detailed Demand for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2008-2009.

(32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy of the Sugar Development Fund (4th Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.749 (E) in Gazette of India dated the 5th December, 2007 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 6 of the Sugar Cess Act, 1982:-

- (i) S.O. 1(E) published in Gazette of India dated the 1st January, 2008 notifying levy of Excise duty, with immediate effect, on all sugar produced by any sugar factory in India at a rate of fifteen rupees per quintal of sugar.
- (ii) S.O. 392(E) published in Gazette of India dated the 25th February, 2008 notifying levy of Excise duty with effect from 1st March, 2008, on all sugar produced by any sugar factory in India at a rate of twenty four rupees per quintal of sugar.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2006-2007.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

4. Statement by Minister

The Minister of State in the Ministry of Communications & Information Technology made a statement regarding the status of implementation of the recommendations contained in the 49th Report of the Standing Committee on Information Technology on `Functioning of Centre for Development of Advanced Computing (C-DAC), pertaining to the Department of Information Technology, Ministry of Communications and Information Technology.

12.07 P.M.

5. Calling Attention

Shri Sandeep Dikshit called the attention of the Minister of Human Resource Development regarding the need to overhaul the education system in the country with a view to reducing the burden of the children and giving them a healthy environment.

The Minister of State in the Ministry of Human Resource Development on behalf of the Minister of Human Resource Development laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the Ministry of Human Resource Development also replied to the clarificatory questions asked by the Members.

***12.33 P.M.**

6. Submission by Members

Regarding killing of Tibetan Budhist Monks in Lhasa.

The following members made submission regarding killing of Tibetan Budhist Monks in Lhasa:-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Ramji Lal Suman
- (3) Shri Yogi Aditya Nath
- (4) Shri Bhartruhari Mahtab
- (5) Shri Ramdas Bandu Athawale

Sarvashri Kharabela Swain, Devendra Prasad Yadav, Vijoy Krishna and Thupstan Chhewang associated.

Shri Pranab Mukherjee responded.

(The Lok Sabha adjourned at 1.02 P.M and re-assembled at 2.04 P.M.)

2.04 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Chandra Sekhar Dubey regarding need to provide adequate wages to the teaching staff employed in the schools run by Coal India Ltd.
- (2) Shri Iqbal Ahmed Saradgi regarding need to sanction proposals of the Government of Karnataka for development of Auto Cluster at Hubli-Dharwad & Food Cluster for Women Entrepreneurs in Gulbarga.
- (3) Shri Adhir Chowdhury regarding need to construct a Railway Over Bridge in Berhampore, district Murshidabad, West Bengal, for decongestion of traffic.
- (4) Shri Jasubhai Dhanabhai Barad regarding need to repair the National Highway Between Junagarh and Una & construct a bye-pass for keshod city in Gujarat.

* From 12.33 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

- (5) Shri Rashid J.M. Aaron regarding need to address the problems of NRIs living in Singapore, Malaysia & Bahrain.
- (6) Shri S.K. Kharventhan regarding need to provide a rail link between Dindigul in Tamil Nadu and Kumuli in Kerala.
- (7) Shri Yogi Aditya Nath regarding need to upgrade N.H. 29 (E) between Gorakhpur & Sonauli.
- (8) Dr. Laxmi Narayan Pandey regarding need to declare Mandasaur district of Madhya Pradesh as a tourist site of India.
- (9) Smt. Jayaben B. Thakkar regarding need to extend the time-limit for commissioning industrial projects in Gujarat.
- (10) Shri Bhanu Pratap Singh Verma regarding need to maintain the historical 'Surya Kund' site in Jalaun Parliamentary Constituency, Uttar Pradesh.
- (11) Shri Kashiram Rana regarding need to sanction the proposal of the Government of Gujarat for development of Magdalla and other ports.
- (12) Shri N.N. Krishnadas regarding need to revive the Instrumentation Limited, a Central Public Sector Undertaking.
- (13) Dr. K.S. Manoj regarding need to establish a block railway station at Medical College hospital, Vandanam, Alappuzha in Kerala.
- (14) Shri Rajnarayan Budholiya regarding need to improve Railway connectivity in Hamirpur, Uttar Pradesh.
- (15) Shri Chandra Pal Singh Yadav regarding need to ensure habitation rights to 'Saharias' - a Scheduled Caste Community evicted from forest areas in Lalitpur, Uttar Pradesh.
- (16) Shri Ram Kripal Yadav regarding need to construct a Foot-Over-Bridge between Jamaluddin Chak village and Khagaul Naubatpur on Danapur main railway line in Bihar.
- (17) Shri D. Venugopal regarding need to make all the languages in the Eighth Schedule as official languages of the Union Government.
- (18) Shri Mitrasen Yadav regarding need to restore the medical facilities extended by C.G.H.S to the accredited journalists.
- (19) Dr. M. Jagannath regarding need to expedite 'Usha Mehra' Commission Report on categorization of Scheduled Castes in Andhra Pradesh.
- (20) Shri Thupstan Chhewang regarding need to connect Ladakh with Northern Grid through 220 K.V. transmission line.

2.06 P.M.

8. Statutory Resolution – Withdrawn

Time Taken : 2 hrs. 39 mts.

Shri Mohan Singh moved the following resolution:

“That this House disapproves of the Sugar Development Fund (Amendment) Ordinance, 2008 (No. 4 of 2008) promulgated by the President on 5 February, 2008.”

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

9. Government Bill – Passed

The Sugar Development Fund (Amendment) Bill, 2008.

The motion for consideration of the Bill was moved by Shri Sharad Pawar.

The following members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill :-

- (1) Shri Yogi Aditya Nath
- (2) Shri Balasaheb Vikhe Patil
- (3) Dr. Babu Rao Mediyam
- (4) Shri Sita Ram Singh
- (5) Shri Braja Kishore Tripathy
- (6) Shri Suresh Prabhakar Prabhu
- (7) Shri Dharmendra Pradhan
- (8) Dr. M. Jagannath
- (9) Kunwar Manvendra Singh (Mathura)
- (10) Shri Shailendra Kumar
- (11) Smt. Rupatai Diliprao Nilangekar Patil
- (12) Shri Jasubhai Dhanabhai Barad
- (13) Shri Santosh Gangwar

Shri Sharad Pawar replied to the combined debate.

Shri Mohan Singh (spoke by way of reply to his Resolution.)

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sharad Pawar.

The motion was adopted and the Bill passed.

10. Government Bill – Postponed

The Forward Contracts (Regulation) Amendment Bill, 2008.

The Minister of Parliamentary Affairs suggested that the Forward Contracts (Regulation) Amendment Bill, 2008 (Item Nos. 21 & 22) in the Order Paper be postponed.

The Deputy Speaker took the sense of the House on the above suggestion.

The House agreed.

4.46 P.M.

11. Statutory Resolution – Withdrawn

Time Taken : 2 hrs. 20 mts.

Shri Mohan Singh moved the following resolution:

“That this House disapproves of the Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 2008 (No. 5 of 2008) promulgated by the President on 7 February, 2008.”

After discussion as indicated in para 12 below, the Resolution was withdrawn by leave of the House.

12. Government Bill – Passed

The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008.

The motion for consideration moved by Shri Priyaranjan Dasmunsi.

The following members took part in the combined debate on the Resolution (vide para 11 above) and the motion for consideration of the Bill:-

- (1) Smt. Kiran Maheshwari
- (2) Shri Madhusudan Mistry
- (3) Shri Hannan Mollah
- (4) Shri Tathagata Satpathy
- (5) Shri Suresh Prabhakar Prabhu
- (6) Shri Prabodh Panda
- (7) Prof. Rasa Singh Rawat
- (8) Shri Adhir Chowdhury
- (9) Shri Varkala Radhakrishnan
- (10) Shri Bhartruhari Mahtab
- (11) Shri Nand Kumar Sai
- (12) Shri Ramdas Bandu Athawale
- (13) Shri Bikram Keshari Deo
- (14) Shri Nikhil Kumar
- (15) Shri Kharabela Swain
- (16) Shri Ram Kripal Yadav
- (17) Shri Abu Ayes Mondal
- (18) Shri P.S. Gadhavi

Shri Priyaranjan Dasmunsi replied to the combined debate.

Shri Mohan Singh (spoke by way of reply to his Resolution.)

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Priyaranjan Dasmunsi.

The motion was adopted and the Bill passed.

#7.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th March, 2008)

**P.D.T. ACHARY,
Secretary-General**

*From 7.07 P.M. to 7.54 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 18, 2008/ Phalgun 28, 1929 (Saka)

No. 291

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261 – 264 were orally answered. Replies to Starred Question Nos. 265 – 280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2533 – 2731 were laid on the Table.

12.03 Noon

3. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy each of the following Outcome Budgets (Hindi and English versions):-
 - (i) Department of Higher Education, Ministry of Human Resource Development, for the year 2008-2009.
 - (ii) Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2008-2009.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2008-2009.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Minority Affairs for the year 2008-2009.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Minority Affairs for the year 2008-2009.

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2008-2009.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2008-2009.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2008-2009.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2006-2007 together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Cable Television Networks (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.104(E) in Gazette of India dated the 25th February, 2008, under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.
- (11) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2008-2009.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharat (Broadcasting Corporation of India), New Delhi, for the year 2006-2007.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharat (Broadcasting Corporation of India), New Delhi, for the year 2006-2007.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2008-2009.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2008-2009.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar

Research Institute, Pune, for the year 2006-2007, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2006-2007.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Centre for Research in Powder Metallurgy and New Materials, Hyderabad, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Centre for Research in Powder Metallurgy and New Materials, Hyderabad, for the year 2006-2007.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2006-2007.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2006-2007.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2006-2007.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2006-2007.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2006-2007.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2006-2007.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-
- (i) Ministry of Science and Technology, for the year 2008-2009.
 - (ii) Ministry of Earth Sciences, for the year 2008-2009.
- (33) A copy each of the following Outcome Budgets (Hindi and English versions) :-
- (iii) Department of Scientific and Industrial Research for the year 2008-2009.
 - (iv) Department of Bio-Technology for the year 2008-2009.
 - (v) Department of Science and Technology for the year 2008-2009.
- (34) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2008-2009.
- (35) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Women and Child Development for the year 2008-2009.
- (36) A copy of the Outcome Budget (Hindi and English versions) of the Planning Commission for the year 2008-2009.
- (37) A copy each of the following Detailed Demands for Grants (Hindi and English versions) :-
- (i) Ministry of Home Affairs for the year 2008-2009 (Volume-I)
 - (ii) Ministry of Home Affairs (Union Territories without Legislature) for the year 2008-2009. (Volume-II)
- (38) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Home Affairs for the year 2008-2009.
- (39) A copy of the 38th Annual Assessment Report (Hindi and English versions) of the Department of Official Language, Ministry of Home Affairs, for the year 2006-2007.
- (40) A copy of the Proclamation (Hindi and English versions) dated the 12th March, 2008, issued by the President under clause (2) of Article 356 of the Constitution revoking earlier Proclamation issued by her on 3rd January, 2008 in relation to the

State of Nagaland, published in Notification No. G.S.R. 177(E) in Gazette of India dated the 12th March, 2008 under article 356 (3) of the Constitution.

(41) A copy of the Indo-Tibetan Border Police Force, Deputy Commandant (Transport) and Assistant Commandant (Transport) Recruitment Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 722(E) in Gazette of India dated the 20th November, 2007 under sub section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968 :-

- (i) The Central Industrial Security Force (Group 'A' Executive Cadre) Recruitment Amendment Rules, 2007 published in Notification No. G.S.R.5(E) in Gazette of India dated the 2nd January, 2008.
- (ii) The Central Industrial Security Force (Additional Director General and Additional Deputy Inspector General) Recruitment Rules, 2007 published in Notification No. G.S.R. 682(E) in Gazette of India dated the 30th October, 2007.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (43) above.

(45) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

TENTH LOK SABHA

- | | |
|-------------------------|--------------------------|
| 1. Statement No. L | Third Session, 1992 |
| 2. Statement No. XXXVI | Twelfth Session, 1995 |
| 3. Statement No. XXXVII | Thirteenth Session, 1995 |
| 4. Statement No. XXIX | Fifteenth Session, 1995 |

ELEVENTH LOK SABHA

- | | |
|------------------------|----------------------|
| 5. Statement No. XXXVI | Second Session, 1996 |
| 6. Statement No. XXXII | Fifth Session, 1997 |

TWELFTH LOK SABHA

- | | |
|-------------------------|----------------------|
| 7. Statement No. XLII | Second Session, 1998 |
| 8. Statement No. XXXVII | Third Session, 1998 |

THIRTEENTH LOK SABHA

- | | |
|--------------------------|--------------------------|
| 9. Statement No. XXXIX | Second Session, 1999 |
| 10. Statement No. XLII | Third Session, 2000 |
| 11. Statement No. XXXVI | Fourth Session, 2000 |
| 12. Statement No. XXXIV | Fifth Session, 2000 |
| 13. Statement No. XLIII | Sixth Session, 2001 |
| 14. Statement No. XLII | Seventh Session, 2001 |
| 15. Statement No. XXIX | Eighth Session, 2001 |
| 16. Statement No. XXVIII | Ninth Session, 2002 |
| 17. Statement No. XXIV | Tenth Session, 2002 |
| 18. Statement No. XXIII | Eleventh Session, 2002 |
| 19. Statement No. XXI | Twelfth Session, 2003 |
| 20. Statement No. XVIII | Thirteenth Session, 2003 |
| 21. Statement No. XVII | Fourteenth Session, 2003 |

FOURTEENTH LOK SABHA

- | | |
|------------------------|--|
| 22. Statement No. XV | Second Session, 2004 |
| 23. Statement No. XIII | Third Session, 2004 |
| 24. Statement No. XIII | Fourth Session, 2005 |
| 25. Statement No. X | Fifth Session, 2005 |
| 26. Statement No. IX | Sixth Session, 2005 |
| 27. Statement No. VIII | Seventh Session, 2006
(Vol. I & II) |
| 28. Statement No. VI | Eighth Session, 2006 |
| 29. Statement No. V | Ninth Session, 2006 |
| 30. Statement No. IV | Tenth Session, 2007 |
| 31. Statement No. II | Eleventh Session, 2007 |
| 32. Statement No. I | Twelfth Session, 2007 |

- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhawan, New Delhi, for the year 2006-2007.

- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Primary Education, Gandhinagar, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Primary Education, Gandhinagar, for the year 2006-2007.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2005-2006.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2005-2006.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2005-2006.

- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Project Exports Promotion Council of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Project Exports Promotion Council of India, New Delhi, for the year 2006-2007.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Tea Board, Kolkata, for the year 2006-2007.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (SHEFEXIL), Kolkata, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (SHEFEXIL), Kolkata, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Shellac and Forest Products Export Promotion Council (SHEFEXIL), Kolkata, for the year 2006-2007.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Exports Promotion Council, Hyderabad, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Pharmaceuticals Exports Promotion Council, Hyderabad, for the year 2006-2007.
- (62)
- (i) A copy of the Annual Report (Part I and II) (Hindi and English versions) of the University of Delhi, Delhi, for the year 2004-2005.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2004-2005.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64)
- (i) A copy of the Annual Report (Part I and II) (Hindi and English versions) of the University of Delhi, Delhi, for the year 2005-2006.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2005-2006.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66)
- (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2006-2007.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2006-2007, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2006-2007.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68)
- (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2006-2007.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2006-2007.

- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2006-2007 together with Audit Report thereon.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2006-2007.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2006-2007.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2006-2007, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2006-2007.
(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the year 2006-2007.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2006-2007.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the

Auroville Foundation, Auroville, for the year 2006-2007, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2006-2007.

(77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.

(78) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Management, Bangalore, for the year 2006-2007.

(79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.

(80) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Management, Ahmedabad, for the year 2006-2007.

(81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.

(82) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2006-2007.

- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2006-2007.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2006-2007.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2006-2007.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chennai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Chennai, for the year 2006-2007.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2006-2007.

- (91) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2006-2007.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2006-2007.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (96) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Advanced Study, Shimla, for the year 2006-2007, within the stipulated period of nine months after the closed of the Accounting year.
- (97) A copy of the Chandigarh Value Added Tax Rules, 2006 (Hindi and English versions) published in Notification No. 978-FII(8)-2006/2967 in Chandigarh Administration Gazette dated the 26th May, 2006 under sub-section (3) of section 70 of the Punjab Value Added Tax Act, 2005.

4. Minutes of Committee on Absence of Members from the sittings of the House

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 9th sitting of the Committee on Absence of Members from the sittings of the House held on 4 December, 2007.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the Twenty-eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Southern Railway".

6. Report of Standing Committee on Finance

Shri Ananth Kumar presented the Sixty-sixth Report (Hindi and English versions) of the Standing Committee on Finance on the Collection of Statistics Bill, 2007.

7. Statements by Ministers

(1)* The Minister of External Affairs made a statement regarding Sarabjit Singh.

(2)** The Minister of Mines laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st and 24th Reports of the Standing Committee on Coal and Steel on Demands for Grants (2006-07 and 2007-08), pertaining to the Ministry of Mines.

12.09 P.M.

8. Observation by Hon'ble Deputy Speaker

The Hon'ble Deputy Speaker made an Observation regarding the business transacted by the House during the week ending 14th March, 2008.

* At 12.01 P.M.

** At 12.14 P.M.

#12.18 P.M.

9. Submission by Members

Regarding capital punishment awarded to an Indian citizen Shri Sarabjit Singh in Pakistan.

The following members made submissions regarding capital punishment awarded an Indian citizen Shri Sarabjit Singh in Pakistan:-

- (1) Shri Sukhdev Singh Dhindsa
- (2) Shri Rupchand Pal
- (3) Shri Ramji Lal Suman
- (4) Shri Devendra Prasad Yadav
- (5) Prof. Vijay Kumar Malhotra
- (6) Shri Gurudas Dasgupta
- (7) Shri Mohammad Salim
- (8) Shri Braja Kishore Tripathy

Dr. (Col.) Dhani Ram Shandil, Shri Mahavir Bhagora, Shri Dhan Singh Rawat, Shri Ananta Nayak, Shri Ganesh Singh, Shri Ratilal Kalidas Varma, Shri Syed Shahnawaz Hussain, Shri Kashiram Rana, Dr. Vallabhbbhai Kathiria, Shri Giridhari Lal Bhargava and Shri Ramswaroop Koli associated.

Shri Priyaranjan Dasmunsi responded.

12.52 P.M.

10. Calling Attention

Shri H.D. Devegowda called the attention of the Minister of Commerce and Industry to the need to increase the per barn quota for excess production of tobacco in Karnataka and to supply fertilizers at subsidized rates to tobacco growers.

The Minister of State in the Department of Commerce, Ministry of Commerce & Industry on behalf of the Minister of Commerce and Industry laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the Department of Commerce, Ministry of Commerce & Industry also replied to the clarificatory questions asked by the Member.

(The Lok Sabha adjourned at 1.27 PM and reassembled at 2.30 PM)

2.32 P.M.

11. Matters Under Rule 377

- (1) Choudhary Bijendra Singh raised a matter regarding need to expedite implementation of Rajiv Gandhi Gramin Vidyutikaran Yojana in the country.
- (2) Shri Madhusudan Mistry raised a matter regarding need to provide relief to the families of Tribals killed in police firing in district Sabarkantha, Gujarat from Prime Minister's Relief Fund.
- (3) Shri Dip Gogoi raised a matter regarding need to start four-laning of NH-37 on Nagaon-Dibrugarh section under Special Accelerated Road Development Programme for North East Region.
- (4) Dr. Satyanarayan Jatiya raised a matter regarding need to augment rail connectivity to cities of Madhya Pradesh.
- (5) Shri Kiren Rijiju raised a matter regarding need to review the decision to run the North-Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong under Public-Private Partnership.
- (6) Shri Mansukhbhai Dhanjibhai Vasava raised a matter regarding need for gauge-conversion of Rajpipla-Ankleshwar and Kaushamba-Umerpada metre-gauge sections in Gujarat.
- (7) Shri Bikram Keshari Deo raised a matter regarding need to release funds for setting up a sub-station at Kalahandi district, Orissa, under Accelerated Power Development and Reform Programme.
- (8) Adv. P. Satheedevi raised a matter regarding need to revamp the National Saving Schemes with a view to attract more investors in the country.
- (9) Shri Mahendra Prasad Nishad raised a matter regarding need to set up a 'Krishi Vigyan Kendra' in district Fatehpur, Uttar Pradesh.
- (10) Shri Sadashivrao Dadoba Mandlik raised a matter regarding need to determine price of farm produce on the basis of production cost.
- (11) Shri Prabodh Panda raised a matter regarding need to construct a second bridge over river Koshi in between Gokulpur and Midnapore besides

sanctioning of doubling of railway line project on Kharagpur-Gokulpur section in South-Eastern Railways.

- (12) Dr. R. Senthil raised a matter regarding need to set up an Elephant Sanctuary at Hogenakkal Forest area in Tamil Nadu.
- (13) Shri Sippiparai Ravichandaran raised a matter regarding need to bifurcate Virudhunagar Short Distance Charge Area (SDCA) in Tamil Nadu.

2.51 P.M.

12. Statutory Resolution – Withdrawn

Time Taken: 3 hrs. 46 mts.

Prof. Rasa Singh Rawat moved the following resolution:

“That this House disapproves of the Food Safety and Standards (Amendment) Ordinance, 2008 (No. 6 of 2008) promulgated by the President on 7 February, 2008.”

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

13. Government Bill – Passed

The Food Safety and Standards (Amendment) Bill, 2008 as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. Anbumani Ramadoss.

The following members took part in the combined discussion on resolution (vide para 12 above) and on the motion for consideration of the Bill:-

- (1) Shri K.S. Rao
- (2) Smt. Minati Sen
- (3) Shri Rewati Raman Singh
- (4) Shri Brahmananda Panda
- (5) Dr. Laxminarayan Pandey
- (6) Shri Adhir Chowdhury
- (7) Shri Suresh Prabhakar Prabhu
- (8) Dr. R. Senthil
- (9) Shri Hansraj Gangaramji Ahir

- (10) Dr. Karan Singh Yadav
- (11) Smt. C.S. Sujatha
- (12) Shri Shailendra Kumar
- (13) Smt. Sumitra Mahajan
- (14) Shri M. Shivanna
- (15) Shri Ganesh Singh
- (16) Shri Varkala Radhakrishnan
- (17) Shri Prabodh Panda
- (18) Shri Ram Kripal Yadav
- (19) Shri Ramdas Bandu Athawale
- (20) Shri Francis K. George
- (21) Shri Bikram Keshari Deo
- (22) Shri Rashid J.M. Aaron
- (23) Shri Braja Kishore Tripathy
- (24) Dr. K.S. Manoj
- (25) Smt. Botcha Jhansi Lakshmi
- (26) Shri T.K. Hamza
- (27) Shri Haribhau Rathod

Dr. Anbumani Ramadoss replied to the combined debate.

Prof. Rasa Singh Rawat (spoke by way of reply to his Resolution)

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Anbumani Ramadoss.

The motion was adopted and the Bill passed.

#7.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th March, 2008)

**P.D.T. ACHARY,
Secretary-General**

Corrigendum to Bulletin Part-I No. 289 dated 14.03.2008

Page No. 19, Sl. Nos. 9 & 13 – Delete the names of Sarvashri Nikhil Kumar and Chandra Bhan Singh, respectively.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 19, 2008/ Phalguna 29, 1929 (Saka)

No. 292

11.00 A.M.

1. Obituary References

The Deputy Speaker made references to the passing away of Shrimati T. Lakshmi Kanthamma, member of the Third, Fourth and Fifth Lok Sabhas; Shri Wangcha Rajkumar, member of the Eleventh to Thirteenth Lok Sabhas; Shrimati Mafida Ahmed, Member of Second Lok Sabha; Dr. Jayantilal Narbheram Parekh, Member of the First Lok Sabha; and Shri Balbir Singh, Member of the Thirteenth Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.11 A.M.

2. Starred Questions

Starred Question Nos. 281 – 284 were orally answered. Replies to Starred Question Nos. 285 – 300 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2732 – 2937 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy each of the following Outcome Budgets (Hindi and English versions):
 - (1) Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, for the year 2008-2009.
 - (2) Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2008-2009.
 - (3) Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2008-2009.
 - (4) Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2008-2009.
- (2) A copy each of the following Outcome Budgets (Hindi and English versions):
 - (1) Ministry of Finance for the year 2008-2009.
 - (2) Ministry of Finance, Flagship Programmes for the year 2008-2009.
- (3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2006-2007.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Shipping, Road Transport and Highways for the year 2008-2009.
- (6) A copy of the Outcome Budget (Hindi and English versions) of Ministry of Shipping, Road Transport and Highways for the year 2008-2009.
- (7) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2008-2009.

- (8) A copy each of the following Outcome Budgets (Hindi and English versions) :-
- (i) Department of Rural Development, Ministry of Rural Development for the year 2008-2009.
 - (ii) Department of Land Resources, Ministry of Rural Development for the year 2008-2009.
 - (iii) Department of Drinking Water Supply, Ministry of Rural Development for the year 2008-2009.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-
- (i) Ministry of Youth Affairs and Sports for the year 2008-2009.
 - (ii) Ministry of Panchayati Raj for the year 2008-2009.
 - (iii) Ministry of Development of North Eastern Region for the year 2008-2009.
- (12) A copy each of the following Outcome Budgets (Hindi and English versions):-
- (i) Ministry of Youth Affairs and Sports for the year 2008-2009.
 - (ii) Ministry of Panchayati Raj for the year 2008-2009.
 - (iii) Ministry of Development of North Eastern Region for the year 2008-2009.
- (13) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Labour Employment for the year 2008-2009.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation for the year 2008-2009.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2006-2007.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Central Secretariat Service (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.64(E) in Gazette of India dated the 1st February, 2008 issued under article 309 of the Constitution.
- (18) A copy of the Central Secretariat Service (Promotion to Grade I and Selection Grade) (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. G.S.R.65(E) in Gazette of India dated the 1st February, 2008 issued under Rules 12 and 23 of the Central Secretariat Service Rules, 1962.
- (19) A copy of the Notification No. G.S.R. 70 (E) (Hindi and English versions) published in Gazette of India dated the 5th February, 2008 containing corrigendum to the Notification No. G.S.R. 491(E) dated the 21st August, 2006 issued under the Prevention of Food Adulteration Act, 1954.
- (20) A copy of the Dental Council of India Revised MDS Course Regulations, 2007 (Hindi and English versions) published in Notification No. DE-22-2007 in Gazette of India dated the 21st November, 2007 under sub-section (4) of section 20 of the Dentists Act, 1948.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2006-2007.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2006-2007.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2008-2009.
- (25) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2008-2009.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Coal India Limited, for the year 2006-2007.
 - (ii) Annual Report (Volumes I and II) of the Coal India Limited, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
- (i) S.O. 2016(E) and S.O. 2017(E) published in Gazette of India dated the 30th November, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
 - (ii) S.O. 2225(E) published in Gazette of India dated the 31st December, 2007 regarding acquisition of land for building (widening/four-laning etc.), of National Highway No. 7 (Hyderabad- Bangalore Section) in the State of Andhra Pradesh.

- (iii) S.O. 240 (E) published in Gazette of India dated the 5th February, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the State of Andhra Pradesh.
- (iv) S.O. 1944 (E) published in Gazette of India dated the 15th November, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (v) S.O. 350 (E) published in Gazette of India dated the 18th February, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (vi) S.O. 289 (E) published in Gazette of India dated the 11th February, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 including construction of bypasses (Jhansi-Lakhnandon Section) in the State of Madhya Pradesh.
- (vii) S.O. 383 (E) published in Gazette of India dated the 20th February, 2008 regarding rates of fees to be recovered per trip from users of the Katni Bypass.
- (viii) S.O. 2139(E) published in Gazette of India dated the 17th December, 2007 regarding rates of fees to be recovered from the users of the section on the National Highway No. 3 in the State of Madhya Pradesh.
- (ix) S.O. 56(E) published in Gazette of India dated the 9th January, 2008 regarding rates of fees to be recovered from the users of four laned stretches, mentioned therein, of National Highway No. 1 in the States of Haryana and Punjab.
- (x) S.O. 57(E) published in Gazette of India dated the 8th January, 2008 regarding rates of fees to be recovered from the users of four laned stretches, mentioned therein, of National Highway No. 2 in the States of Jharkhand and West Bengal.

- (xi) S.O. 58(E) published in Gazette of India dated the 8th January, 2008 regarding rates of fees to be recovered from the users of four laned stretch of National Highway No. 2 (Koshi-Agra section) in the State of Uttar Pradesh.
- (xii) S.O. 59(E) published in Gazette of India dated the 8th January, 2008 regarding rates of fees to be recovered from the users of four laned stretches, mentioned therein, of National Highway No. 2 in the States of Haryana and Uttar Pradesh.
- (xiii) S.O. 80(E) published in Gazette of India dated the 9th January, 2008 regarding rates of fees to be recovered from the users of four laned stretch of National Highway No. 24 (Ghaziabad-Hapur section) in the State of Uttar Pradesh.
- (xiv) S.O. 128(E) published in Gazette of India dated the 9th January, 2008 regarding rates of fees to be recovered from the users of stretches of National Highway No. 11 in the State of Rajasthan.
- (xv) S.O. 319 (E) published in Gazette of India dated the 8th February, 2008 regarding rates of fees to be recovered from the users of four laned stretch of National Highway No. 4 (Gabbur-Devgiri section) in the State of Karnataka.
- (xvi) S.O. 1599 (E) published in Gazette of India dated the 26th September, 2007 authorizing District Revenue Officer, Nagapattinam to acquire land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.
- (xvii) S.O. 1741 (E) and S.O. 1742 (E) published in Gazette of India dated the 12th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xviii) S.O. 1767 (E) to S.O. 1769 (E) published in Gazette of India dated the 17th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation

of different stretches of National Highway Nos .45 and 45B of different sections, in the State of Tamil Nadu.

- (xix) S.O. 1771 (E) to S.O. 1773 (E) published in Gazette of India dated the 17th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xx) S.O. 1824 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.
- (xxi) S.O. 1825 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for building (construction) of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (xxii) S.O. 1826 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for construction of Grade Separator at Kathipara Junction on National Highway No. 45 in the State of Tamil Nadu.
- (xxiii) S.O. 1827 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1831 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai to Madurai-Kanniyakumari Sections) in the State of Tamil Nadu.
- (xxv) S.O. 1902 (E) published in Gazette of India dated the 12th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

- (xxvi) S.O. 1903 (E) and S.O. 1904 (E) published in Gazette of India dated the 12th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xxvii) S.O. 1932 (E) published in Gazette of India dated the 24th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xxviii) S.O. 1942 (E) published in Gazette of India dated the 15th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (xxix) S.O. 1943 (E) published in Gazette of India dated the 15th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxx) S.O. 1948 (E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1949 (E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Salem – Karur section) in the State of Tamil Nadu.
- (xxxiii) S.O. 1953 (E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxxiiii) S.O. 2079 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning

etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.

(xxxiv) S.O. 2080 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.

(xxxv) S.O. 2083 (E) published in Gazette of India dated the 4th December, 2007 authorising Special District Revenue Officer (Land Acquisition), Kancheepuram to acquire land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 205 in the State of Tamil Nadu.

(xxxvi) S.O. 2084 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.

(xxxvii) S.O. 2085 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.

(xxxviii) S.O. 2106 (E) published in Gazette of India dated the 7th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.

(xxxix) S.O. 2107 (E) published in Gazette of India dated the 7th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

- (xi) S.O. 2109 (E) and S.O. 2110 (E) published in Gazette of India dated the 7th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (xli) S.O. 2111 (E) published in Gazette of India dated the 7th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xlii) S.O. 2136 (E) published in Gazette of India dated the 17th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xliii) S.O. 2155 (E) and S.O. 2156 (E) published in Gazette of India dated the 18th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xliv) S.O. 2181 (E) published in Gazette of India dated the 26th December, 2007 regarding acquisition of land for the public purpose of construction, maintenance, management and operation of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (xlv) S.O. 2220 (E) published in Gazette of India dated the 28th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (xlvi) S.O. 2221 (E) and S.O. 2222 (E) published in Gazette of India dated the 28th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.

(29) Statement (Hindi and English versions) for showing reasons for delay in laying the papers at item No. (iv) of (28) above.

(30) A copy each of the following Detailed Demands for Grants (Hindi and English versions) :-

- (i) Department of Atomic Energy for the year 2008-2009.
- (ii) Department of Space for the year 2008-2009.

(31) A copy each of the following Outcome Budgets (Hindi and English versions) :-

- (i) Department of Atomic Energy for the year 2008-2009.
- (ii) Department of Space for the year 2008-2009.

(32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2006-2007.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(33) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986 :-

- (i) S.O. 1960 (E) published in Gazette of India dated the 19th November, 2007 constituting the State Level Environment Impact Assessment Authority, Punjab, comprising of Chairman, Member and Member-Secretary mentioned therein.
- (ii) S.O. 2126 E) published in Gazette of India dated the 13th December, 2007 constituting the State Level Environment Impact Assessment Authority, Puducherry, comprising of Chairman, Member and Member-Secretary mentioned therein.
- (iii) S.O. 162 E) published in Gazette of India dated the 29th January, 2008 constituting the State Level Environment Impact Assessment Authority,

Chhatisgarh, comprising of Chairman, Member and Member-Secretary mentioned therein.

- (iv) S.O. 48 (E) published in Gazette of India dated the 8th January, 2008 constituting the State Level Environment Impact Assessment Authority, Jammu and Kashmir, comprising of Chairman, Member and Member-Secretary mentioned therein.
- (v) S.O. 2019(E) published in Gazette of India dated the 30th November, 2007 making certain amendments in the Notification No. S.O. 884(E) dated the 19th December, 1996.
- (vi) S.O. 49 (E) published in Gazette of India dated the 8th January, 2008 constituting the State Level Environment Impact Assessment Authority, Madhya Pradesh, comprising of Chairman, Member and Member-Secretary mentioned therein.
- (vii) S.O. 2228 (E) published in Gazette of India dated the 31st December, 2007 making certain amendments in the Notification No. S.O. 671 (E) dated the 30th September, 1996.

(34) A copy of the Notification No. S.O. 2125 (E) (Hindi and English versions) published in Gazette of India dated the 13th December, 2007 directing that the all proposals relating to development in Doon Valley will be examined by the procedure mentioned therein issued under section 5 of the Environment Protection Act, 1986.

(35) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2008-2009.

(36) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2008-2009.

(37) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2008-2009.

(38)* A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Overseas Indian Affairs, for the year 2008-2009.

(39)* A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Overseas Indian Affairs, for the year 2008-2009.

(40)* A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice, for the year 2008-2009.

(41)* A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Law and Justice, for the year 2008-2009.

(42)* A copy each of the following Detailed Demands for Grants (Hindi and English versions) :-

- (i) Ministry of Tourism for the year 2008-2009.
- (ii) Ministry of Culture for the year 2008-2009.

(43)* A copy each of the following Outcome Budgets (Hindi and English versions) :-

- (i) Ministry of Tourism for the year 2008-2009.
- (ii) Ministry of Culture for the year 2008-2009.

(44)* A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Corporate Affairs, for the year 2008-2009.

(45)* A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs, for the year 2008-2009.

(46)* A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries, for the year 2008-2009.

(47)* A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Food Processing Industries, for the year 2008-2009.

(48)* A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2008-2009.

(49)* A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(50)* Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(51)* A copy of the Outcome (Hindi and English versions) of the Ministry of Civil Aviation for the year 2008-2009.

(52)* A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2006-2007 together with Audit Report thereon.

(53)* A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999 :-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2007 published in Notification No. G.S.R.737(E) in Gazette of India dated the 29th November, 2007.
- (ii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2007 published in Notification No. G.S.R.760 (E) in Gazette of India dated the 7th December, 2007.
- (iii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Second Amendment) Regulations, 2007 published in Notification No. G.S.R.778 (E) in Gazette of India dated the 19th December, 2007.

- (iv) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2007 published in Notification No. G.S.R.13 (E) in Gazette of India dated the 5th January, 2008.
- (v) The Foreign Exchange Management (Remittance of Assets) (Second Amendment) Regulations, 2007 published in Notification No. G.S.R.90 (E) in Gazette of India dated the 15th February, 2008.
- (vi) The Foreign Exchange Management (Deposit) (Third Amendment) Regulations, 2007 published in Notification No. G.S.R.91 (E) in Gazette of India dated the 15th February, 2008.
- (vii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2008 published in Notification No. G.S.R.92 (E) in Gazette of India dated the 15th February, 2008.
- (viii) The Foreign Exchange Management (Permissible Capital Account Transactions) (Amendment) Regulations, 2007 published in Notification No. G.S.R.14 (E) in Gazette of India dated the 5th January, 2008.

(54)* A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906 :-

- (i) The Coinage of the Fifty Rupees and Five Rupees coined to commemorate the event of "Golden Jubilee Celebration of Khadi and Village Industries Commission", Rules, 2007 published in Notification No. G.S.R.470 (E) in Gazette of India dated the 5th July,2007.
- (ii) The Coinage of the Five Rupees of Ferritic Stainless Steel coined to commemorate the occasion of "GOLDEN JUBILEE CELEBRATION OF KHADI AND VILLAGE INDUSTRIES COMMISSION", Rules, 2007 published in Notification No. G.S.R.660 (E) in Gazette of India dated the 15th October,2007.

* At 4.00 P.M.

- (55)** (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2006-2007.
- (56)** (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2006-2007.
- (57)** (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2006-2007.
- (58)** (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2006-2007.

(59)** Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(60)** A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Textiles for the year 2008-2009.

(61)** A copy each of the following Notifications (Hindi and English versions) under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006 :-

- (i) The Petroleum and Natural Gas Regulatory Board (Meetings of the Board) Regulations, 2007 published in Notification No. S.O. 731(E) in Gazette of India dated the 26th November, 2007.
- (ii) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Regulations, 2007 published in Notification No. S.O. 732 (E) in Gazette of India dated the 26th November, 2007.
- (iii) The Petroleum and Natural Gas Regulatory Board (Conduct of Business, Receiving and Investigation of Complaints) Regulations, 2007 published in Notification No. GSR 744 (E) in Gazette of India dated the 30th November, 2007.

(62)** A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2008-2009.

(63)** A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Steel for the year 2008-2009.

(64)** A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 2008-2009.

5. Messages from Rajya Sabha

Secretary-General reported the following messages received from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 2008, passed by the Lok Sabha on the 14th March, 2008.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 2008, passed by the Lok Sabha on the 14th March, 2008.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Karnataka Appropriation (Vote on Account) Bill, 2008, passed by the Lok Sabha on the 14th March, 2008.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Karnataka Appropriation Bill, 2008, passed by the Lok Sabha on the 14th March, 2008.
- (v) That at its sitting held on the 18th March, 2008, Rajya Sabha agreed without any amendment to the Delimitation (Amendment) Bill, 2008, passed by the Lok Sabha on the 11th March, 2008.
- (vi) That at its sitting held on the 18th March, 2008, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 2008, passed by the Lok Sabha on the 11th March, 2008.
- (vii) That at its sitting held on the 18th March, 2008, Rajya Sabha agreed without any amendment to the Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008, passed by the Lok Sabha on the 17th March, 2008.

(viii)* That at its sitting held on the 19th March, 2008, Rajya Sabha passed the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2008.

(ix)# That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Sugar Development Fund (Amendment) Bill, 2008, passed by the Lok Sabha on the 17th March, 2008.

***6. Bill as passed by Rajya Sabha – Laid on the Table**

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2008.

7. Departmentally related Standing Committee – A Review

Secretary-General laid on the Table Hindi and English versions of the 'Departmentally Related Standing Committee (2006-2007) - A Review'.

8. Report on Indian Parliamentary Participation at the 117th Assembly of the Inter-Parliamentary Union (IPU).

Secretary-General laid on the Table Hindi and English versions of the Report on Indian Parliamentary participation at the 117th Assembly of the Inter-Parliamentary Union held at Geneva (Switzerland) from 8 to 10 October, 2007.

* At 2.15 P.M.

At 4.49 P.M.

9. Reports of Committee on Petitions

Shri Dharmendra Pradhan presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Thirty-seventh Report pertaining to Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals) on the Petition from Shri Basudeb Acharia, MP requesting for grant of payment of additional Ex-gratia to employees of IDPL in Central Dearness Allowance (CDA) scale at par with other employees.
- (2) Thirty-eighth Report on the representations concerning the Ministries of Agriculture (Department of Agricultural Research and Education) and Railways.
- (3) Thirty-ninth Report on the representations concerning the Ministries of Coal and Defence (Defence Research & Development Organization).
- (4) Fortieth Report on the representations concerning the Ministry of Petroleum and Natural Gas.

10. Statement of Committee on Empowerment of Women

Shrimati Krishna Tirath laid on the Table the Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in the Fourteenth Report (Fourteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'National Overseas Scholarship Scheme for Scheduled Caste students for Higher Studies Abroad'.

11. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the Twenty-ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Situation arising out of the employment secured on the basis of false caste certificates".

12. Reports of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented the following Reports of the Standing Committee on Defence (2007-08):

- (1) Twenty-fourth Report (Hindi & English versions) on 'Action Taken by the Government on the recommendations/observations of the Committee contained in their Thirteenth Report (Fourteenth Lok Sabha) on 'A Critical Review of Rehabilitation of Displaced Persons'.
- (2) Twenty-fifth Report (Hindi & English versions) on 'Action Taken by the Government on the recommendations/ observations of the Committee contained in their Fourteenth Report (Fourteenth Lok Sabha) on 'Defence Research & Development Organisation'.
- (3) Twenty-sixth Report (Hindi & English versions) on 'Action Taken by the Government on the Recommendations/ observations of the Committee contained in their Sixteenth Report (14th Lok Sabha) on Demands for Grants (2007-08) of the Ministry of Defence
- (4) Twenty-seventh Report (Hindi & English versions) on 'Action Taken by the Government on the Recommendations/observations of the Committee contained in their Seventeenth Report (Fourteenth Lok Sabha) on 'In-depth study and critical review of Hindustan Aeronautics Limited (HAL)'.
- (5) Twenty-eighth Report (Hindi & English versions) on 'Action Taken by the Government on the Recommendations/observations of the Committee contained in their Eighteenth Report on 'In-depth Study and Critical Review of Bharat Electronics Limited (BEL)'.

13. Report of Standing Committee on Commerce

Shri Kashiram Rana laid on the Table the 84th Report (English and Hindi versions) of the Parliamentary Standing Committee on Commerce on the Trade Marks (Amendment) Bill, 2007.

14. Statements By Ministers

- (1) The Minister of State in the Ministry of Rural Development on behalf of the Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Rural Development on Demands for Grants (2007-08), pertaining to the Department of Rural Development, Ministry of Rural Development.
- (2) Minister of Panchayati Raj, Minister of Youth Affairs & Sports and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Rural Development on Demands for Grants (2007-08), pertaining to the Ministry of Panchayati Raj.
- (3)\$ The Minister of External Affairs further made a statement on the issue of Shri Sarabjit Singh.

#12.12 P.M.

15. Submission by Members

- (i) *Regarding the killing of Hindi-speaking people in Manipur.*

The following members made submissions regarding the killing of Hindi-speaking people in Manipur:-

- (1) Shri Ramji Lal Suman
- (2) Shri Shahnawaz Hussain
- (3) Shri Devendra Prasad Yadav
- (4) Shri Prabhunath Singh
- (5) Shri Mohammad Salim
- (6) Shri Gurudas Dasgupta
- (7) Shri Braja Kishore Tripathy
- (8) Shri Ramesh Dube
- (9) Smt. Ranjeet Ranjan

\$ At 2.23 P.M.

From 12.12 P.M. to 1.05 P.M., Members raised matters of urgent public importance.

- (10) Shri Nikhil Kumar
- (11) Shri P.C. Thomas

Shri Shailendra Kumar, Prof. Rasa Singh Rawat, Shri Yogi Adityanath, Shri Santosh Gangwar, Shri Mohan Singh, Shri Ram Kripal Yadav, Shri Avinash Rai Khanna and Shri Kiren Rijju associated.

Shri Priyaranjan Dasmunsi responded.

(ii) Regarding inclusion of Bhojpuri language in the Eighth Schedule to the Constitution.

The following members made submissions regarding inclusion of Bhojpuri language in the Eighth Schedule to the Constitution:-

- (1) Shri Prabhunath Singh
- (2) Shri Raghunath Jha
- (3) Shri Shahnawaz Hussain

Shri Priyaranjan Dasmunsi responded.

(The Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

2.07 P.M.

16. Matters under Rule 377

- (1) Shri K.C. 'Baba' Singh raised a matter regarding need to bifurcate Ministry of Environment & Forests to facilitate quick action and decision making in the matters concerning Environment & Forests.
- (2) Shri Haribhau Madhav Jawale raised a matter regarding need to give financial aid to farmers whose banana crop has been damaged due to spread of disease 'Kapra' in Jalgaon district of Maharashtra.
- (3) Shri Mahavir Bhagora raised a matter regarding need to release funds for award of scholarship to SC, ST and OBC students in Rajasthan.

- (4) Shri Prahlad Joshi raised a matter regarding need to provide an underpass at KM 390 on NH- 4 at Varur Village in Dharwad North Parliamentary Constituency, Karnataka.
- (5) Shri Bachi Singh 'Bachda' Rawat raised a matter regarding need to provide financial relief to sugarcane growers whose crops have been damaged due to frost and cold waves in Uttarakhand.
- (6) Shri S. Ajaya Kumar raised a matter regarding need to grant the status of a Central University to 'Kerala Kalamandalam,' a premier cultural institution in Kerala.
- (7) Shri Ramji Lal Suman raised a matter regarding need to take steps for the maintenance and preservation of Taj Mahal, a world-heritage site.
- (8) Shri Prabhunath Singh raised a matter regarding need to sanction a Central project for checking water-logging and for desiltation of rivers in Bihar particularly Chhapra and Siwan districts.
- (9) Shri Chengara Surendran raised a matter regarding need to make the National Savings Schemes attractive for customers.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matter sought to be raised by them under Rule 377 :-

- (10) Dr. Arvind Kr. Sharma regarding need to expedite the setting up of a Medical College-cum-Hospital at Karnal on the lines of AIIMS, New Delhi.
- (11) Shri Jivabhai A. Patel regarding need to construct railway line linking Ahmedabad-Khedbrahma-Ambaji and Harji--Radhanpur in Mehsana Parliamentary Constituency in Gujarat.
- (12) Shri V.K. Thummar regarding need to ensure grant of subsidy to farmers by NABARD in Amreli Parliamentary Constituency.
- (13) Shri Bagun Sumbhui regarding need to enforce stringent safety measures in factories and check the pollution by industrial units.
- (14) Shri Madhu Goud Yaskhi regarding need to provide sufficient medical facilities in Rural Health Centres in Andhra Pradesh.

- (15) Shri Shripad Yesso Naik regarding need to renew the rules/regulation governing Appointments on compassionate Ground in Government Department.
- (16) Shri P. Karunakaran regarding need to restore the quota of power from Central Pool to Kerala.
- (17) Smt. Jayaprada regarding need to provide a central package to complete the construction work of bridges over river Koshi and Ganga in Rampur Parliamentary Constituency, Uttar Pradesh.
- (18) Shri Sugrib Singh regarding need to expedite the introduction of Ranchi-Bhubaneshwar Garib Rath and construction of Khurda Road-Bolangir rail line project.
- (19) Shri Jaysingrao Gaikwad Patil regarding need to expedite Ahmednagar-Beed-Parli line in Maharashtra.
- (20) Shri Sanat Kumar Mandal need to take steps for protection of tigers in the country.

***17. Announcement by the Chair regarding cancellation of sitting**

The Chair made the following announcement :-

“Hon’ble Members, I have to inform the House that as unanimously decided in the meeting of the Business Advisory Committee held today (19.03.2008), the sitting fixed for Thursday, the 20th March, 2008 may be cancelled.

I hope the House agrees.”

The House agreed.

2.24 P.M.

18. Government Bill – Passed

Time Taken: 2 hrs. 20 mts.

The Maternity Benefit (Amendment) Bill, 2008, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Oscar Fernandes.

The following members took part in the debate :-

- (1) Smt. Sumitra Mahajan
- (2) Smt. Krishna Tirath
- (3) Adv. P. Satheedevi
- (4) Shri Shailendra Kumar
- (5) Shri Ram Kripal Yadav
- (6) Shri A. Krishnaswamy
- (7) Shri Sugrib Singh
- (8) Smt. Sangeeta Kumari Singh Deo
- (9) Smt. Kalpana Ramesh Narhire
- (10) Shri Prabodh Panda
- (11) Smt. Rupatai Diliprao Nilangekar Patil
- (12) Shri M. Shivanna
- (13) Shri Varkala Radhakrishnan
- (14) Smt. Kiran Maheshwari
- (15) Smt. Pratibha Singh
- (16) Smt. Karuna Shukla

Shri Oscar Fernandes replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Oscar Fernandes.

The motion was adopted and the Bill passed.

4.50 P.M.

19. Government Bill – Passed

Time Taken: 27 mts.

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2008.

The motion for consideration of the Bill was moved by Shri P.R. Kyndiah.

The following members took part in the debate :-

- (1) Shri Kiren Rijiju
- (2) Shri Madhusudan Mistry
- (3) Shri Basudeb Acharia
- (4) Shri Braja Kishore Tripathy
- (5) Shri Tapir Gao

Shri P.R. Kyndiah replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kyndiah.

The motion was adopted and the Bill was passed.

5.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th April, 2008)

**P.D.T. ACHARY,
Secretary-General**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 15, 2008/ Chaitra 26, 1930(Saka)

No. 293

11.00 A.M.

1. Introduction of Ministers

The Prime Minister introduced Dr. M.S. Gill, Minister of State (Independent Charge) in the Ministry of Youth Affairs and Sports; Shri V. Narayanasamy, Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Planning; Shri Santosh Bagrodia, Minister of State in the Ministry of Coal; Shri Raghunath Jha, Minister of State in the Ministry of Heavy Industries and Public Enterprises; Dr. Rameshwar Oraon, Minister of State in the Ministry of Tribal Affairs; Shri Jyotiraditya Madhavrao Scindia, Minister of State in the Ministry of Communications & Information Technology and; Shri Jitin Prasada, Minister of State in the Ministry of Steel.

11.01 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Bijaya Chandrasingh Prodhan, a member of Second Lok Sabha and Shri Amratlal Vallabhadas Tarwala, a member of the Ninth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

3. Questions

- (i) Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 321 – 340 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 3168 – 3365 will be printed in the official Report for the day.
- (ii) Replies to Starred Question Nos. 301 – 320 listed for the 20th March, 2008 were treated as Unstarred Questions as the sitting of the House had been cancelled for that day.

Replies to Starred Question Nos. 301 – 320 alongwith Unstarred Question Nos. 2938 – 3167 listed for the 20th March, 2008 would be printed in the Official Report for the day.

11.31 A.M.

4. President's Message

The Speaker informed the House that he has received the following message dated the 6th March, 2008 from the Hon'ble President:-

"I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 25 February, 2008."

5. Resignation from the membership of Lok Sabha

The Speaker informed the House that on the 18th March, 2008, he had received a letter dated 10th March, 2008 from Shri Purno Agitok Sangma, an elected Member from Tura Parliamentary Constituency of Meghalaya, resigning from the membership of Lok Sabha with immediate effect and he had accepted his resignation with effect from 20 March, 2008.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

11.32 A.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th April, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 16, 2008/ Chaitra 27, 1930(Saka)

No. 294

11.00 A.M.

1. Reference by the Speaker

The Speaker made a reference to the tragic incident in which a bus fell in Narmada Canal at Bodeli near Vadodara, Gujarat resulting in death of about 41 school children and injuries to several others.

The Speaker, on behalf of the House, expressed deep sense of condolence, sympathies and sorrow to the members of the bereaved families.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 341, 342, 343, 345, 347, 350, 351 and 353 were orally answered. Replies to Starred Question Nos. 344, 346, 348, 349, 352 and 354 – 360 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3366 – 3551 were laid on the Table.

12.00 Noon

4. Papers Laid on the Table

The following papers were laid on the table :-

- (1) A copy of the National Mineral Policy, 2008 (Hindi and English versions).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2006-2007.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2006-2007, together with Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Kochi, for the year 2006-2007.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2006-2007, together with Audit Report thereon.
(ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Mumbai, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Foreign Trade Policy, 2004-2009 updated as on 11th April, 2008 (Hindi and English versions).

(9) A copy of the Handbook of Procedures (Vol.I) – 2004-2009 (updated as on 11th April, 2008) (Hindi and English versions).

(10) A copy of the Delimitation Commission of India Order No. 56 published in Notification No. O.N.26(E) (Hindi and English versions) in Gazette of India dated the 28th March, 2008, making certain amendments in the Delimitation Commission Order No. 49 dated 14th June, 2007, under sub-section (3) of section 10 of the Delimitation Act, 2002.

(11) A copy of the Notification No. O.N. 11 (E) (Hindi and English versions) published in Gazette of India dated the 25th February, 2008, containing corrigendum to the Notification No. 282/KT/2007-Vol. V. dated 2nd July, 2007, issued under Delimitation Commission Act, 2002.

(12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2006-2007.

(ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2006-2007, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2006-2007.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh (National Population Stabilisation Fund), New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2006-2007.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Dental Council of India Revised BDS Course Regulations, 2007 (Hindi and English versions) published in Notification No. DE-22-2007 in Gazette of India dated the 10th September, 2007 under sub-section (4) of section 20 of the Dentist Act, 1948, together with a corrigendum thereto published in Notification No. DE-22-2007 dated the 11th January, 2008.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
 - (i) S.O. 351(E) published in Gazette of India dated the 18th February, 2008 regarding acquisition of land for building (widening/ four-laning etc),

maintenance management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.

- (ii) S.O. 164(E) published in Gazette of India dated the 29th January, 2008 regarding acquisition of land for building (widening/four-laning etc), maintenance management and operation of National Highway No. 17 in the State of Kerala.
- (iii) S.O. 1950(E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 47 [Tamil Nadu/Kerala Border (Walayar-Thrissur Section)] in the State of Kerala.
- (iv) S.O. 1951(E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 47 (Vaniampara to Thrissur Section) in the State of Kerala.
- (v) S.O. 1952(E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 47 (Walayar-Thrissur Section) in the State of Kerala.
- (vi) S.O. 282(E) published in Gazette of India dated the 8th February, 2008 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of different stretches of National Highway Nos. 13,17 and 48 in the State of Karnataka.
- (vii) S.O. 335(E) published in Gazette of India dated the 15th February, 2008 making certain amendments in the Notification No. S.O. 1535 (E) dated the 13th September, 2007.
- (viii) S.O. 1899(E) published in Gazette of India dated the 8th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.

- (ix) S.O. 1900(E) published in Gazette of India dated the 8th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), maintenance management and operation of National Highway No. 4 (Mulabagal-Kolar-Bangalore Section) in the State of Karnataka.
- (x) S.O. 1929(E) published in Gazette of India dated the 14th November, 2007 regarding acquisition of land for building (widening/ four-laning etc), of National Highway No. 4 (Mulabagal-Kolar-Bangalore Section) in the State of Karnataka.
- (xi) S.O. 415(E) published in Gazette of India dated the 3rd March, 2008 making certain amendments in the Notification No. S.O. 1741 (E) dated the 10th October, 2006.
- (xii) S.O. 528(E) published in Gazette of India dated the 19th March, 2008 regarding rates of fees to be recovered from the users of National Highway No. 2 [Etawah to Secundera(Kanpur-Dehat)] in the State of Uttar Pradesh.

(22) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item nos. (iii to v and viii to x) of (21) above.

(23) A copy of the Central Industrial Security Force (Group 'A' Executive Cadre) Recruitment (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 201 (E) in Gazette of India dated the 24th March, 2008, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(24) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.83(E) in Gazette of India dated the 12th February, 2008, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.

(25) A copy of the Notification No. 428(E) (Hindi and English versions) published in Gazette of India dated the 4th March, 2008 recognizing laboratories mentioned therein as the Environmental Laboratories to carry out the function entrusted to such laboratories issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

- (26) A copy of the Environment (Protection) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 186 (E) in Gazette of India dated the 18th March, 2008 under section 26 of the Environment (Protection) Act, 1986.
- (27) A copy of the Outcome Budget (Hindi and English versions) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry for the year 2008-2009.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2006-2007.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2006-2007.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 25 Indira Gandhi National Open University Act, 1985:-
- (i) Notification No. IG/Admn.(G)/Registrar/2003/753 published in Weekly Gazette of India dated the 7th April, 2007 making certain amendments to sub-clauses (b) and (d) of the Statute 5 (7) of the Indira Gandhi National Open University Act, 1985.
- (ii) Notification No. IG/Admn.(G)/St.10A/2003/950 published in Weekly Gazette of India dated the 22nd September, 2007 making certain amendments/addition to clause (1) (12) of Statute 10A of the Indira Gandhi National Open University Act, 1985.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration,

New Delhi, for the year 2006-2007.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

5. Reports of Standing Committee on Agriculture

Prof. Ram Gopal Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:

- (1) Thirty-seventh Report on Demands for Grants (2008-2009) of the Ministry of Agriculture (Department of Agriculture and Co-operation);
- (2) Thirty-eighth Report on Demands for Grants (2008-2009) of the Ministry of Agriculture (Department of Agricultural Research and Education);
- (3) Thirty-ninth Report on Demands for Grants (2008-2009) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries);
and
- (4) Fortieth Report on Demands for Grants (2008-2009) of the Ministry of Food Processing Industries.

6. Reports of Standing Committee on Information Technology

Shri Nikhil Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology :-

- (1) Fifty-fifth Report on Demands for Grants (2008-2009) of the Ministry of Information and Broadcasting.
- (2) Fifty-sixth Report on Demands for Grants (2008-2009) of the Ministry of Communications and Information Technology (Department of Posts).
- (3) Fifty-seventh Report on Demands for Grants (2008-2009) of the Ministry of Communications and Information Technology (Department of Telecommunications).

- (4) Fifty-eighth Report on Demands for Grants (2008-2009) of the Ministry of Communications and Information Technology (Department of Information Technology).
- (5) Fifty-ninth Report on action taken by the Government on the Recommendations/Observations of the Committee contained in their Forty-eighth Report (Fourteenth Lok Sabha) on Real Estate Management in Department of Posts.

7. Report of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented the Twenty-Ninth Report (Hindi and English versions) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2008-09'.

8. Reports of Standing Committee on External Affairs

Prof. S.P. Singh Baghel presented the following Reports (Hindi and English Versions) of the Standing Committee on External Affairs:

- (1) 20th Report on Demands for Grants of the Ministry of External Affairs for the year 2008-2009.
- (2) 21st Report on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2008-2009.

9. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:

- (1) Sixty-seventh Report on Demands for Grants (2008-09) of Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment);
- (2) Sixty-eighth Report on Demands for Grants (2008-09) of Ministry of Finance (Department of Revenue);

- (3) Sixty-ninth Report on Demands for Grants (2008-09) of the Ministry of Planning;
- (4) Seventieth Report on Demands for Grants (2008-09) of the Ministry of Statistics and Programme Implementation; and
- (5) Seventy-first Report on Demands for Grants (2008-09) of the Ministry of Corporate Affairs.

10. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the following Reports (Hindi and English versions) of Standing Committee on Food, Consumer Affairs and Public Distribution:-

- (1) Twenty-third Report on Demands for Grants (2008-2009) of the Department of Food and Public Distribution (Ministry of Food, Consumer Affairs and Public Distribution); and
- (2) Twenty-fourth Report on Demands for Grants (2008-2009) of the Department of Consumer Affairs (Ministry of Food, Consumer Affairs and Public Distribution).

11. Report of Standing Committee on Railways

Shri Basudeb Acharia presented the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Railways on 'Demands for Grants' of the Ministry of Railways for the year 2008-09.

12. Reports of Standing Committee on Urban Development

Shri Mohd. Salim presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development:

- (1) Thirty-first Report of the Committee on Demands for Grants (2008-2009) of the Ministry of Urban Development.
- (2) Thirty-second Report of the Committee on Demands for Grants (2008-2009) of the Ministry of Housing and Urban Poverty Alleviation.

13. Reports of Standing Committee on Chemicals and Fertilizers

Shri Bhanu Pratap Singh Verma presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-fifth Report on Demands for Grants (2008-09) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals); and
- (2) Twenty-sixth Report on Demands for Grants (2008-09) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

14. Reports of Standing Committee on Rural Development

Shri Kalyan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:

- (1) Thirty-first Report on action taken by the Government on the recommendations contained in the Twenty-seventh Report on Demands for Grants (2007-08) of the Department of Land Resources (Ministry of Rural Development).
- (2) Thirty-second Report on action taken by the Government on the recommendations contained in the Twenty-eighth Report on Demands for Grants (2007-08) of the Department of Drinking Water Supply (Ministry of Rural Development).
- (3) Thirty-third Report on action taken by the Government on the recommendations contained in the Twenty-ninth Report on Demands for Grants (2007-08) of the Department of Rural Development (Ministry of Rural Development).
- (4) Thirty-fourth Report on action taken by the Government on the recommendations contained in the Thirtieth Report on Demands for Grants (2007-08) of the Ministry of Panchayati Raj.

15. Reports of Standing Committee on Coal and Steel

Dr. Satyanarayan Jatiya presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Thirty-first Report on Demands for Grants (2008-09) of the Ministry of Coal;
- (2) Thirty-second Report on Demands for Grants (2008-09) of the Ministry of Mines;
and
- (3) Thirty-third Report on Demands for Grants (2008-09) of the Ministry of Steel.

16. Reports of Standing Committee on Commerce

Shri Kashiram Rana laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

- (1) 85th Report on Demands for Grants (2008-09) of the Department of Commerce (Ministry of Commerce and Industry); and
- (2) 86th Report on Demands for Grants (2008-09) of the Department of Industrial Policy & Promotion (Ministry of Commerce and Industry).

17. Reports of Standing Committee on Home Affairs

Dr. Rattan Singh Ajnala laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Thirtieth Report on the Action Taken by Government on the recommendations/observations contained in the One Hundred and Twenty-sixth Report on Demands for Grants (2007-08) of the Ministry of Home Affairs;
- (2) One Hundred and Thirty-first Report on the Action Taken by Government on the recommendations/observations contained in the One Hundred and Twenty-seventh Report on Demands for Grants (2007-08) of the Ministry of Development of North Eastern Region;

- (3) One Hundred and Thirty-second Report on the Demands for Grants (2008-09) of the Ministry of Home Affairs; and
- (4) One Hundred and Thirty-third Report on the Demands for Grants (2008-09) of the Ministry of Development of North Eastern Region.

18. Report of Business Advisory Committee

Shri Rupchand Pal presented the Forty-Seventh Report of the Business Advisory Committee.

19. Statements by Ministers

(1) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Finance, on behalf of the Minister of Information & Broadcasting, laid a statement (Hindi and English versions) correcting the reply given on 04.12.2007 to Unstarred Question No. 2610 by Shri G. Karunakara Reddy, M.P. regarding 'Loss suffered by National Film Development Corporation' alongwith the reasons for delay in correcting the reply.

(2) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22nd and 23rd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2007-08), pertaining to the Departments of Health and Family Welfare and Ayush respectively.

***12.30 P.M.**

20. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Harisinh Chavda regarding need to provide financial package for improving civic amenities in Banaskantha Parliamentary Constituency, Gujarat.
- (2) Shri Furkan Ansari regarding need to release funds for rehabilitation of flood-affected people in Godda and Deoghar districts of Jharkhand.
- (3) Shri K.C. Singh 'Baba' regarding need to ensure adequate supply of LPG and Kerosene in Uttarakhand.
- (4) Dr. Karan Singh Yadav regarding need to release funds from Central Roads Fund for proper repair and maintenance of roads intersecting N.H.-8 and linking Alwar, Rajashtan with Rewari, Haryana.
- (5) Shri Jivabhai A. Patel regarding need to exempt Agriculture Produce Market Committee of Unjha, Mehsana district of Gujarat from Income Tax.
- (6) Shri Mahavir Bhagora regarding need to enhance the share of funds provided by the Central Government for Accelerated Rural Water Supply Programme in Rajasthan.
- (7) Shri Punnu Lal Mohale regarding need to construct a railway line linking Bilaspur-Mandla in Chhattisgarh with Jabalpur in Madhya Pradesh.
- (8) Shri Ananta Nayak regarding need to run Rajdhani Express between New Delhi and Bhubaneshwar via Keonjhar.
- (9) Smt. Jayaben B. Thakkar regarding need to enhance the share of financial assistance provided by Government of India under 'Sarva Shiksha Abhiyan'.
- (10) Shri Jual Oram regarding need to introduce a flight between Delhi and Bhubaneswar via Varanasi.

* From 12.12 P.M. to 12.30 P.M., Members raised matters of urgent public importance.

- (11) Shri P. Mohan regarding need to set up a Central Polytechnic at Melur Taluk in Madurai district, Tamil Nadu.
- (12) Smt. C.S. Sujatha regarding need to provide relief package to the farmers whose crops have been damaged due to heavy rains in Kerala.
- (13) Shri Rajnarayan Budholiya regarding need to include Bundelkhandi language in the Eighth Schedule to the Constitution.
- (14) Smt. Jayaprada regarding need to set up a Navodaya Vidyalaya in Rampur Parliamentary Constituency, Uttar Pradesh.
- (15) Shri Mahendra Prasad Nishad regarding need to set up a Kendriya Vidyalaya in Fatehpur Parliamentary Constituency, Uttar Pradesh.
- (16) Adv. Tukaram G. Renge Patil regarding need to give licences to Sugar Mills in Maharashtra.
- (17) Shri Mohan Jena regarding need to modernize traditional bullock-carts by Ministry of Science and Technology with a view to check cruelty against animals.
- (18) Shri Ajoy Chakraborty regarding need to de-silt and regulate the flow of river Ichchamati passing through North 24 Parganas district of West Bengal.
- (19) Prof. M. Ramadass regarding need to provide funds for infrastructure development in Pondicherry University.
- (20) Shri Sippiparai Ravichandran regarding need to construct a Road Over-bridge at Railway level crossing No. 427 on National Highway between Sivakasi and Srivilliputtur in Tamil Nadu.

12.30 P.M.

21. Discussion under Rule 193

Time taken:- 6 hrs. 52 mts.

Shri Gurudas Dasgupta raised a discussion on the situation arising out of continued rise in the prices of essential commodities and steps taken by the Government in regard thereto.

The following members took part in the debate:-

1. Smt. Sumitra Mahajan
2. Shri Sachin Pilot
3. Shri Basudeb Acharia
4. Shri Mohan Singh
5. Shri Devendra Prasad Yadav
6. Shri Ramesh Dube
7. Shri Braja Kishore Tripathy
8. Shri Chandrakant Bhaurao Khaire
9. Shri Kharabela Swain
10. Shri Sandeep Dikshit
11. Shri A. Krishnaswamy
12. Shri P. Chidambaram
13. Prof. M. Ramadass
14. Smt. Kiran Maheshwari
- 15* Shri P.C. Thomas
16. Shri Madhusudan Mistry
17. Smt. Paramjit Kaur Gulshan
18. Shri K. Yerrannaidu
19. Shri Avinash Rai Khanna
- 20* Shri Ganesh Singh
- 21* Smt. Botcha Jhansi Lakshmi

Shri Sharad Pawar replied to the debate.

The discussion was concluded.

* Written speeches were laid on the Table.

7.23 P.M.

22. The Budget (Railways) – 2008-2009

Time Available : 6 hrs.
Time Taken: 48 mts.
Balance : 5 hrs. 11 mts.

Discussion on Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2008-2009 commenced.

Six cut motions (Nos. 127 to 132) were moved.

The following members took part in the debate:-

1. Shri Ratilal Kalidas Varma
2. Shri S.K. Kharventhan
3. Shri Sudhangshu Seal
4. Shri Mohan Jena
5. Shri Chandrakant Bhaurao Khaire
6. Shri Jaysingrao Gaikwad Patil

The discussion was not concluded.

8.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th April, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 17, 2008/ Chaitra 28, 1930(Saka)

No. 295

11.00 A.M.

1. Starred Questions

Starred Question Nos. 362, 365, 367, 368, 370, 371, 372 and 373 were orally answered. Replies to Starred Question Nos. 361, 363, 364, 366, 369 and 374 – 380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3552 – 3779 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
- (2) A copy of the Indian Railways (Open Lines) General (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 116 (E) in Gazette of India dated the 29th February, 2008 under section 199 of the Railways Act, 1989.
- (3) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities New Delhi, for the year 2005-2006, under sub-section (2) of Section (64) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

- (4) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annul Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2005-2006.
- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas, for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas, for the year 2008-2009.
 - (iv) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas, for the year 2008-2009.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
- (i) The Petroleum and Natural Gas Regulatory Board (Appointment of Consultants) Regulations, 2007 published in Notification No. G.S.R. 36 (E) in Gazette of India dated the 17th January, 2008.
 - (ii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008 published in Notification No. G.S.R. 196 (E) in Gazette of India dated the 19th March, 2008.
 - (iii) The Petroleum and Natural Gas Regulatory Board (Determination of Network Tariff for City or Local Natural Gas Distribution Networks and Compression Charge for CNG) Regulations, 2008 published in Notification No. G.S.R. 197 (E) in Gazette of India dated the 19th March, 2008.
 - (iv) The Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Network) Regulations, 2008 published in Notification No. G.S.R. 198 (E) in Gazette of India dated the 19th March, 2008.

4. Assent to Bills

Secretary-General laid on the Table the following 11 Bills passed by the Houses of Parliament during the first part of Thirteenth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 26th February, 2008:-

1. The Appropriation (Railways) Vote on Account Bill, 2008;
2. The Appropriation (Railways) Bill, 2008;
3. The Appropriation (Railways) No.2 Bill, 2008;
4. The Sugar Development Fund (Amendment) Bill, 2008;
5. The Appropriation (Vote on Account) Bill, 2008;
6. The Appropriation Bill, 2008;
7. The Karnataka Appropriation (Vote on Account) Bill, 2008;
8. The Karnataka Appropriation Bill, 2008;
9. The Food Safety and Standards (Amendment) Bill, 2008;
10. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2008; and
11. The Maternity Benefit (Amendment) Bill, 2008.

5. Reports of Railway Convention Committee

Prof. Rasa Singh Rawat presented the following Action Taken Reports (Hindi and English versions) of the Railway Convention Committee :

- (1) Seventh Report on Action Taken by the Government on the Recommendations contained in the Third Report of Railway Convention Committee (2004) on "Extension of concessions available on construction of new lines on strategic consideration to gauge conversion works taken up on strategic consideration."
- (2) Eighth Report on Action Taken by the Government on the recommendations contained in the Fourth Report of Railway Convention Committee (2004) on "Revival of Capital Fund from 2005-06."

6. Report of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Labour on the "Sickness/Closure of Textile Mills".

7. Statements of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy laid on the table the following statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in Twenty-third Report of the Standing Committee on Labour (2007-2008) on the recommendations contained in Twentieth Report on Demands for Grants (2007-2008) of the Ministry of Labour & Employment; and
- (2) Statement showing further action taken by the Government on the recommendations/observations contained in Twenty-fourth Report of the Standing Committee on Labour (2007-2008) on the recommendations contained in Twenty-First Report on Demands for Grants (2007-2008) of the Ministry of Textiles.

8. Reports of Standing Committee on Urban Development

Shri Mohd. Salim presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development :

- (1) Twenty-ninth Report of the Committee on action taken by the Government on the recommendations contained in the 23rd Report of the Standing Committee on Urban Development on the subject "Directorate of Estates" of the Ministry of Urban Development.

- (2) Thirtieth Report of the Committee on action taken by the Government on the recommendations contained in the 25th Report of the Standing Committee on Urban Development on the subject "Integrated Low Cost Sanitation Scheme (ILCS)" of the Ministry of Housing and Urban Poverty Alleviation.

9. Reports of Standing Committee on Rural Development

Shri Sandeep Dikshit presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:

- (1) Thirty-fifth Report on Demands for Grants (2008-09) of the Department of Rural Development (Ministry of Rural Development);
- (2) Thirty-sixth Report on Demands for Grants (2008-09) of the Department of Land Resources (Ministry of Rural Development);
- (3) Thirty-seventh Report on Demands for Grants (2008-09) of the Department of Drinking Water Supply (Ministry of Rural Development); and
- (4) Thirty-eighth Report on Demands for Grants (2008-09) of the Ministry of Panchayati Raj.

10. Reports of Standing Committee on Human Resource Development

Dr. Meinya Thokchom laid on the Table the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:-

- (1) 206th Report on Demands for Grants 2008-2009 (Demand No. 57) of the Department of School Education and Literacy; and
- (2) 207th Report Demands for Grants 2008-2009 (Demand No. 58) of the Department of Higher Education.

11. Reports of Standing Committee on Transport, Tourism and Culture

Dr. P.P. Koya laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred and Thirty-second Report of the Committee on the Indian Maritime University Bill, 2007;
- (2) One Hundred and Thirty-third Report of the Committee on the Airports Economic Regulatory Authority of India Bill, 2007; and
- (3) One Hundred and Thirty-fourth Report of the Committee on Demands for Grants (2008-2009) of the Department of Shipping.

12. Report of Business Advisory Committee

Shri Vayalar Ravi presented the Forty-Eighth Report of the Business Advisory Committee.

13. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st April, 2008.

14. Motion

Shri Rupchand Pal moved the following motion:-

“That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 16th April, 2008.”

The motion was adopted.

#12.37 P.M.

15. The Budget (Railways) – 2008-2009

Time Taken: 4 hrs. 27 mts.

Further discussion on Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2008-2009 continued.

Six cut motions (Nos. 127 to 132) were moved on 16.04.2008.

The following members took part in the debate:-

1. Shri Ganesh Prasad Singh
2. Shri K. Subbarayan
- 3** Shri Ganesh Singh
4. Shri Lakshman Singh
5. Shri Madan Lal Sharma
6. Shri Shankhlal Majhi
7. Shri Prasanna Acharya
8. Shri Tapir Gao
9. Dr. Meinya Thokchom
10. Shri Ilyas Azmi
11. Shri Alakesh Das
12. Shri Bhanu Pratap Singh Verma
- 13** Dr. Karan Singh Yadav
14. Shri Prakash Bhagwantrao Jadhao
- 15* Dr. M. Jagannath
16. Shri A. Krishnaswamy
17. Shri Bikram Keshari Deo
18. Shri Bhartruhari Mahtab
19. Shri Harikewal Prasad
20. Shri Mohammad Tahir Khan
21. Prof. Rasa Singh Rawat
22. Shri Prabhunath Singh
23. Shri Madhusudan Mistry
24. Dr. K.S. Manoj
25. Dr. Col. Dhani Ram Shandil
- 26** Shri S. Mallikarjuniah
27. Prof. M. Ramadass
28. Shri Haribhau Rathod
- 29** Shri Kiren Rijiju

#From 12.15 P.M. to 12.37 P.M., Members raised matters of urgent public importance.

*He also laid some portion of his speech on the Table.

**Written speeches were laid on the Table.

Shri Lalu Prasad replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2008-2009 as shown in column 4 of the Printed List of Demands for Grants(Railways) for 2008-2009 were voted in full.

16. Government Bill – Introduced

The Appropriation (Railways) No. 3 Bill, 2008.

17. Government Bill – Passed

The Appropriation (Railways) No. 3 Bill, 2008.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

4.12 P.M.

18. Motion regarding Thirty-fourth and Thirty-fifth Reports of the Committee on Private Members' Bills and Resolutions

Shrimati Archana Nayak moved the following motion :

"That this House do agree with the Thirty-fourth and Thirty-fifth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th and 12th March, 2008, respectively."

The amendment, moved by Shri C.K. Chandrappan, was adopted.

The motion was adopted in the following amended form:-

"That this House do agree with the Thirty-fourth and Thirty-fifth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th and 12th March, 2008, respectively, subject to the modification that the Constitution (Amendment) Bill, 2008 (Insertion of new article 45A) by Shri C.K. Chandrappan be referred back to the Committee for reconsideration of their recommendation contained in the Thirty-Fourth Report with regard to the said Bill."

4.15 P.M.

19. Private Members' Resolution –Negatived

Further discussion on the following resolution moved by Shri Ram Kripal Yadav on the 31st August, 2007, continued :-

"This House urges upon the Government to take effective steps to provide free, compulsory and uniform education upto Higher Secondary level in the country."

The following members took part in the debate :-

- (1) Shri C.K. Chandrappan
- (2) Shri K.S. Rao

- (3) Prof. M. Ramadass
- (4) Shri Bikram Keshari Deo
- (5) Kunwar Manvendra Singh (Mathura)

Smt. D. Purandeswari replied to the debate.

The resolution was negatived.

6.37 P.M.

20. Private Members' Resolution – Under Consideration

Shri Haribhau Rathod moved the following resolution:-

“This House expresses its concern over the plight of persons belonging to Denotified tribes and Nomadic tribes including Banjaras and urges upon the Government to bring forward suitable legislation providing for:-

- (i) promotion of educational and economic interests;
- (ii) reservation of posts in the services under the State; and
- (iii) reservation of seats in the House of the People and the State Legislative Assemblies,

in favour of persons belonging to Denotified tribes and Nomadic tribes including Banjaras and take all necessary steps for their overall development.”

His speech was not concluded.

The discussion was not concluded.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st April, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, April 21, 2008/ Vaisakha 1, 1930(Saka)

No. 296

11.02 A.M.

1. Starred Questions

Starred Question Nos. 381, 383, 385, 388, 390, 391 and 392 were orally answered. Replies to Starred Question Nos. 382, 384, 386, 387, 389, and 393 – 400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3780 – 4009 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2008-2009.

(2) Memorandum of Understanding between the Garden Reach Shipbuilders & Engineering Limited and the Department of Defence Production, Ministry of Defence for the year 2008-2009.

(3) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2008-2009.

(4) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2008-2009.

(5) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2008-2009.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2008-2009.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2005-2006.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2006-2007, alongwith Audited Accounts.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Statement (Hindi and English versions) on the recommendation No. 198 concerning the Employment Relationship, adopted by the International Labour Conference at its 95th Session at Geneva on 15th June, 2006.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the V.V.Giri National Labour Institute, Noida, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V.Giri National Labour Institute, Noida, for the year 2006-2007.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2006-2007.

(ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the Agricultural Produce Grading and Marketing Act, 1937 :-

(i) The Tapioca Sago Grading and Marking Rules, 2007 published in Notification No. G.S.R. 193 in Gazette of India dated the 22nd September, 2007.

(ii) The Sattu Grading and Marking Rules, 2007 published in Notification No. G.S.R. 230 in Gazette of India dated the 3rd November, 2007.

(iii) The Sheekakai Grading and Marking Rules, 2008 published in Notification No. G.S.R. 66(E) in Gazette of India dated the 2nd February, 2008.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2006-2007.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments

of the Comptroller and Auditor General thereon.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

4. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Pratibha Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:

- (1) Thirty-third Report on Demands for Grants (2008-09) of the Ministry of Social Justice and Empowerment.
- (2) Thirty-fourth Report on Demands for Grants (2008-09) of the Ministry of Tribal Affairs.
- (3) Thirty-fifth Report on Demands for Grants (2008-09) of the Ministry of Minority Affairs.

5. Motion for Election to Committee

Shri Kirip Chaliha moved the following motion :-

“That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Accounts for the year 2008-2009 vice Shri Raghunath Jha appointed Minister.”

The motion was adopted.

6. Motion

Shri Rupchand Pal moved the following motion:-

“That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 17th April, 2008.”

The motion was adopted.

***12.33 P.M.**

7. Matters under Rule 377

- (1) Shri Jivabhai A. Patel raised a matter regarding need to abolish TDS imposed on compensation money given to farmers by ONGC in lieu of acquisition of land.
- (2) Shri V.K. Thummar raised a matter regarding need to run a direct passenger train between Amreli, Gujarat and Mumbai.
- (3) Smt. Botcha Jhansi Lakshmi raised a matter regarding need to generate work-orders for Hindustan Shipyard Ltd. and clear all pending dues of its workers.
- (4) Shri Santosh Gangwar raised a matter regarding need to provide basic infrastructure facilities in Bareilly at par with the other metro cities in the country.
- (5) Shri Avinash Rai Khanna raised a matter regarding need to provide monetary allowance to the unemployed youths in the country.
- (6) Smt. C.S. Sujatha raised a matter regarding need to extend Prime Minister's Food Security Scheme to Kuttanad in Kerala.
- (7) Smt. Jayaprada raised a matter regarding need to provide compensation to the victims of rail accident that occurred in Rampur, Uttar Pradesh on 22 November, 2007.
- (8) Shri Mahendra Prasad Nishad raised a matter regarding need to include Fatehpur district in Uttar Pradesh under Jawaharlal Nehru National Urban Renewal Mission.
- (9) Smt. Jayaben B. Thakkar raised a matter regarding need to set up an Indian Institute of Information Technology and Indian Institute of Information Technology Academy in Gujarat.
- (10) Dr. Arun Kumar Sarma raised a matter regarding need to provide Central aid to unaided Government recognised schools in Assam.

* From 12.03 P.M. to 12.33 P.M., Members raised matters of urgent public importance.

As directed by the Chair, the following matters under Rule 377 by members who were not present in the House, were treated as laid :-

- (1) Dr. Karan Singh Yadav regarding need to undertake measures for repair and maintenance of N.H. 14 linking Bharatpur-Alwar-Behrod in Rajasthan with Narnaul in Haryana.
- (2) Shri S.K. Kharventhan regarding need to abolish export duty on E.I. Tanned Leather.
- (3) Shri Mansukhbhai D. Vasava regarding need to regulate shipment & storage of chemical waste causing pollution and threatening marine life in Ankleshwar, Gujarat.
- (4) Shri Ganesh Singh regarding need to extend social security benefits to the Beedi workers in the country.
- (5) Shri A.V. Bellarmin regarding need to extend loan-waiver scheme to all agricultural loans availed upto 29.2.2008.
- (6) Shri Ramji Lal Suman regarding need to check emission norms of Sulphur-di-oxide gas released in atmosphere from Indian Oil Refinery, Mathura.
- (7) Shri E.G. Sugavanam regarding need to provide adequate security to the Indians working in Afghanistan.
- (8) Adv. Tukaram Ganpatrao Renge Patil regarding need to set up a cotton-based industry and Textile Park in Parbhani, Maharashtra.
- (9) Shri Devidas Pingle regarding need to develop Nasik Road railway station in Maharashtra.
- (10) Shri Mohan Jena regarding need to augment road and rail services in Naavi Gaya, a place of religious importance at Jajpur, Orissa.

12.47 P.M.

8. The Budget (General) – Demands for Grants

Time Taken:- 6 hrs. 28 mts.

Discussion on the Demands for Grants Nos. 51 – 55 and 95 – 99 under the control of the Ministry of Home Affairs for 2008-09 commenced.

The following members took part in the debate :-

1.* Shri Yogi Aditya Nath

(The House adjourned at 1.00 P.M. and re-assembled at 2.04 P.M.)

2. Shri Kirip Chaliha
3. Shri Ramji Lal Suman
4. Shri Mohammad Salim
5. Shri Devendra Prasad Yadav
6. Shri Bhartruhari Mahtab
7. Shri Suravaram Sudhakar Reddy
8. Shri A.K.S. Vijayan
9. Shri Prabhunath Singh
10. Shri Anant Gangaram Geete
11. Smt. Paramjit Kaur Gulshan
12. Shri Kiren Rijiju
13. Smt. Botcha Jhansi Lakshmi
14. Shri Ilyas Azmi
15. Prof. M. Ramadass
16. Shri Varkala Radhakrishnan
17. Prof. Rasa Singh Rawat
18. Ch. Lal Singh
19. Shri Hiten Barman
20. Shri Mani Charenamei

* He concluded his speech after the House reassembled.

21. Smt. Karuna Shukla
22. Dr. Meinya Thokchom
23. Shri T.K. Hamza
24. Shri Braja Kishore Tripathy
- 25.* Shri P.S. Gadhavi
- 26.** Dr. K.S. Manoj

Shri Shivraj V. Patil replied to the debate.

The Demands for Grants Nos. 51 – 55 and 95 – 99 (both Revenue Account and Capital Account) relating to the Ministry of Home Affairs for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2008-2009 were voted in full.

8.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd April, 2008)

**P.D.T. ACHARY,
Secretary-General.**

* He also laid some portion of his speech on the Table.

** Written speech was laid on the Table.

LOK SABHA

—
BULLETIN – PART I
(Brief Record of Proceedings)

—
Tuesday, April 22, 2008/ Vaisakha 2, 1930(Saka)

—
No. 297

11.00 A.M.

1. Oath

Three members took the oath as follows, signed the Roll of Members and took their seats in the House:

2 in Hindi

1 in English

2. Reference by the Speaker

The Speaker made reference on the occasion of Earth Day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.00 Noon)

3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 401 – 420 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 4010 – 4179 will be printed in the official Report of the day.

12.00 Noon

4. Papers Laid On the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2008-2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2005-2006.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2006-2007.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Indian Broadcasting (Engineers) Service (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 187 (E) in Gazette of India dated the 18th March, 2008, under proviso to article 309 of the Constitution.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2005-2006.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the NCTE, Stenographer Grade 'C' Recruitment Rule, 2008 (Hindi and English versions) published in Notification No. F.5-5/2007/NCTE/Estt. in Gazette of India dated the 21st February, 2008 under section 33 of the National Council for Teacher Education Act, 1993.

(14) A copy of the Notification No. S.O. 780 (E) (Hindi and English versions) published in Gazette of India dated the 28th March, 2008 containing Presidential Order making certain amendments in the Notification No. S.O. 1937 (E) dated the 14th

November, 2007 so as to appoint Dr. Sanjiv Mishra as Member of the Finance Commission vice Dr. Abusaleh Shariff under clause (1) of article 280 of the Constitution.

(15) A copy of the Newsprint Control (Amendment) Order, 2008 (Hindi and English versions) published in Notification No. S.O. 40(E) in Gazette of India dated the 8th January, 2008 issued under section 18G of the Industries (Development and Regulation) Act, 1951

(16) A copy of the Annual Report(Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks, Mumbai, for the year 2006-2007.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following papers (Hindi and English versions)

(i) Memorandum of Understanding between the India Trade Promotion Organization and the Department of Commerce, Ministry of Commerce and Industry, for the year 2008-2009.

(ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2008-2009.

(iii) Memorandum of Understanding between the P.E.C. Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2008-2009.

(19) A copy of the Outcome Budget (Hindi and English versions) of the Department of Commerce, Ministry of Commerce and Industry, for the year 2008-2009.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2005-2006.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2006-2007.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2006-2007.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Regional Institute of Science and Technology, Itanagar, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Regional Institute of Science and Technology, Itanagar, for the year 2005-2006.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2006-2007.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2005-2006.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2006-2007.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2006-2007.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2006-2007.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2006-2007.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2006-2007.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2006-2007.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2006-2007, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Roorkee, for the year 2006-2007.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2006-2007, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 2006-2007.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2006-2007, together with Audit Report thereon.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 2006-2007.

(ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(51) A copy of the Disaster Management (National Disaster Response Force) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 87 (E) in Gazette of India dated the 14th February, 2008, under section 77 of the Disaster Management Act, 2005.

5. Report of Committee on Papers laid on the Table

Shri Hannan Mollah presented the Sixteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

6. Reports of Standing Committee on Energy

Shri Gurudas Kamat presented the following Reports (Hindi and English Versions) of the Standing Committee on Energy:

- (1) Twenty-fifth Report on Demands for Grants (2008-09) of the Ministry of Power.
- (2) Twenty-sixth Report on Demands for Grants (2008-09) of the Ministry of New and Renewable Energy.

7. Reports of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the following reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Twenty-eighth Report of the Standing Committee on Labour on the Demands for Grants for the year 2008-2009 of the Ministry of Labour and Employment; and
- (2) Twenty-ninth Report of the Standing Committee on Labour on the Demands for Grants for the year 2008-2009 of the Ministry of Textiles.

8. Statements of Standing Committee on Railways

Shri Basudeb Acharia laid on the Table the Statements (Hindi and English versions) showing further action taken by Government on the recommendations/observations contained in Chapter I and final replies in respect of recommendations/observations in Chapter V of the following Action Taken Reports of the Standing Committee on Railways:-

- (1) 2nd Report on 'Ongoing and Pending Projects';
- (2) 23rd Report on 'X Five Year Plan of the Railways';
- (3) 26th Report on 'Demands for Grants – 2006-07 of the Ministry of Railways';
and
- (4) 29th Report on 'Railway Production Units, Workshops and Maintenance of Rolling Stocks'.

9. Report of Standing Committee on Water Resources

Shri R. Sambasiva Rao presented the Ninth Report (Hindi and English versions) of the Standing Committee on Water Resources on Demands for Grants (2008-2009) of the Ministry of Water Resources.

10. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 17th April, 2008.

11. Statements by Ministers

(1) The Minister of Science and Technology and Minister of Earth Sciences laid on the Table the following statements (Hindi and English versions) regarding:

- (i) The status of implementation of the recommendations contained in the 178th Report of the Standing Committee on Science and Technology, Environment and Forests, pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (ii) The status of implementation of the recommendations contained in the 157th, 172nd and 179th Reports of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2006-07 and 2007-08) respectively, pertaining to the Department of Biotechnology, Ministry of Science and Technology.

(2) The Minister of State in the Ministry of Power and Minister of State in the Department of Commerce, Ministry of Commerce and Industry laid on the Table a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 68th, 72nd, 79th, 76th, 80th and 82nd Reports of the Standing Committee on Commerce, pertaining to the Ministry of Commerce and Industry.

12.08 P.M.

12. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Coal on the situation arising out of subsidence of land in entire coal belt in Asansol, Jharia and Raniganj and action taken by the Government in this regard.

The Minister of State in the Ministry of Coal laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the Ministry of Coal also replied to the clarificatory questions asked by the Members.

***1.18 P.M.**

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Iqbal Ahmed Saradgi regarding need to release the grants for the proposals submitted by Government of Karnataka under Rajiv Gandhi National Drinking Water Mission.
- (2) Shri Jasubhai Dhanabhai Barad regarding need to grant Tribal status to the residents of Gir (West) Forest Area and to all their descendants.
- (3) Shri Punnu Lal Mohale regarding need to give special financial package for the socio-economic and overall development of SCs and STs in Chhattisgarh and other parts of the country.
- (4) Shri Bhanu Pratap Singh Verma regarding need to ensure quality in construction of roads under Pradhan Mantri Gram Sadak Yojana in Jalaun Parliamentary Constituency, Uttar-Pradesh.

* From 12.37 P.M. to 1.18 P.M., Members raised matters of urgent public importance.

- (5) Shri P.S. Gadhavi regarding need to set up a Maritime University in Gujarat.
- (6) Prof. Rasa Singh Rawat regarding need to introduce flight services to Ajmer in Rajasthan.
- (7) Shri Girdhari Lal Bhargava regarding need to extend loan-waiver scheme to the small and marginal farmers who have availed housing loans from Rajasthan State Cooperative Housing Society.
- (8) Shri Swadesh Chakraborty regarding need to implement the report on cadre-restructuring of staff in Survey of India.
- (9) Shri Harikewal Prasad regarding need to open a LPG Agency within the limits of Municipal Corporation area in Salempur Parliamentary Constituency, Deoria, Uttar-Pradesh.
- (10) Shri. Prabhunath Singh regarding need to expedite the construction of building for Kendriya Vidyalaya in Mashrakh, district Saran, Bihar.
- (11) Shri K. Yerrannaidu regarding need to check the rising prices of Steel.
- (12) Shri P.C. Thomas regarding need to highlight the contributions made by Dr. B.R. Ambedkar.

1.21 P.M.

14. The Budget (General) – Demands for Grants

Time Taken: 5 hrs. 36 mts.

Discussion on the Demands for Grants Nos. 19 to 26 under the control of the Ministry of Defence 2008-09 commenced.

The following members took part in the debate :-

1. Lt. Gen.(Retd.) Tej Pal Singh Rawat, PVSM, VSM
2. Shri Adhir Chowdhury
3. Shri Rupchand Pal
4. Shri Mohan Singh
5. Shri Ganesh Prasad Singh
6. Shri Ilyas Azmi

7. Shri Braja Kishore Tripathy
8. Dr. Rattan Singh Ajnala
9. Smt. M.S.K. Bhavani Rajenthiran
10. Shri C.K. Chandrappan
11. Shri Vijayendra Pal Singh
12. Shri K.S. Rao
13. Dr. K.S. Manoj
14. Shri Shailendra Kumar
- 15.** Shri P.S. Gadhavi
16. Shri Manvendra Singh
17. Shri S.K. Kharventhan
18. Shri Suresh Prabhakar Prabhu
19. Shri Avinash Rai Khanna
- 20* Shri Rashid J.M. Aaron
21. Prof. M. Ramadass
22. Shri Bhanu Pratap Singh Verma
23. Dr. Karan Singh Yadav
24. Smt. Jayaben B. Thakkar
25. Ch. Lal Singh
26. Shri Kiren Rijiju

Shri A.K. Antony replied to the debate.

The Demands for Grants Nos. 19 to 26 (both Revenue Account and Capital Account) relating to the Ministry of Defence for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2008-2009 were voted in full.

6.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd April, 2008)

**P.D.T. ACHARY,
Secretary-General.**

* Also laid some portion of his speech on the Table.

** Written speech was laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 23, 2008/ Vaisakha 3, 1930(Saka)

No. 298

11.00 A.M.

1. Starred Questions

Starred Question Nos. 421, 423, 424,425, 426 and 428 were orally answered. Replies to Starred Question Nos. 422, 427 and 429 – 440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4180 – 4337 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2006-2007.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2006-2007.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2006-2007.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth (National Academy of Ayurveda), New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth(National Academy of Ayurveda), New Delhi, for the year 2006-2007.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2006-2007.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Prevention of Food Adulteration (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 114(E) in Gazette of India dated the 28th February, 2008 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2006-2007.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Notification No. G.S.R. 235(E) (Hindi and English versions) published in Gazette of India dated the 28th March, 2008 making certain amendments in the Second Schedule of the Right to Information Act, 2005, issued under sub-section (2) of section 24 of the said Act.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2006-2007.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2005-2006.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to the Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 2008, passed by the Lok Sabha on the 17th April, 2008.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the following Reports:-

- (1) Thirtieth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Civil Aviation on Action Taken by the Government on the recommendations contained in their Fifteenth Report on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Airports Authority of India (AAI)."
- (2) Thirty-first Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs on Action Taken by the Government on the recommendations contained in their Tenth Report on "Provision of financial assistance and protection of traditional Scheduled Castes and Scheduled Tribes artisans."

7. Reports of Standing Committee on Petroleum and Natural Gas

Dr. M. Jagannath presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Nineteenth Report on Action Taken by the Government on the recommendations contained in the Fourteenth Report of the Committee on 'Demands for Grants (2007-08) of the Ministry of Petroleum and Natural Gas' ; and
- (2) Twentieth Report on 'Demands for Grants (2008-09) of the Ministry of Petroleum and Natural Gas.'

8. Statement of Standing Committee on Water Resources

Shri R. Sambasiva Rao laid on the Table a Statement (Hindi and English versions) showing further Action Taken by the Government on the Recommendations/ Observations of the Standing Committee on Water Resources contained in their Eighth Report.

9. Report of Standing Committee on Human Resource Development

Shri Ganesh Prasad Singh laid on the Table the Two Hundred Eighth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Demands for Grants 2008-2009 of the Ministry of Youth Affairs and Sports.

10. Motion regarding Joint Committee on Offices of Profit

Shri Chandra Bhushan Singh moved the following motion:

“ That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha, in accordance with the system of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the resignation of Shri N. Jothi, Member, Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee.”

The motion was adopted.

11. Motion for election to the National Shipping Board

Shri T.R. Baalu moved the following motion:-

“That in pursuance of sub-section (2)(a) of section 4 of the Merchant Shipping Act, 1958 read with sub-rule 2 of rule 4 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Shipping Board upto 31 August, 2008, vice Shri Prakash Paranjpe died, subject to other provisions of the said Act and the rules made thereunder.

The motion was adopted.

***12.31 P.M.**

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to take effective steps to check the spread of diabetes in the country.
- (2) Shri Virendra Kumar regarding need to enhance the quota of seats recommended by MPs for admission to Kendriya Vidyalayas in Parliamentary Constituencies having more than one Kendriya Vidyalaya.
- (3) Shri Sunil Khan regarding need to implement the Right to Information Act, 2005 in right earnest.
- (4) Dr. K.S. Manoj regarding need to engage Ex-Servicemen Security Guards sponsored by Directorate General Resettlement in B.S.N.L., Kerala.
- (5) Shri Prasanna Acharya regarding need to accord the status of a Central University to Sambalpur University, Orissa.

*From 12.05 P.M. to 12.31 P.M., Members raised matters of urgent public importance.

12.32 P.M.

13. The Budget (General) – Demands for Grants

Time Taken:- 8 hrs. 26 mts.

Discussion on the Demands for Grants Nos. 80 to 82 under the control of the Ministry of Rural Development for 2008-09 commenced.

The following members took part in the debate :-

1. Shri Kashiram Rana
2. Smt. Pratibha Singh
- 3.** Shri S.K. Kharventhan
- 4.** Shri Rashid J.M. Aaron
5. Shri Hannan Mollah
6. Shri Harikewal Prasad
- 7.** Shri Mansukhbhai Dhanjibhai Vasava
8. Shri Ram Kripal Yadav
- 9.** Smt. K. Rani
10. Smt. Ranjeet Ranjan
11. Shri K.C. Pallani Shamy
12. Shri Mohammad Tahir Khan
- 13.** Shri Avinash Rai Khanna
14. Shri Brahmananda Panda
15. Shri Chandrakant Bhaurao Khaire
16. Shri Prabhunath Singh
17. Shri Prabodh Panda
18. Shri Subhash Maharia
19. Shri Jai Prakash (Hissar)
- 20.** Shri Sanjay Shamrao Dhotre
21. Shri E. Ponnuswamy
22. Shri Lakshman Singh
23. Dr. Tushar A. Chaudhary
24. Shri Abu Ayes Mondal
25. Shri Ilyas Azmi
- 26.** Smt. Botcha Jhansi Lakshmi
- 27.* Shri Nihal Chand Chauhan
28. Kunwar Manvendra Singh (Mathura)
29. Smt. Paramjit Kaur Gulshan
30. Shri Chandra Bhushan Singh
31. Shri Sita Ram Singh

* He also laid some portion of his speech on the Table.

**Written speeches were laid on the Table.

- 32.** Prof. M. Ramadass
33. Prof. Mahadeorao Shiwankar
- 34.** Shri A.V. Bellarmin
35. Shri Sippiparai Ravichandaran
36. Shri K.V. Thangkabalu
- 37.* Smt. Karuna Shukla
38. Shri Vijay Bahuguna
39. Shri Munshi Ram
- 40.** Shri Bapu Hari Chaure
41. Shri Francisco Sardinha
42. Smt. C.S. Sujatha
- 43.** Shri Sunil Khan
44. Shri Prasanna Acharya
45. Shri Raosaheb Danve Patil
- 46.** Shri Mahavir Bhagora
47. Shri Dharmendra Pradhan
48. Shri Ramdas Bandu Athawale
- 49.* Shri Ganesh Singh
50. Dr. Ramlakhan Singh
- 51.* Shri Bikram Keshari Deo
52. Dr. Vallabhbhai Kathiria

Dr. Raghuvarsh Prasad Singh replied to the debate.

The Demands for Grants Nos. 80 to 82 (both Revenue Account and Capital Account) relating to the Ministry for Rural Development for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2008-2009 were voted in full.

8.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th April, 2008)

**P.D.T. ACHARY,
Secretary-General.**

* Some portions of the written speeches were laid on the Table.

**Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 24, 2008/ Vaisakha 4, 1930(Saka)

No. 299

11.00 A.M.

1. Starred Questions

Starred Question Nos. 441, 453, 454 and 458 were orally answered. Replies to Starred Question Nos. 442 – 452, 455 - 457, 459 and 460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4338 – 4548 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. CA 11 of 2008)-Compliance Audit Observations for the year ended March, 2007.

(ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. CA 9 of 2008)-Financial Reporting by Public Sector Undertakings-Compliance Audit for the year ended March, 2007.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2006-2007.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2006-2007.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2006-2007.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2005-2006.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zone Cultural Centre, Kolkata, for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zone Cultural Centre, Kolkata, for the year 2005-2006.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2006-2007.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 2006-2007, alongwith Audited Accounts.
- (14) A copy of the Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 2006-2007.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Air India Limited and its Subsidiaries, New Delhi, for the year 2006-2007.
 - (ii) Annual Report of the Air India Limited and its Subsidiaries, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Statement regarding Review by the Government on the comments of the Comptroller and Auditor General of India on the accounts of the Air India Limited and its Subsidiaries, New Delhi, for the year 2006-2007.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2006-2007.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2006-2007.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the welfare of persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the welfare of persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2006-2007.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) A copy each of the following papers (Hindi and English versions) :-
- (i) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2008-2009.
- (24) A copy each of the following papers (Hindi and English versions) :-
- (i) Memorandum of Understanding between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises, for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2008-2009.
 - (iv) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2008-2009.
 - (v) Memorandum of Understanding between the Tyre Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2008-2009.
 - (vi) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2008-2009.

- (25) A copy each of the following papers (Hindi and English versions) :-
- (i) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Hindustan Steel Works Construction Limited and the Ministry of Steel for the year 2008-2009.
 - (iv) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2008-2009.
 - (v) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 2008-2009.
 - (vi) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2008-2009.
 - (vii) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2008-2009.
 - (viii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2008-2009.
 - (ix) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2008-2009.
 - (x) Memorandum of Understanding between the Bharat Refractories Limited and the Ministry of Steel for the year 2008-2009.
 - (xi) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 2008-2009.
 - (xii) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2006-2007.
 - (ii) Annual Report of the MECON Limited, Ranchi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 2006-2007.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Vishakhapatnam, for the year 2006-2007.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Vishakhapatnam, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (xiii) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (a) and (b) of (xii) above.

4. Message from Rajya Sabha

Secretary-General reported a message received from Rajya Sabha that at its sitting held on the 23rd April, 2008, Rajya Sabha passed the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2008.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2008.

6. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table the Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations/observations contained in Chapter - I of the Twenty-first Report on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Public Works Department(CPWD)."

7. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Fifteenth Report (Hindi and English versions) of the Committee on Empowerment of Women on the subject 'Working Conditions of Women in MTNL.'

(Due to interruptions in the House, Lok Sabha adjourned at 12.03 P.M. and re-assembled at 2.03 P.M.)

2.03 P.M.**8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P. Karunakaran regarding need to restore the quota of electricity to Kerala from the Central Pool.
- (2) Shri Rajnarayan Budholiya regarding need to set up Kendriya Vidyalayas in all the Parliamentary Constituencies and increase the quota of seats recommended by MPs for admission to schools.
- (3) Shri Shailendra Kumar regarding need to make Bharwari and Sirayu Railway Stations in Chail Parliamentary Constituency as a halt stations for Chauri Chaura Express, Sealdah-Delhi Express, Toofan Express and Janta Express.
- (4) Shri Bhartruhari Mahtab regarding need to set up new medical colleges in the Government sector to overcome the shortage of doctors in the country.
- (5) Shri Anant Gangaram Geete regarding need to appoint a Committee to look into the problems being faced by the fishermen on the Western Coast (Konkan Region) of Maharashtra.
- (6) Shri Jaysingrao Gaikwad Patil regarding need to make adequate budgetary provision for the construction of Ahmednagar-Beed-Parli railway line in Maharashtra with a view to ensure its timely completion.

2.05 P. M.**9. The Budget (General) – 2008-2009 – Demands for Grants**

Time Taken :- 4 hrs. 05 mts.

- (i) Discussion on the Demand for Grant No. 59 under the control of the Ministry of Information and Broadcasting for 2008-09 commenced.

The following members took part in the debate :-

1. Smt. Sumitra Mahajan
2. Shri Devwrat Singh
3. Shri P. Karunakaran
4. Shri Shailendra Kumar
5. Shri E.G. Sugavanam

6. Shri Ram Kripal Yadav
- 7.* Shri M. Appadurai
- 8.* Shri Kiren Rijiju
9. Shri Tathagata Satpathy
10. Shri Suresh Prabhakar Prabhu
11. Shri Ajoy Chakraborty
12. Smt. Karuna Shukla
13. Shri N.S.V. Chitthan
14. Smt. Meena Singh
15. Prof. M. Ramadass
16. Smt. Jayaprada
17. Smt. Ranjeet Ranjan
- 18* Shri S.K. Kharventhan
- 19.* Shri Dip Gogoi
- 20.* Dr. Sebastian Paul
21. Smt. Krishna Tirath
22. Dr. Ramkrishna Kusmaria
- 23.* Shri Ratilal Kalidas Varma
24. Shri Mohan Rawale
- 25.* Shri Prabodh Panda
- 26.* Shri Francisco Sardinha
- 27.* Dr. Satyanarayan Jatiya

Shri Priyaranjan Dasmunsi replied to the debate.

The Demand for Grant No. 59 (both Revenue Account and Capital Account) relating to the Ministry of Information and Broadcasting for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2008-2009 were voted in full.

(ii) At 6.00 P.M. the following outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants - Budget (General) for 2008-2009 were submitted to the vote of the House and voted in full:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture.
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy.
- (3) Demand Nos. 6 and 7 relating to Ministry of Chemicals and Fertilisers.
- (4) Demand No. 8 relating to Ministry of Civil Aviation.

*Written speeches were laid on the Table.

- (5) Demand No. 9 relating to Ministry of Coal.
- (6) Demand Nos. 10 and 11 relating to Ministry of Commerce and Industry.
- (7) Demand Nos. 12 to 14 relating to Ministry of Communications and Information Technology.
- (8) Demand Nos. 15 and 16 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 17 relating to Ministry of Corporate Affairs.
- (10) Demand No. 18 relating to Ministry of Culture.
- (11) Demand No. 27 relating to Ministry of Development of North Eastern Region.
- (12) Demand No. 28 relating to Ministry of Earth Sciences.
- (13) Demand No. 29 relating to Ministry of Environment and Forests.
- (14) Demand No. 30 relating to Ministry of External Affairs.
- (15) Demand Nos. 31 to 33, 35, 36 and 38 to 44 relating to Ministry of Finance.
- (16) Demand No. 45 relating to Ministry of Food Processing Industries.
- (17) Demand Nos. 46 to 48 relating to Ministry of Health and Family Welfare.
- (18) Demand Nos. 49 and 50 relating to Ministry of Heavy Industries and Public Enterprises.
- (19) Demand No. 56 relating to Ministry of Housing and Urban Poverty Alleviation
- (20) Demand Nos. 57 and 58 relating to Ministry of Human Resource Development.
- (21) Demand No. 60 relating to Ministry of Labour and Employment.
- (22) Demand Nos. 61 and 62 relating to Ministry of Law and Justice.
- (23) Demand No. 64 relating to Ministry of Micro, Small and Medium Enterprises.
- (24) Demand No. 65 relating to Ministry of Mines.
- (25) Demand No. 66 relating to Ministry of Minority Affairs.

- (26) Demand No. 67 relating to Ministry of New and Renewable Energy.
- (27) Demand No. 68 relating to Ministry of Overseas Indian Affairs.
- (28) Demand No. 69 relating to Ministry of Panchayati Raj.
- (29) Demand No. 70 relating to Ministry of Parliamentary Affairs.
- (30) Demand No. 71 relating to Ministry of Personnel, Public Grievances and Pensions.
- (31) Demand No. 72 relating to Ministry of Petroleum and Natural Gas.
- (32) Demand No. 73 relating to Ministry of Planning.
- (33) Demand No. 74 relating to Ministry of Power.
- (34) Demand No. 76 relating to Lok Sabha.
- (35) Demand No. 77 relating to Rajya Sabha.
- (36) Demand No. 79 relating to Secretariat of the Vice-President.
- (37) Demand Nos. 83 to 85 relating to Ministry of Science and Technology.
- (38) Demand Nos. 86 and 87 relating to Ministry of Shipping, Road Transport and Highways.
- (39) Demand No. 88 relating to Ministry of Social Justice and Empowerment.
- (40) Demand No. 89 relating to Department of Space.
- (41) Demand No. 90 relating to Ministry of Statistics and Programme Implementation.
- (42) Demand No. 91 relating to Ministry of Steel.
- (43) Demand No. 92 relating to Ministry of Textiles.
- (44) Demand No. 93 relating to Ministry of Tourism.
- (45) Demand No. 94 relating to Ministry of Tribal Affairs.
- (46) Demand Nos.100 to 102 relating to Ministry of Urban Development.
- (47) Demand No. 103 relating to Ministry of Water Resources.
- (48) Demand No. 104 relating to Ministry of Women and Child Development.
- (49) Demand No. 105 relating to Ministry of Youth Affairs and Sports.

6.10 P.M.

10. Government Bill – Introduced

The Appropriation (No. 2) Bill, 2008.

11. Government Bill – Passed

The Appropriation (No. 2) Bill, 2008.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th April, 2008)

P.D.T. ACHARY
Secretary-General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, April 25, 2008/ Vaisakha 5, 1930(Saka)

No. 300

11.00 A.M.

1. Starred Questions

Starred Question Nos. 461, 462, 463, 465, 466, 467, 469 and 470 were orally answered. Replies to Starred Question Nos. 468 and 471 – 480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4549 – 4778 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-
 - (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2006-2007.
 - (ii) Annual Report of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulation, 2008 (Hindi and English versions) published in Notification No. L-7/105(121)/2007-CERC in Gazette of India dated the 7th February, 2008 under section 179 of the Electricity Act, 2003.

(4) A copy of each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- (i) The Delhi Development Authority (Levy/Charges for residential plotted development) Regulations, 2006 published in Notification No. S.O.1992(E) in Gazette of India dated the 20th November, 2006.
- (ii) The Delhi Development Authority (Fixation of Charges for mixed use and commercial use of premises) Regulations, 2006 published in Notification No. S.O.1993(E) in Gazette of India dated the 20th November, 2006.
- (iii) S.O.1015(E) published in Gazette of India dated the 22nd June, 2007 making certain amendments in the Notification No. S.O. 1993(E) dated the 20th November, 2006.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2008-2009.

(6) A copy of the Annual Statement (Hindi and English versions) regarding allotments made under 5% discretionary quota in accordance with the guidelines issued during the year ending 31st December, 2007.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2006-2007.
- (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2006-2007, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

(8) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the Budget during the third quarter of the financial year 2007-2008 under sub-section (1) of section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(9) A copy of the Thirty Sixth Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 2006 to 31st December, 2006.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Delhi State Mineral Development Corporation Limited and the Delhi State Industrial and Infrastructure Development Corporation Limited Amalgamation Order, 2007 (Hindi and English versions) published in Notification No. S.O. 1038 (E) in Gazette of India dated the 27th June, 2007, under sub-section (5) of section 396 of the Companies Act, 1956.

(12) A copy of the Notification No. S.O. 423 (E) (Hindi and English versions) published in Gazette of India dated the 4th March, 2008 making certain amendments in the Notification No. S.O. 1038 (E) dated the 27th June, 2007 issued under section 396 of the Companies Act, 1956.

(13) A copy of the Draft Notification No. F.No. 1/1/2008/CL.V (Hindi and English versions) modifying the relevant provisions of various sections mentioned therein of the Companies Act, 1956 issued under section 610C of the said Act.

(14) A copy of the Companies (Accounting Standards) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 212(E) in Gazette of India dated the 27th March, 2008, under sub-section (3) of section 642 of the Companies Act, 1956.

*(15) A copy of the Juvenile Justice (Care and Protection of Children) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 679(E) in Gazette of India dated the 26th October, 2007 under sub-section (3) of section 68 of the Juvenile Justice (Care and Protection of Children) Act, 2000 together with a corrigendum thereto published in Notification No. G.S.R. 75(E) dated the 8th February, 2008.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2006-2007.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2006-2007 together with Audit Report thereon.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Canara Bank (Officers) Service (Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. PWPM:10475:078:VRR in weekly Gazette of India dated the 24th November, 2007 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 :-

- (i) The Life Insurance Corporation of India (Staff) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 160(E) in Gazette of India dated the 3rd March, 2008.
- (ii) The Life Insurance Corporation of India Class III Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2008 published in Notification No. G.S.R. 72(E) in Gazette of India dated the 6th February, 2008.

(25) A copy of the Notification No. G.S.R. 15(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 2007 notifying the establishment of new Debts Recovery Tribunals at Mumbai and Chennai, under sub-section (3) of section 36 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 together with a corrigendum thereto published in Notification No. G.S.R. 294(E) dated the 16th April, 2008.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 118(E) published in Gazette of India dated the 1st March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 23/2006-CE(N.T) dated the 12th October, 2006.
- (ii) G.S.R. 163(E) published in Gazette of India dated the 4th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-CE(N.T) dated the 26th June, 2001.
- (iii) G.S.R. 184(E) published in Gazette of India dated the 17th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE dated the 16th March, 1995.
- (iv) G.S.R. 282(E) published in Gazette of India dated the 11th April, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-CE dated the 31st March, 2003.
- (v) G.S.R.143 (E) to G.S.R.147 (E) published in Gazette of India dated the 1st March, 2008 together with an explanatory memorandum regarding Central Excise duty charges and exemption in context of Budget proposals pertaining to Indirect Taxes as announced by Finance Minister in Lok Sabha on 29th February, 2008.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 107(E) published in Gazette of India dated the 25th February, 2008 together with an explanatory memorandum rescinding the Notification No. 114/2007-Cus dated the 28th November, 2007.
- (ii) G.S.R. 161(E) published in Gazette of India dated the 3rd March, 2008 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of phenol, originating in, or exported from, the United States of America, Korea RP and Taiwan.
- (iii) G.S.R. 162(E) published in Gazette of India dated the 3rd March, 2008 together with an explanatory memorandum rescinding Notification No. 105/2007-Cus dated the 19th September, 2007.

- (iv) G.S.R. 174(E) published in Gazette of India dated the 11th March, 2008 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Acetone, originating in, or exported from, European Union, Chinese Taipei, Singapore, South Africa and the United States of America into India.
- (v) G.S.R. 179(E) published in Gazette of India dated the 13th March, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Compact disc-Recordable originating in or exported, from Iran, Malaysia, Korea ROK, Thailand, United Arab Emirates and Vietnam to India.
- (vi) G.S.R. 180(E) published in Gazette of India dated the 14th March, 2008 together with an explanatory memorandum seeking to extend levy of anti-dumping duty levied on imports of Hexa Methylene Tetramine, originating in, or exported from, Iran, upto and inclusive of 16th March, 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R. 202(E) published in Gazette of India dated the 24th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 11/2008-Cus dated the 23rd January, 2008
- (viii) G.S.R. 210(E) published in Gazette of India dated the 26th March, 2008 seeking to extend levy of anti-dumping duty on imports of Sodium Hydroxide, originating in, or exported from, the European Union, Indonesia and Chinese Taipei, upto and inclusive of 26th March 2009 pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ix) G.S.R. 211(E) published in Gazette of India dated the 27th March, 2008 seeking to continue imposition of anti-dumping duty on imports of Caustic Soda, originating in, or exported from Qatar and imported into India at the rates recommended by the Designated Authority in final findings of Sunset Review Investigation for a further period of five years.

- (x) G.S.R. 267(E) published in Gazette of India dated the 7th April, 2008 seeking to extend levy of anti-dumping duty levied on imports of Sodium hydrosulphite, originating in, or exported from, Germany and Korea RP, upto and inclusive of 31st March, 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

(29) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 168(E) published in Gazette of India dated the 5th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus dated the 9th July, 2004.
- (ii) G.S.R. 183(E) published in Gazette of India dated the 17th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus dated the 23rd July, 1996.
- (iii) G.S.R. 200(E) published in Gazette of India dated the 20th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus dated the 1st March, 2002.
- (iv) G.S.R. 259(E) published in Gazette of India dated the 1st April, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus dated the 1st March, 2002.
- (v) G.S.R. 281(E) published in Gazette of India dated the 11th April, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus dated the 31st March, 2003.

(30) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 386(E) published in Gazette of India dated the 23rd May, 2007 together with an explanatory memorandum seeking to exempt all taxable services specified in section 65 of the Finance Act, 1994, provided by any person, for the official use of a foreign diplomatic mission or consular post in India, from whole of the service tax leviable thereon, together with a

corrigendum thereto published in notification No. G.S.R. 434(E) dated the 15th June, 2007.

- (ii) G.S.R. 387(E) published in Gazette of India dated the 23rd May, 2007 together with an explanatory memorandum seeking to exempt all taxable services specified in section 65 of the Finance Act, 1994, provided by any person, for the personal use or for the use of family members of diplomatic agents or career consular officers posted in a foreign diplomatic mission or consular post in India, from whole of the service tax leviable.
- (iii) G.S.R. 388(E) published in Gazette of India dated the 23rd May, 2007 together with an explanatory memorandum rescinding six notifications mention therein.
- (iv) G.S.R. 260(E) published in Gazette of India dated the 1st April, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 41/2007-Service Tax, dated the 6th October, 2007.

(31) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (30) above.

(32) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (Third Amendment) Rules, 2008 published in Notification No. G.S.R. 243(E) in Gazette of India dated the 5th February, 2008 together with an explanatory memorandum.
- (ii) G.S.R. 267(E) published in Gazette of India dated the 6th February, 2008, together with an explanatory memorandum specifying the bond with particulars mentioned therein as zero coupon bond for the purpose of clause 48 of section 2 of the Income-tax Act, 1961.

(33) A copy of the Statement (Hindi and English versions) of the Market Borrowing by Central Government during the year 2007-2008.

(34) A copy of the Notification No. S.O. 546(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 2008 making certain amendments in the Notification No. S.O.1282(E) dated the 10th November, 2003, issued under section 2

of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 20th March, 2008, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009 and elected the following Members of Rajya Sabha to serve on the said Committee:-

1. Shri Nandi Yellaiah
2. Shri Jesudasu Seelam
3. Dr. Radhakant Nayak
4. Miss Anusuiya Uikey
5. Shri Krishan Lal Balmiki
6. Shri Mahendra Sahni
7. Shri Brij Bhushan Tiwari
8. Shri Thomas Sangma
9. Shri Veer Singh
10. Shri Tiruchi Siva

(ii) That at its sitting held on the 20th March, 2008, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-

1. Prof. P.J. Kurien
2. Shri Raashid Alvi
3. Shri B.K. Hariprasad
4. Shri Shanta Kumar
5. Dr. K. Malaisamy
6. Shri Tarlochan Singh
7. Shri Prasanta Chatterjee

(iii) That at its sitting held on the 20th March, 2008, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2008 and ending on the 30th April, 2009 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee :-

1. Shri R.K. Dhawan
2. Shri Vijaykumar Rupani
3. Shri K. Chandran Pillai
4. Shri Amar Singh
5. Shri Sharad Anantrao Joshi
6. Shri Arjun Kumar Sengupta
7. Shri Rahul Bajaj

5. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:-

- (1) Sixty-seventh Report on "Tsunami Relief and Rehabilitation".
- (2) Sixty-eighth Report on Action Taken on 41st Report of Public Accounts Committee on "Concession meant for Small Scale Industries availed of by Large Scale Manufacturers."

6. Reports of Committee on Public Undertakings

Shri Rupchand Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings :-

- (1) Twenty-seventh Report of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in their Fourteenth Report on National Highways Authority of India - National Highways Development Project (NHDP), Phase-I.

- (2) Twenty-eighth Report of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in their Twentieth Report on Performance Audit of WLL Services provided by BSNL.

7. Statements of Committee on Public Undertakings

Shri Rupchand Pal laid on the Table the following Action Taken Statements (Hindi and English versions) of the Committee on Public Undertakings :-

- (1) Statements showing the action taken by the Government on the recommendation contained in Chapter I of Thirteenth Action Taken Report on Airports Authority of India – Loss of revenue due to delay in award of licenses to operate Money Exchange Counters.
- (2) Statements showing the action taken by the Government on the recommendations contained in Chapters I and V of Eighteenth Action Taken Report on Health Insurance – A Horizontal Study.

8. Statements of Standing Committee on Agriculture

Prof. Ram Gopal Yadav laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Statement showing further Action Taken by the Government on the recommendations contained in the 13th Action Taken Report of the Committee on Agriculture (2005-2006) based on the recommendations contained in their 9th Report on 'Demands for Grants (2005-2006)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Statement showing further Action Taken by the Government on the recommendations contained in the 14th Action Taken Report of the Committee on Agriculture (2005-06) based on the recommendations contained in their 10th

Report on 'Demands for Grants (2005-06)' of the Ministry of Agriculture (Department of Agricultural Research and Education).

- (3) Statement showing further Action Taken by the Government on the recommendations contained in the 15th Action Taken Report of the Committee on Agriculture (2005-2006) based on the recommendations contained in their 11th Report on 'Demands for Grants (2005-2006)' of the Ministry of Agriculture (Department of Animal Husbandry and Dairying).
- (4) Statement showing further Action Taken by the Government on the recommendations contained in the 16th Action Taken Report of the Committee on Agriculture (2005-06) based on the recommendations contained in their 12th Report on 'Demands for Grants (2005-06)' of the Ministry of Food Processing Industries.
- (5) Statement showing further Action Taken by the Government on the recommendations contained in the 23rd Action Taken Report of the Committee on Agriculture (2006-2007) based on the recommendations contained in their 18th Report on 'Demands for Grants (2006-2007)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (6) Statement showing further Action Taken by the Government on the recommendations contained in the 24th Action Taken Report of the Committee on Agriculture (2006-07) based on the recommendations contained in their 19th Report on 'Demands for Grants (2006-07)' of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (7) Statement showing further Action Taken by the Government on the recommendations contained in the 25th Action Taken Report of the Committee on Agriculture (2006-2007) based on the recommendations contained in their 20th Report on 'Demands for Grants (2006-2007)' of the Ministry of Agriculture (Department of Animal Husbandry and Dairying).
- (8) Statement showing further Action Taken by the Government on the recommendations contained in the 33rd Action Taken Report of the Committee on Agriculture (2007-2008) based on the recommendations contained in their

27th Report on 'Demands for Grants (2007-2008)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).

- (9) Statement showing further Action Taken by the Government on the recommendations contained in the 34th Action Taken Report of the Committee on Agriculture (2007-08) based on the recommendations contained in their 28th Report on 'Demands for Grants (2007-08)' of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (10) Statement showing further Action Taken by the Government on the recommendations contained in the 35th Action Taken Report of the Committee on Agriculture (2007-2008) based on the recommendations contained in their 29th Report on 'Demands for Grants (2007-2008)' of the Ministry of Agriculture (Department of Animal Husbandry and Dairying).
- (11) Statement showing further Action Taken by the Government on the recommendations contained in the 36th Action Taken Report of the Committee on Agriculture (2007-08) based on the recommendations contained in their 30th Report on 'Demands for Grants (2007-08)' of the Ministry of Food Processing Industries.

9. Statement by Minister

The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) in respect of Jammu and Kashmir.

12.03 P.M.

10. Statement by Minister of Parliamentary Affairs

The Minister of State in the Ministry of Chemicals and Fertilizers on behalf of the Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 28th April, 2008.

#12.14 P.M.

11. Submission by Members

Regarding restoration of foodgrains quota allocated to Kerala by the Union Government, under PDS.

Shri N.N. Krishnadas made a submission regarding restoration of foodgrains quota allocated to Kerala by the Union Government, under PDS.

Shri P.C. Thomas, Shri Francis K. George, Shri Rupchand Pal, Shri P. Karunakaran, Adv. Suresh Kurup, Smt. C.S. Sujatha, Adv. P. Satheedevi, Shri Ram Gopal Yadav, Shri Mohan Singh, Shri Gurudas Dasgupta, Shri C.K. Chandrappan and Shri Basudeb Acharia associated.

The Minister of External Affairs responded.

12.53 P.M.

12. Government Bill – Under consideration

The Finance Bill, 2008.

Time Allotted : 8 hrs.
Time Taken: 2 hrs. 37 mts.
Balance : 5 hrs. 23 mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate :-

1. Shri Kharabela Swain
2. Shri Sandeep Dikshit
3. Shri Rupchand Pal
4. Shri Mohan Singh
- 5.* Shri P.S. Gadhavi
6. Shri S.K. Bwiswmuthiary
7. Shri Bikram Keshari Deo (speech unfinished)

The discussion was not concluded.

#From 12.14 P.M. to 12.53 P.M., Members raised matters of urgent public importance.

* He also laid some portion of the speech on the Table.

3.30 P.M.**13. Motion**

Shri Madhusudan Mistry moved the following motion :-

“That this House do agree with the Thirty-sixth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 23rd April, 2008.”

The motion was adopted.

3.31 P.M.**14. Private Members’ Bills – Introduced**

- (1) The Constitution (Amendment) Bill, 2007 (Insertion of new article 21B) by Shri L. Rajagopal.
- (2) The Disruption of Proceedings of Parliament (Disentitlement of Daily Allowance to Members and Termination of Membership) Bill, 2008 by Shri L. Rajagopal.
- (3) The Insurance Agents Welfare Bill, 2007 by Shri Basudeb Acharia.
- (4) The Constitution (Amendment) Bill, 2007 (Amendment of article 73) by Adv. Suresh Kurup.
- (5) The Sculptors, Artists and Artisans of Rural Areas Welfare Bill, 2008 by Shri Hansraj Gangaramji Ahir.
- (6) The Commission for the Formation of State of Vidarbha Bill, 2008 by Shri Hansraj Gangaramji Ahir.
- (7) The Anganwadi Workers (Regulation of Service and Other Benefits) Bill, 2008 by Shri Hansraj Gangaramji Ahir.
- (8) The Cotton Growers (Remunerative Price and Welfare) Bill, 2008 by Shri Hansraj Gangaramji Ahir.
- (9) The National Minimum Pension (Guarantee) Bill, 2008 by Shri C.K. Chandrappan.
- (10) The Working Elephants (Protection and Welfare) Bill, 2008 by Shri C.K. Chandrappan.

- (11) The Constitution (Scheduled Tribes) Order(Amendment) Bill, 2008 (Amendment of the Schedule) by Shri Avtar Singh Bhadana.
- (12) The Minimum Wages (Amendment) Bill, 2008 (Amendment of Section 3) by Shri Prabodh Panda.
- (13) The Constitution (Scheduled Tribes) Orders (Amendment) Bill, 2008 by Shri Haribhau Rathod.
- (14) The Constitution (Amendment) Bill, 2008 (Amendment of article 15, etc.) by Shri Haribhau Rathod.
- (15) The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2008 by Shri C.K. Chandrappan.
- (16) The Constitution (Amendment) Bill, 2008 (Amendment of the Eleventh Schedule) by Shri C.K. Chandrappan.
- (17) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2008 (Amendment of section 2, etc.) by Dr. Laxminarayan Pandey.
- (18) The Domestic Workers (Conditions of Service) Bill, 2008 by Shri Mohan Singh.
- (19) The Flood Control Bill, 2008 by Shri Mohan Singh.
- (20) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2008 (Amendment of section 2) by Shri L. Rajagopal.
- (21) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2008 by Dr. K.S. Manoj.
- (22) The Constitution (Amendment) Bill, 2008 (Amendment of the Seventh Schedule) by Shri Anantkumar Hegde.
- (23) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2008 (Amendment of sections 2 and 6) by Shri Anantkumar Hegde.

3.45 P.M.

15. Private Members' Bill – Under Consideration

The Electoral Reforms Commission Bill, 2006.

Further discussion on the motion for consideration of the Bill moved by Shri C.K. Chandrappan the 30th November, 2007, continued :-

The following members took part in the debate :-

1. Shri Kharabela Swain
2. Shri Mohan Singh
3. Shri Gurudas Dasgupta
4. Shri Sandeep Dikshit
5. Dr. K.S. Manoj
6. Dr. Satyanarayan Jatiya
7. Shri Bhartruhari Mahtab
8. Prof. M. Ramadass (speech unfinished)

The discussion was not concluded.

***16. Report of the Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Forty-Ninth Report of the Business Advisory Committee.

#6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th April, 2008)

P.D.T. ACHARY
Secretary-General

*At 5.19 P.M.

#From 6.00 P.M. to 6.03 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, April 28, 2008/ Vaisakha 8, 1930(Saka)

No. 301

11.00 A.M.

1. Reference by the Speaker

The Speaker, on behalf of the House, complimented the scientists of the ISRO and all others who were associated with the successful launch of Polar Satellite Launch Vehicle (PSLV-C9) on 28th April, 2008 carrying a record number of ten satellites from Sriharikota, Andhra Pradesh.

***11.37 A.M.**

2. Starred Questions

Starred Question Nos. 481 and 484 were orally answered. Replies to Starred Question Nos. 482, 483 and 485 – 500 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4779 – 4954 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2007-2008.

*From 11.02 A.M. to 11.36 A.M., there were interruptions during Question Hour.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2006-2007.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. S.O. 152(E) (Hindi and English versions) published in Gazette of India dated the 28th January, 2008 appointing the 1st day of February, 2008 as the date on which the Apprentices (Amendment) Act, 2007 to come into force issued under sub-section (2) of section 1 of the Apprentices (Amendment) Act, 2007.
(7) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2006-2007.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Notification No. S.O. 3456 (Hindi and English versions) published in Gazette of India dated the 8th December, 2007 specifying the certain establishments employing twenty or more persons, as the class of establishments to which the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 shall apply, issued under sub-section (3) of Section 1 of the said Act.
- (10) A copy of the Employees' State Insurance (Central) (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 254(E) in Gazette of India dated the 31st March, 2008 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

(11) A copy each of the following notifications (Hindi and English versions) issued under sub-section (1) of section 3 of the Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) First Amendment, Order, 2007 published in Notification No. S.O. 2069 (E) in Gazette of India dated the 3rd December, 2007.
- (ii) The Plant Quarantine (Regulation of Import into India) Second Amendment, Order, 2007 published in Notification No. S.O. 3 (E) in Gazette of India dated the 1st January, 2008.
- (iii) The Plant Quarantine (Regulation of Import into India) (Third Amendment), Order, 2006 published in Notification No. S.O. 1873 (E) in Gazette of India dated the 31st October, 2006.
- (iv) S.O. 1353(E) published in Gazette of India dated the 24th August, 2006 making certain amendments in the notification No. S.O. 1121(E) dated the 17th July, 2006.

(12) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2006-2007.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, Noida, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, Noida, for the year 2006-2007.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Voice Society, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voice Society, New Delhi, for the year 2006-2007.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
(i) Review by the Government of the working of the Hindustan Vegetable Oil Corporation Limited, New Delhi, for the year 2003-2004.
(ii) Annual Report of the Hindustan Vegetable Oil Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2008-2009.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section(6) of section 3 of the Essential Commodities Act, 1955:-
(i) G.S.R. 117(E)/Ess. Com/Sugarcane published in Gazette of India dated the 29th February, 2008 containing Order determining the minimum price of sugarcane to be payable by sugar factories mentioned therein for the sugar year 2007-2008.
(ii) G.S.R. 166(E)/Ess. Com/Sugarcane published in Gazette of India dated the 5th March, 2008 containing Order determining the minimum price of

sugarcane to be payable by sugar factories mentioned therein for the sugar year 2005-2006.

- (iii) G.S.R. 165(E)/Ess. Com/Sugarcane published in Gazette of India dated the 5th March, 2008 containing Order determining the minimum price of sugarcane to be payable by sugar factories mentioned therein for the sugar year 2006-2007.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) A copy of the Telecom Unsolicited Commercial Communications (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. 15-2/2008-RE in Gazette of India dated the 18th March, 2008 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(24) A copy of the Indian Post Office (Second Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 238(E) in Gazette of India dated the 28th March, 2008 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 25th April, 2008, Rajya Sabha passed the Central Universities Law (Amendment) Bill, 2008.

6. Bill as passed by Rajya Sabha _ Laid on the Table

The Central Universities Law (Amendment) Bill.

7. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Sixty-ninth Report on "Injudicious release of Grants by the University Grants Commission (UGC)";
- (2) Seventieth Report on Action Taken on 49th Report of PAC "Avoidable expenditure due to delay in taking decision – Chennai Port Trust" and
- (3) Seventy-first Report on Action Taken on 50th Report of PAC on "Delay in finalisation of demands."

8. Reports of Standing Committee on Transport, Tourism and Culture

Dr. P.P. Koya laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred thirty-fifth Report on Demands for Grants (2008-09) of the Department of Road Transport and Highways;
- (2) One Hundred thirty-sixth Report on Demands for Grants (2008-09) of Ministry of Tourism;
- (3) One Hundred thirty-seventh Report on Demands for Grants (2008-09) of Ministry of Culture;
- (4) One Hundred thirty-eighth Report on Demands for Grants (2008-09) of Ministry of Civil Aviation; and
- (5) One Hundred thirty-ninth Report on the Motor Vehicle (Amendment) Bill, 2007.

9. Statements by Ministers

- (1) The Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14th, 17th and 18th Reports of the Standing Committee on Defence, pertaining to the Ministry of Defence.

- (2) The Minister of Labour and Employment laid a statement(Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Labour on Demands for Grants (2007-08), pertaining to the Ministry of Labour and Employment.
- (3) The Minister of State in the Prime Minister's Office made a statement regarding the successful launch of 10 satellites by India's Polar Satellite Launch Vehicle (PSLV-C9).

10. Motion

Shri Vayalar Ravi moved the following motion :-

“That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 25th April, 2008.”

The motion was adopted.

***12.26 P.M.**

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to increase the retirement age of Central Government employees from 60 to 62 years.
- (2) Shri Jivabhai A. Patel regarding need to restore the land to the original land-owners after extracting Oil and Gas by the O.N.G.C.
- (3) Shri D. Narbula regarding need to make announcements regarding Arrival/Departure of trains in Nepali language at New Jalpaiguri Railway Station in Bengal.

*From 12.09 P.M. to 12.26 P.M., Members raised matters of urgent public importance.

- (4) Shri S.K. Kharventhan regarding need to review the closure of vaccine manufacturing Pasteur Institute, Coonoor; BCG Vaccine Laboratory, Chennai; and Central Research Institute, Kasauli, Himachal Pradesh.
- (5) Dr. Karan Singh Yadav regarding need for four-laning of Bhiwadi – Alwar road in Rajasthan.
- (6) Shri V.K. Thummar regarding need to ensure procurement of wheat and garlic at Minimum Support Price in Amreli and Bhavnagar, Gujarat.
- (7) Shri Thawar Chand Gehlot regarding need to construct a bye-pass road on N.H.-3 for Shajapur city and a Railway Over Bridge on Makshi railway crossing in Shajapur Parliamentary Constituency, Madhya Pradesh.
- (8) Shri Haribhau Rathod regarding need to provide concessions in rail-fare to the Sick Cell patients travelling for treatment to big cities.
- (9) Shri Dushyant Singh regarding need to ensure adequate supply of LPG in Jhalawar Parliamentary Constituency, Rajasthan.
- (10) Shri Mahavir Bhagora regarding need to provide financial assistance from Calamity Relief Fund to the farmers of Rajasthan whose crops have been damaged due to unseasonal rains and hailstorms.
- (11) Shri Kashiram Rana regarding need to sanction a corpus fund of Rs. 5 crores to construct Sardar Vallabhbhai Patel Memorial at Karamsad, district Anand, Gujarat.
- (12) Dr. K.S. Manoj regarding need to provide Income Tax Relief to the Cooperative Banks under section 80P and extend section 80C rebate to Cooperative deposits.
- (13) Shri Santasri Chatterjee regarding need to look into the demands of Sales Promotion Employees as per Section 2 (j) of the Industrial Disputes (Amendment) Act, 1982.
- (14) Shri Ramji Lal Suman regarding need to achieve the targets set under Rajiv Gandhi Gramin Vidyutikaran Yojana in the country.
- (15) Shri Chandra Bhushan Singh regarding need to declare State Highway No. 29 in Uttar Pradesh as a National Highway.

- (16) Shri Ram Kripal Yadav regarding need to give travel concessions and incentives to those Police Officers who have been awarded Police Medals for Distinguished and Meritorious Services.
- (17) Shri C. Kuppusami regarding need to declare 'May Day' as a paid holiday for working class throughout the country.
- (18) Shri Mahendra Prasad Nishad regarding need to set up two Navodaya Vidyalayas in Fatehpur district, Uttar Pradesh.
- (19) Adv. Renge Patil Tukaram Ganpatrao regarding need to lift ban on the production of 'Lakhodi' pulse in Maharashtra.
- (20) Prof. M. Ramadass regarding need to enhance the pension of workers given under the First Pension Plan since 1995.

12.27 P.M.

12. Government Bill – Under consideration

The Finance Bill, 2008.

Time Allotted : 8 hrs.
Time Taken: 7 hrs. 43 mts.
Balance : 17 mts.

Further discussion on the motion for consideration of the Bill, moved by Shri P. Chidambaram on 25 April, 2008, continued :-

The following members took part in the debate :-

1. Shri Bikram Keshari Deo (speech resumed)
- 2.* Shri Nikhil Kumar

(The House adjourned at 1.00 P.M. and re-assembled at 2.00 P.M.)

3. Shri Bhartruhari Mahtab
4. Shri Harin Pathak
5. Shri Gurudas Dasgupta
6. Shri Suresh Prabhakar Prabhu
7. Shri Rajeev Ranjan 'Lalan' Singh
8. Shri Ram Kripal Yadav
9. Shri Rewati Raman Singh
10. Shri Vijayendra Pal Singh
11. Shri K.C. Pallani Shamy
12. Shri Naveen Jindal
13. Shri Hansraj Gangaramji Ahir
14. Shri Francis K. George
15. Prof. M. Ramadass
16. Shri Anandrao Vithoba Adsul
17. Shri S.K. Kharventhan

* He concluded his speech after the House reassembled.

18. Shri Ramdas Bandu Athawale
19. Shri Varkala Radhakrishnan
20. Smt. K. Rani
21. Dr. K.S. Manoj
22. Smt. Botcha Jhansi Lakshmi
23. Shri Haribhau Rathod
24. Shri Harisinh Chavda
25. Shri Tufani Saroj

The discussion was not concluded.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th April, 2008)

P.D.T. ACHARY
Secretary-General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 29, 2008/ Vaisakha 9, 1930(Saka)

No. 302

11.00 A.M.

1. Starred Questions

Starred Question Nos. 502 – 506 were orally answered. Replies to Starred Question Nos. 501 and 507 – 520 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4955 – 5122 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following papers (Hindi and English versions) :-

- i) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines, for the year 2008-2009.
- ii) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines, for the year 2008-2009.
- iii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines, for the year 2008-2009.

(2) A copy of the Mid Year Review (Hindi and English versions) of the Central Public Sector Enterprises for the year 2007-2008 (April-September).

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2006-2007.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Registration of Foreigners (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R 237 (E) in Gazette of India dated the 28th March, 2008 under sub-section (3) of section 3 of the Registration of Foreigners Act, 1939.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Council for Teacher Education, New Delhi, for the year 2005-2006.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Newsprint Control (Amendment) Order, 2008 (Hindi and English versions) published in Notification No. S.O. 892 (E) in Gazette of India dated the 17th of April, 2008 issued under section 18G of the Industries (Development and Regulation) Act, 1951.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2006-2007.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2008-2009.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2006-2007, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 2006-2007.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2006-2007, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2006-2007.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2006-2007.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2006-2007.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2006-2007.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2006-2007.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2006-2007 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2006-2007.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2006-2007 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2006-2007.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

4. Statement of Committee on Estimates

Shri C. Kuppasami laid on the Table the statement (Hindi and English versions) of action taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Fifteenth Report of Estimates Committee on 'Insurance Schemes for weaker sections of the society' relating to the Ministry of Finance (Department of Economic Affairs - Insurance Division).

5. Reports of Public Accounts Committee

Shri Khagen Das presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Seventy-second Report on "Pradhan Mantri Gram Sadak Yojana (PMGSY)";
- (2) Seventy-third Report on "Management of Foodgrains" and
- (3) Seventy-fourth Report on Action Taken on 33rd Report of PAC on "Injudicious Waiver of Demurrage Charges".

6. Reports of Committee on Public Undertakings

Shri Rupchand Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings :-

- (1) Twenty-sixth Report on Steel Authority of India Limited – A comprehensive examination;
- (2) Twenty-ninth Report on Airports Authority of India – Safety and Security Aspects; and
- (3) Thirtieth Report on Indian Railways Catering and Tourism Corporation Limited.

7. Statements of Committee on Information Technology

Shri K.V. Thangka Balu laid on the table the following Statements (Hindi and English versions) of the Committee on Information Technology (2007-2008):-

- (1) Statement showing action taken by the Government on the recommendations contained in Chapter I and final action taken replies contained in Chapter V of the Forty-second Action Taken Report (Thirteenth Lok Sabha) on Demands for Grants (2002-2003) (Ministry of Communications and Information Technology - Department of Telecommunications)
- (2) Statement showing action taken by the Government on the recommendations contained in Chapter I and final action taken replies contained in Chapter V of the Forty-third Action Taken Report (Thirteenth Lok Sabha) on Demands for Grants (2002-2003) (Ministry of Information and Broadcasting)
- (3) Statement showing action taken by the Government on the recommendations contained in Chapter I of the Sixty-first Action Taken Report (Thirteenth Lok Sabha) on Entry of Foreign Print Media and Foreign Direct Investment in Print Media (Ministry of Information and Broadcasting)

- (4) Statement showing action taken by the Government on the recommendations contained in Chapter I of the Tenth Action Taken Report (Fourteenth Lok Sabha) on Implementation of Software Technology Park (STP) Scheme (Ministry of Communications and Information Technology - Department of Information Technology)
- (5) Statement showing action taken by the Government on the recommendations contained in Chapter I of the Thirty-third Action Taken Report (Fourteenth Lok Sabha) on Functioning and Expansion of Postal Network (Ministry of Communications and Information Technology - Department of Posts)
- (6) Statement showing action taken by the Government on the recommendations contained in Chapter I and final action taken replies contained in Chapter V of the Thirty-sixth Action Taken Report (Fourteenth Lok Sabha) on Spectrum Management (Ministry of Communications and Information Technology - Department of Telecommunications)
- (7) Statement showing action taken by the Government on the recommendations contained in Chapter I of the Thirty-eighth Action Taken Report (Fourteenth Lok Sabha) on Working of Prasar Bharati (Ministry of Information and Broadcasting)
- (8) Statement showing action taken by the Government on the recommendations contained in Chapter I and final action taken replies contained in Chapter V of the Thirty-ninth Action Taken Report (Fourteenth Lok Sabha) on Demands for Grants (2006-2007) (Ministry of Communications and Information Technology - Department of Posts)
- (9) Statement showing action taken by the Government on the recommendations contained in Chapter I and final action taken replies contained in Chapter V of the Fortieth Action Taken Report (Fourteenth Lok Sabha) on Demands for Grants (2006-2007) (Ministry of Communications and Information Technology - Department of Telecommunications)

- (10) Statement showing action taken by the Government on the recommendations contained in Chapter I and final action taken replies contained in Chapter V of the Forty-first Action Taken Report (Fourteenth Lok Sabha) on Demands for Grants (2006-2007) (Ministry of Communications and Information Technology - Department of Information Technology)
- (11) Statement showing action taken by the Government on the recommendations contained in Chapter I and final action taken replies contained in Chapter V of the Forty-second Action Taken Report (Fourteenth Lok Sabha) on Demands for Grants (2006-2007) (Ministry of Information and Broadcasting)

8. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Sixteenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2007-08) on 'Medical Facilities for Women at All India Institute of Medical Sciences (AIIMS), Hospitals and Primary Health Centres'.

9. Reports of Standing Committee on Industry

Shri Swadesh Chakraborty laid on the Table the following Reports (Hindi and English versions) of the Committee on Industry:-

- (1) Two hundred fourth Report on Action Taken by the Government on the recommendations contained in Committee's 201st Report on Demands for Grants (2007-08) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industries).
- (2) Two hundred fifth Report on Action Taken by the Government on the recommendations contained in 202nd Report of the Committee on Demands for Grants (2007-08) of the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

- (3) Two hundred sixth Report on Action Taken by the Government on the Recommendations contained in 200th Report of the Committee on Demands for Grants (2007-08) of the Ministry of Small Scale Industries.
- (4) Two hundred seventh Report on Action Taken by the Government on the Recommendations contained in 199th Report of the Committee on Demands for Grants (2007-08) pertaining to Ministry of Agro and Rural Industries.
- (5) Two hundred eighth Report on Demands for Grants (2008-09) pertaining to the Ministry of Heavy Industries and public enterprises (Department of Heavy Industries).
- (6) Two hundred ninth Report on Demands for Grants (2008-09) pertaining to the Ministry of Heavy Industries and public enterprises (Department of Public Enterprises).
- (7) Two hundred tenth Report on Demands for Grants (2008-09) pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME).

10. Reports of Committee on Science & Technology, Environment & Forests

Dr. Sujan Chakraborty laid on the Table the following Reports (Hindi and English versions) of the Committee on Science & Technology, Environment & Forests:-

- (1) One Hundred and Eighty-fifth Report on Demands for Grants (2008-2009) of the Department of Science & Technology;
- (2) One Hundred and Eighty-sixth Report on Demands for Grants (2008-2009) of the Department of Scientific & Industrial Research;
- (3) One Hundred and Eighty-seventh Report on Demands for Grants (2008-2009) of the Ministry of Earth Sciences;
- (4) One Hundred and Eighty-eighth Report on Demands for Grants (2008-2009) of the Ministry of Environment & Forests;

- (5) One Hundred and Eighty-ninth Report on Demands for Grants (2008-2009) of the Department of Space;
- (6) One Hundred and Ninetieth Report on Demands for Grants (2008-2009) of the Department of Biotechnology; and
- (7) One Hundred and Ninety-first Report on Demands for Grants (2008-2009) of the Department of Atomic Energy.

11. Report of Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the following Reports (Hindi and English versions) of the Committee on Personnel, Public Grievances, Law & Justice:

- (1) 25th Report on Demands for Grants (2008-09) of the Ministry of Personnel, Public Grievances and Pensions;
- (2) 26th Report on Demands for Grants (2008-09) of the Ministry of Law and Justice; and
- (3) 27th Report on Action Taken Replies on Law's Delays: Arrears in Courts.

12. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 25th April, 2008.

13. Statements by Ministers

- (1) The Minister of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 51st Report of the Standing Committee on Information Technology on Demands for Grants (2007-08), pertaining to the Ministry of Information and Broadcasting.
- (2) The Minister of State in the Ministry of Home Affairs made a statement in respect of inclusion of Bhojpuri and Rajasthani Languages in the Eighth Schedule to the Constitution.

- (3) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 32nd, 33rd and 34th Reports of the Standing Committee on Railways, pertaining to the Ministry of Railways.
- (4) The Minister of State in the Ministry of Power and Minister of State in the Department of Commerce, Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 74th Report of the Standing Committee on Commerce on Cess Law (Repealing and Amending) Bill, 2005, pertaining to the Ministry of Commerce and Industry (Department of Commerce).

12.10 P.M.

14. Government Bill – Introduced

The Supreme Court (Number of Judges) Amendment Bill, 2008.

***12.30 P.M.**

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri L. Rajagopal regarding need to review the concessions extended to low cost passenger and private aircrafts used by private companies.
- (2) Shri Iqbal Ahmed Saradgi regarding need to give financial package for relief and reconstruction works in the flood affected regions of Karnataka.
- (3) Shri Rashid J.M. Aaron regarding need to check human trafficking in the country.
- (4) Shri Jasubhai Dhanabhai Barad regarding need to construct Jetties at Hirakot, Sutrapara and Dhamlej sea-coasts in Gujarat.
- (5) Shri Rayapati Sambasiva Rao regarding need to ban the export of iron-ore.

*From 12.11 P.M. to 12.30 P.M., Members raised matters of urgent public importance.

- (6) Shri Hansraj Gangaramji Ahir regarding need to honour the freedom fighters of First War of Independence.
- (7) Prof. Rasa Singh Rawat regarding need to restore the quota of wheat for APL category in Rajasthan.
- (8) Shri Avinash Rai Khanna regarding need to give a share of revenue collected from rural areas to Panchayats for the development of the villages.
- (9) Shri Shisupal N. Patle regarding need for a Central legislation for providing social security to weavers besides reinstating the retrenched workers of 'Maharashtra Rajya Bunkar Maha Mandal.'
- (10) Shri Shrichand Kripalani regarding need to ban the film shows of 'Jodha Akbar'.
- (11) Shri N.N. Krishnadas regarding need to give clearance for the renovation of Malampuzha Dam site and Garden project in Kerala.
- (12) Shri Harikewal Prasad regarding need to construct an over-bridge near Salempur railway station and on the southern side of Bilthara road in Salempur Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Giridhari Yadav regarding need to ensure construction of roads as per specified norms under Rashtriya Sam Vikas Yojana in Banka Parliamentary Constituency, Bihar.
- (14) Shri Prasanna Acharya regarding need to include the Bheel Community of Orissa in the list of Scheduled Tribe.
- (15) Shri Prabodh Panda regarding need to construct approach roads and safety grills on both sides of N.H. 60 between kharagpur and Dantan in West Bengal.
- (16) Shri Munshi Ram regarding need to clear the arrears of wages of retired employees of the Heavy Engineering Corporation Limited, Dhurwa, Jharkhand.
- (17) Dr. M. Jagannath regarding need to take action against the persons involved in desecration of the statue of Dr. B.R. Ambedkar in Mehboobnagar district of Andhra Pradesh.

- (18) Shri S.K. Bwiswmuthiary regarding need to provide funds to the Government of Assam for Bodo medium Venture schools.

12.30 P.M.

16. Government Bill – Passed

The Finance Bill, 2008.

Time Taken: 9 hrs. 05 mts.

Further discussion on the motion for consideration of the Bill, moved by Shri P. Chidambaram on 25 April, 2008, continued :-

The following members laid their speeches on the Table :-

1. Shri Rayapati Sambasiva Rao
2. Shri Shailendra Kumar
3. Shri P.C. Thomas
4. Dr. Prasanna Kumar Patasani

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Shri P. Chidambaram moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 2 to the Finance Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 4A was adopted.

New Clause 4A was also adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to the Finance Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 4B was adopted.

New Clause 4B was also adopted.

Clauses 5 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 and 10 were adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 5 to the Finance Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 10A was adopted.

New Clause 10A was also adopted.

Clauses 11 to 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 19 were adopted.

Clause 20 was adopted, as amended.

Clauses 21 to 24 were adopted.

Clause 25 was adopted, as amended.

Clauses 26 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 and 31 were adopted.

Clause 32 was adopted, as amended.

Clauses 33 to 35 were adopted.

Clause 36 was adopted, as amended.

Clauses 37 to 39 were adopted.

Clause 40 was adopted, as amended.

Clauses 41 to 45 were adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Finance Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 45A was adopted.

New Clause 45A was also adopted.

Clauses 46 and 47 were adopted.

Clause 48 was adopted, as amended.

Clauses 49 to 51 were adopted.

Clause 52 was adopted, as amended.

Clauses 53 to 57 were adopted.

Clause 58 was adopted, as amended.

Clause 59 was adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 20 to the Finance Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 59A was adopted.

New Clause 59A was also adopted.

Clause 60 was adopted.

Clause 61 was adopted, as amended.

Clauses 62 to 71 were adopted.

Clause 72 was adopted, as amended.

Clauses 73 to 120 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

The Third Schedule was adopted, as amended.

The Fourth to Sixth Schedules were adopted.

The Seventh Schedule was adopted, as amended.

The Eighth and Ninth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.52 P.M. and re-assembled at 2.50 P.M.)

2.50 P.M.

17. Statutory Resolution – Adopted

Time Taken : 5 mts.

Shri Shivraj V. Patil moved the following resolution :-

“That this House approves the continuance in force of the Proclamation, dated the 20th November, 2007 in respect of the State of Karnataka, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 20th May, 2008.”

The Resolution was adopted.

2.55 P.M.

18. Government Bill – Passed

Time Taken : 3 hrs. 31 mts.

The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2008, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. Anbumani Ramadoss.

The following members took part in the debate :-

1. Shri Kiren Rijiju
2. Shri S.K. Kharventhan
3. Dr. Ram Chandra Dome
4. Shri Shailendra Kumar
5. Shri A. Krishnaswamy
6. Smt. Archana Nayak
7. Shri M. Appadurai
8. Shri Virchandra Paswan
9. Prof. M. Ramadass
10. Shri Tapir Gao
11. Shri Francis Fanthome

12. Shri Francis K. George
13. Dr. Babu Rao Mediyam
14. Dr. Karan Singh Yadav
15. Shri Raghuraj Singh Shakya
16. Shri Ram Kripal Yadav
17. Shri Braja Kishore Tripathy
18. Shri C.K. Chandrappan
19. Dr. K.S. Manoj
20. Shri Suresh Prabhakar Prabhu
21. Shri Ramdas Bandu Athawale

Dr. Anbumani Ramadoss replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Anbumani Ramadoss.

The motion was adopted and the Bill passed.

***7.05 P.M.**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th April, 2008)

P.D.T. ACHARY
Secretary-General

*From 06.26 P.M. to 7.05 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 30, 2008/ Vaisakha 10, 1930(Saka)

No. 303

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Anantrao Patil, a member of the Fourth and Fifth Lok Sabhas and Prof. Sudhir Kumar Giri, a member of Seventh, Ninth, Tenth, Eleventh and Twelfth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question Nos. 521, 522, 524, 525, 526 and 529 were orally answered. Replies to Starred Question Nos. 523, 527, 528 and 530 – 540 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5123 – 5261 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India (SCI) and the Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2006-2007.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Notification No. G-27038/1/98-TAMP (Hindi and English versions) published in Gazette of India dated the 19th February, 2008 rescinding the Notification No. G-27038/1/98-TAMP dated the 8th August, 2001 issued under section 123A of the Major Port Trusts Act, 1963.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited (NEHHDC) and the Ministry of Development of North Eastern Region, for the year 2008-2009.
- (6) A copy of the Indian Council of World Affairs Regulations, 2007 (Hindi and English versions) published in Notification No. F(ii)/12(13)/2007 in Gazette of India dated the 31st March, 2008 under section 27 of the Indian Council of World Affairs Act, 2001.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2006-2007.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2006-2007, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Prevention of Food Adulteration (2nd Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.206 (E) in Gazette of India dated the 25th March, 2008 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2005-2006.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2003-2004.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

National Institute of Health and Family Welfare, New Delhi, for the year 2006-2007, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2006-2007.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2006-2007.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) :-
- (i) Memorandum of Understanding between the Uranium Corporation of India Limited (UCIL) and the Department of Atomic Energy for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Electronic Corporation of India Limited (ECIL) and the Department of Atomic Energy for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Indian Rare Earths Limited (IREL) and the Department of Atomic Energy for the year 2008-2009.
 - (iv) Memorandum of Understanding between the Bhartiya Nabhikiya Vidyut Nigam Limited (BNVNL) and the Department of Atomic Energy for the year 2008-2009.
 - (v) Memorandum of Understanding between the Nuclear Power Corporation of India Limited (NPCIL) and the Department of Atomic Energy for the year 2008-2009.

- (vi) A copy of the All India Services (Performance Appraisal Report) Second Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 256(E) in Gazette of India dated the 31st March, 2008 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (21) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha :-

TENTH LOK SABHA

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| 1. | Statement No. XXXVII | Seventh Session, 1993. |
| 2. | Statement No. XXXVI | Eighth Session, 1993 |

ELEVENTH LOK SABHA

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| 3. | Statement No. XXXVI | Third Session, 1996 |
| 4. | Statement No. XXXIII | Fourth Session, 1997 |
| 5. | Statement No. XXXVII | Fifth Session, 1997 |
| 6. | Statement No. XXVII | Sixth Session, 1997 |

TWELFTH LOK SABHA

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| 7. | Statement No. XXXVIII | Fourth Session, 1999 |
|----|-----------------------|----------------------|

THIRTEENTH LOK SABHA

- | | | |
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| 8. | Statement No. XLIII | Third Session, 2000 |
| 9. | Statement No. XXX | Eighth Session, 2001 |
| 10. | Statement No. XXIX | Ninth Session, 2002 |
| 11. | Statement No. XXV | Tenth Session, 2002 |
| 12. | Statement No. XXII | Twelfth Session, 2003 |
| 13. | Statement No. XIX | Thirteenth Session, 2003 |
| 14. | Statement No. XVIII | Fourteenth Session, 2003 |

FOURTEENTH LOK SABHA

- | | | |
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| 15. | Statement No. XVI | Second Session, 2004 |
| 16. | Statement No. XIV | Third Session, 2004 |
| 17. | Statement No. XIV | Fourth Session, 2005 |

18. Statement No. XI	Fifth Session, 2005
19. Statement No. X	Sixth Session, 2005
20. Statement No. IX	Seventh Session, 2006
21. Statement No. VII	Eighth Session, 2006
22. Statement No. VI	Ninth Session, 2006
23. Statement No. V	Tenth Session, 2007
24. Statement No. III	Eleventh Session, 2007
25. Statement No. II	Twelfth Session, 2007

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2006-2007.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited (EIL) and the Ministry of Petroleum and Natural Gas for the year 2008-2009.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2006-2007.
- (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

5. Report of Committee on Subordinate Legislation

Shri N.N. Krishnadas presented the Nineteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Report of the Study Tour of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table a copy of the Report (Hindi and English versions) of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Guwahati, Kohima, Agartala and Kolkata during October-November, 2007.

7. Report of Committee on Papers laid on the Table

Shri Hannan Mollah presented the Seventeenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

8. Reports of the Committee of Privileges

Shri V. Kishore Chandra S. Deo laid on the Table the following Reports (Hindi and English versions) of the Committee of Privileges:-

- (1) Eleventh Report of the Committee of Privileges on 'Parliamentary Privileges-Codification and related matters'; and
- (2) Twelfth Report of the Committee of Privileges on 'Requests from Courts of Law and investigating agencies, for documents pertaining to proceedings of House, Parliamentary Committees or which are in the custody of Secretary General, Lok Sabha, for production in Courts of Law and for investigation purposes.'

9. Report of the Committee to inquire into Misconduct of Members of Lok Sabha

Shri V. Kishore Chandra S. Deo laid on the Table the Second Report (Hindi and English versions) of the Committee to Inquire into Misconduct of Members of Lok Sabha on 'Various facets of misconduct and basic attributes of standards of conduct/behaviour expected of Members'.

10. Report of Standing Committee on Human Resource Development

Shri Ganesh Prasad Singh laid on the Table the Two Hundred Ninth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Demands for Grants 2008-2009 of the Ministry of Women and Child Development.

11. Reports of Committee on Health and Family Welfare

Dr. Karan Singh Yadav laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) Twenty-seventh Report of the Committee on "Demands for Grants (2008-2009)" of the Department of Health and Family Welfare;
- (2) Twenty-eighth Report of the Committee on "Demands for Grants (2008-2009)" of the Department of AYUSH; and
- (3) Twenty-ninth Report of the Committee on "Demands for Grants (2008-2009)" of the Department of Health Research.

12. Statements by Ministers

- (1) The Minister of State in the Ministry of Human Resource Development on behalf of the Minister of Human Resource Development laid the following statements (Hindi and English versions) regarding :-
 - (i) the status of implementation of the recommendations contained in the 193rd Report of the Standing Committee on Human Resource

Development on Demands for Grants (2007-08), pertaining to the Department of Higher Education, Ministry of Human Resource Development.

- (ii) the status of implementation of the recommendations contained in the 174th Report of the Parliamentary Standing Committee on Human Resource Development on Demands for Grants (2006-07), pertaining to the Department of Secondary and Higher Education, Ministry of Human Resource Development.
- (2) The Minister of Rural Development laid the following statements (Hindi and English versions) regarding:
- (i) the status of National Rural Employment Guarantee Act, 2005 (NREGA); and
 - (ii) the status of implementation of the components of Bharat Nirman relating to the Ministry of Rural Development.
- (3) The Minister of State in the Prime Minister's Office and Minister of State in the Ministry of Personnel, Public Grievances and Pensions laid the following statements (Hindi and English versions) regarding:
- (i) the status of implementation of the recommendations contained in the 1st, 5th, 14th and 19th Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05, 2005-06, 2006-07 and 2007-08 respectively), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
 - (ii) the status of implementation of the recommendations contained in the 176th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2007-08), pertaining to the Department of Atomic Energy.
- (4) The Minister of State in the Ministry of Power and Minister of State in the Department of Commerce, Ministry of Commerce and Industry laid a

statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 83rd Report of the Standing Committee on Commerce on the Functioning of Special Economic Zones, pertaining to the Ministry of Commerce and Industry.

- (5) The Minister of State in the Ministry of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Coal and Steel, pertaining to the Ministry of Coal.

12.08 P.M.

13. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 5th May, 2008.

***12.56 P.M.**

14. Motion regarding Extension of time for presentation of the Report of the Joint Committee to examine the Constitutional and Legal position relating to Office of Profit

Shri Madhusudan Mistry moved the following motion:-

“That this House do extend upto last day of the Monsoon Session, 2008 the time for presentation of the Report of the Joint Committee to examine the constitutional and legal position relating to office of profit.”

The motion was adopted.

*From 12.16 P.M. to 12.56 P.M., Members raised matters of urgent public importance.

12.57 P.M.

15. Government Bill – Passed

Time Taken :- 3 hrs. 14 mts.

The Carriage by Air (Amendment) Bill, 2007.

The motion for consideration of the Bill was moved by Shri Praful Patel.

(The Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.05 P.M.)

The following members took part in the debate :-

1. Shri Syed Shahnawaz Hussain
2. Shri S.K. Kharventhan
3. Smt. M.S.K. Bhavani Rajenthiran
4. Shri Sudhangshu Seal
5. Shri Shailendra Kumar
6. Shri Bhartruhari Mahtab
7. Shri Vijayendra Pal Singh
8. Shri Ram Kripal Yadav
9. Shri Mohammad Tahir Khan
10. Kunwar Manvendra Singh (Mathura)
11. Shri Chandrakant Bhaurao Khaire
12. Shri C.K. Chandrappan
13. Shri Varkala Radhakrishnan
14. Shri Prabhunath Singh
15. Shri Francis K. George
16. Shri Ratilal Kalidas Varma
17. Dr. R. Senthil
18. Prof. Rasa Singh Rawat.
19. Shri Suresh Prabhakar Prabhu
20. Shri Kiren Rijiju
21. Dr. K.S. Manoj
22. Shri Bikram Keshari Deo

Shri Praful Patel replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Praful Patel .

The motion was adopted and the Bill, as amended, was passed.

5.15 P.M.

16. Government Bill – Under Consideration

Time Allotted : 2 hrs.
Time Taken: 15 mts.
Balance : 1 hr. 45 mts.

The National Jute Board Bill, 2006.

The motion for consideration of the Bill was moved by Shri Shankersinh Vaghela.

Shri Kashiram Rana took part in the debate and his speech was unfinished.

The discussion was not concluded.

5.30 P.M.

17. Half-an-Hour Discussion

Shri Bhartruhari Mahtab raised a discussion on points arising out of the answer given by the Minister of Rural Development on March 14, 2008 to Starred Question No.222 regarding Implementation of NREGS.

Dr. Raghuvansh Prasad Singh replied to the discussion.

6.17 P.M.

18. Messages from Rajya Sabha

Secretary-General reported the following messages received from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 2008, passed by Lok Sabha on the 24th April, 2008.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 2008, passed by Lok Sabha on the 29th April, 2008.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th May, 2008)

P.D.T. ACHARY
Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, May 05, 2008/ Vaisakha 15, 1930(Saka)

No. 304

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Kumari Nirmala Deshpande, noted Gandhian and a sitting Member of Rajya Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Starred Questions could not be called for Oral answers due to adjournment of the House. Starred Question Nos. 541 – 560 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 5262 – 5413 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.03 A.M. and re-assembled at 2.00 P.M.)

2.02 P.M.**3. Observation by Speaker**

After the Leader of the House had requested the Speaker to reconsider his decision to refer the matter relating to 32 members of Lok Sabha to the Committee of Privileges and the Leader of Opposition had endorsed his views, the Speaker made the following observation :-

“I am extremely thankful to the hon. Leaders for their kind assurance about the smooth running of the House in future which is my only concern. In view of the request that has been made, I have decided to reconsider the matter and I shall withdraw the same.”

2.04 P.M.**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2008-2009.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2008-2009.
 - (ii) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2008-2009.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board For Workers Education, Nagpur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board For Workers Education, Nagpur, for the year 2006-2007.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Apprenticeship (Eighth Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 262 in Gazette of India dated the 1st December, 2007 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (6) A copy of the Notification No. G.S.R. 263 (Hindi and English versions) published in Gazette of India dated the 1st December, 2007 specifying for the purpose of the Apprentices Act, 1961, two State Councils for Technical Education, in respect of the Trade Test or Examination with Trades or Subjects mentioned in the Notification, issued under section 2 of the Apprentices Act, 1961.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Orissa Agro-Industries Corporation Limited, Bhubaneswar, for the year 2002-2003.
- (ii) Annual Report of the Orissa Agro-Industries Corporation Limited, Bhubaneswar, for the year 2002-2003 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2006-2007.
- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2008-2009.
- (12) A copy of the Notification No. S.O. 747(E) (Hindi and English versions) published in Gazette of India dated the 28th March, 2008 declaring Fertilizer (Control) Order, 1985 as special order under section 12 A of the Essential Commodities Act, 1955, issued under section 12 A of the said Act.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2007-2008.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2006-2007.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Kolkata, for the year 2006-2007.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textile for the year 2007-2008.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, the Ministry of Consumer Affairs, Food, Public Distribution, for the year 2008-2009.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982:-
- (i) The Sugar Development Fund (Amendment) Rules, 2008 published in Notification No. G.S.R. 115(E) in Gazette of India dated the 28th February, 2008.
- (ii) The Sugar Development Fund (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 279(E) in Gazette of India dated the 10th April, 2008.
- (22) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Andhra Pradesh State

Irrigation Development Corporation Limited, Hyderabad, for the year 2004-2005.

- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

5. Reports of the Committee on Petitions

Shri Prabhunath Singh presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Forty-first Report on the representations concerning the Ministries of Heavy Industries and Public Enterprises (Department of Heavy Industry), Coal and Textiles.
- (2) Forty-second Report on the representations concerning the Ministry of Petroleum and Natural Gas.

6. Statements by Ministers

- (1) The Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Defence on Demands for Grants (2007-08), pertaining to the Ministry of Defence.
- (2) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Minister of Finance, on behalf of the Minister of State in the Ministry of Communications & Information Technology, laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Information Technology on Real Estate Management, pertaining to the Department of Posts, Ministry of Communications and Information Technology.

7. Amendments to Regulations for Elections to Committees

Shri Charnjit Singh Atwal laid on the Table a copy of the amendments (Hindi and English versions) made by the Speaker to Regulation 1, 2, 4 & 6 of the Regulations for holding of elections to Committees by means of single transferable vote.

8. Government Bill – Introduced

The Compensatory Afforestation Fund Bill, 2008.

2.09 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Karan Singh Yadav regarding need to bring the prices of petrol and diesel in Alwar at par with the rates prevalent in Delhi and NCR.
- (2) Shri V.K. Thummar regarding need to construct a Railway Over Bridge at Dhaula in Amreli Parliamentary Constituency, Gujarat
- (3) Shri N.S.V. Chitthan regarding need to take steps for commissioning of Kudankulam Atomic Power Project in Tamil Nadu.
- (4) Shri S.K. Kharventhan regarding need to retain Tamil, Kannada, Malayalam and Telugu languages as a medium of examinations conducted by Union Public Service Commission.
- (5) Shri Girdhari Lal Bhargava regarding need to name the upcoming Jaipur International Airport as Sawai Man Singh International Airport.
- (6) Shri Dushyant Singh regarding need to expedite the construction of Ramganjmandi-Bhopal railway line.

- (7) Shri Santosh Gangwar regarding need to expedite completion of various sanctioned railway projects in Bareilly Parliamentary Constituency, Uttar Pradesh.
- (8) Shri Ashok Argal regarding need for gauge-conversion of Gwalior-Sheopur Kalan railway line in Central Railways.
- (9) Smt. Jayaben B. Thakkar regarding need to expedite the proposal for development of Delhi-Mumbai Industrial Corridor.
- (10) Shri A.V. Bellarmin regarding need to set up Processing units for mango-based products in the country.
- (11) Shri Shailendra Kumar regarding need to approve the proposal permitting Members of Parliament to install five hundred India Mark-II handpumps in their Parliamentary Constituencies to address the problem of shortage of drinking water.
- (12) Shri Paras Nath Yadav regarding need to ensure availability of drinking water in Jaunpur Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Alok Kumar Mehta regarding need to deploy Disaster Management Team in flood-prone Samastipur district, Bihar.
- (14) Shri D. Venugopal regarding need to celebrate the Centenary Year of Late Shri C.N. Annadurai.
- (15) Shri Anil Shukla Warshi regarding need to clarify the terms of loan waiver scheme announced by the Government.
- (16) Prof. M. Ramadass regarding need to regularise the services of Gramin Dak Sevaks working in the Department of Posts in rural areas.
- (17) Shri Sippiparai Ravichandaran regarding need to provide a stoppage for Nellai Express at Sattur Railway Station in Virudhunagar district, Tamil Nadu.
- (18) Shri Thupstan Chhewang regarding need to sanction supplementary funds as plan support to Autonomous Hill Development Council (AHDC) for Leh and Kargil region of Jammu and Kashmir.

2.12 P.M.

10. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Thirteenth Session of the Fourteenth Lok Sabha.

2.20 P.M.

11. National Song

The National Song was played.

2.21 P.M.

(Lok Sabha adjourned sine-die at 2.21 P.M.)

**P.D.T. ACHARY,
Secretary-General**

CORRIGENDUM
TO
BULLETIN – PART I (No. 240)
DATED 15.05.2007

Name of the Institution	Date on which laid on the Table	Page No./ Item No.	For	Read as
Ujala Society (Sarva Shiksha Abhiyan), Jammu and Kashmir	15.5.2007	Page No. 5 Item No. 15(i) and (ii)	2005-2006	2003-2004